

Serial No. 5/24
As per Register of Notary

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
MEMORANDUM OF APPLICATION

(An application under Section 14 and 18 of the National Green
Tribunal Act, 2010)

Original Application No.

/2024/EZ



BETWEEN

SAYED SARAFAT ALI & ANR

.....Applicants

Versus

THE UNION OF INDIA & ORS

.....Respondents

Advocate-on-Record

Kazi Ardan Ali
Mr. Kazi Ardan Ali, Advocate,

High Court at Calcutta,

Bar Association Room No. 15

Email Id- ardankazi99@gmail.com

Ph. No.- 8240078161

Enrollment No.- F/3599/2920/2023

26 NOV 2024

26 NOV 2024

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA.
(An application Under Section 18(1) read with Section 14
of the National Green Tribunal Act, 2010)

Original Application No. of 2024/EZ

BETWEEN

SAYED SARAFAT ALI & ANR

..... Applicants

-VS-

THE UNION OF INDIA & ORS.

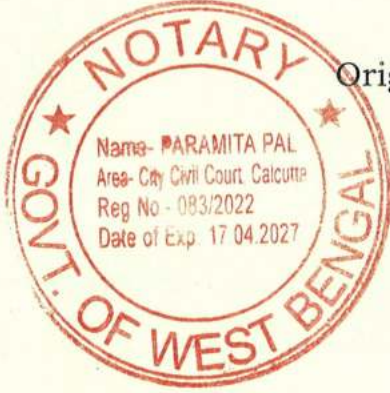
..... Respondents

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BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA.
(Under Section 18(1) read with Sections 14 of the National Green
Tribunal Act, 2010)



Original Application No. of 2024/EZ

BETWEEN

SAYED SARAFAT ALI & ANR.

-VS-

THE UNION OF INDIA & ORS.

SYNOPSIS OF THE CASE

The office of the District Land Reforms and Land Reforms Officer, Burdwan issued a letter of Intent dated 10.01.2017 in favour of M/S Gohogram Sand Mine, a partnership firm operated by the private respondents herein granting mining lease for sand in sand block on Damodar river in respect of plot no. 6001 (Part) and 6002 (Part) situated under mouza Gohogram, J.L No. 70, P.S- Galsi, District- Purba Bardhaman. The private respondents herein having nexus with Government officials are illegally excavating sand from the river bed in violation of the Terms of Reference dated 26.04.2023 and the standard conditions stipulated by the respondent authorities in the CTE and EC certificate causing damage to environmental balance and increasing possibility of flood which may wash out the agricultural land as well as the residences belonging to the villagers. The applicants came to know that the respondent authority without causing any field enquiry, granted permission to the private respondents to excavate sand from the river bed of Damodar river. Being armed with such illegal granted permission for extracting sand at river Damodar, the private respondents herein conducted sand

26 NOV 2024

mining by using heavy machineries at the project site causing severe damage to the environment at the banks of river Damodar. The private respondents herein obtained the Environment Clearance certificate from the competent authority without following all the due procedures and are thereby illegally excavating sand from said sand pits at Damodar river causing serious breach of environmental balance. Moreover, due to such illegal excavation of sand the river dam is gradually becoming weak and there is high possibility of breaking the dam during rainy season which may cause flood in the area washing out the agricultural lands and the residences of the local villagers including the applicants herein. Despite duly intimating the concerned respondents, no steps for restraining the private respondents herein from further excavating sand at Damodar river. Hence the instant application.



BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA.

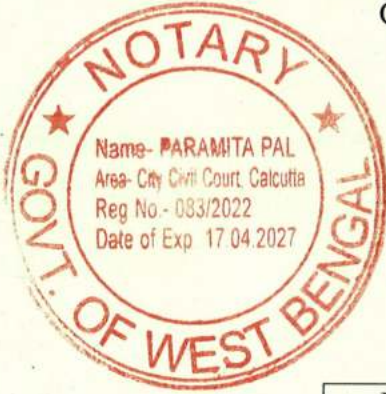
(Under Section 18(1) read with Section 14 of the National Green
Tribunal Act, 2010)

Original Application No. of 2024/EZ

BETWEEN

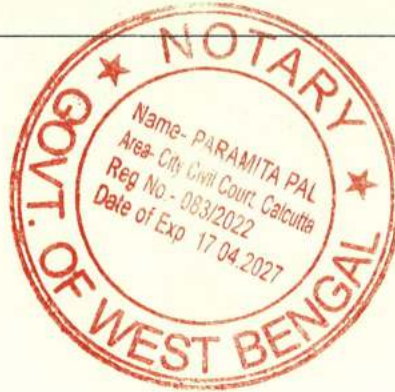
SAYED SARAFAT ALI & ANR
-VS-
THE UNION OF INDIA & ORS.

LIST OF DATE S



DATES	PARTICULARS OF EVENTS
10.01.2017	The letter of Intent issued in favour of the private respondents in respect of the proposed project.
26.04.2023	The State Environment Impact Assessment Authority, Govt. of West Bengal issued Standard Terms of Reference for conducting the Environment Impact Assessment study in respect of the project activity.
28.02.2024 and 01.03.2024	The State Environment Impact Assessment Authority, Govt. of West Bengal granted Environment Clearance in favour of the private respondents herein in respect of the project

	activity.
12.09.2024	The private respondents herein made application in order to obtain consent to establish before the West Bengal Pollution Control Board.
29.10.2024 and 06.11.2024	The Consent to Establish issued in favour of the private respondents herein in respect of the project activity.
14.11.2024	The applicants made a comprehensive representation to the respondent authorities intimating them of the illegal excavation work carried out by the private respondents herein.
Till date	The respondent authorities have not taken any coercive steps against the private respondents in order to restrain them from further conducting such illegal excavation work.



**BEFORE THE NATIONAL GREEN TRIBUNAL,
(EASTERN ZONE BENCH), KOLKATA**

(Under Section 18(1) read with Sections 14 of the National Green
Tribunal Act, 2010)

ORIGINAL APPLICATION NO.

OF 2024/EZ.

BETWEEN

1. Sayed Sarafat Ali, aged about
years, son of Late Sayed Sujad
Ali, residing at Village & P.O-
Ramgopalpur, District- Purba
Bardhaman, Pin- 713403.

Email Id: rohanconstructions1977@gmail.com

2. Dilip Mondal, aged about
years, son of Late Harihar Mondal,
residing at Bharatpur, P.O-
Bhagaldighi, District- Bankura, Pin-
722154.

Email Id: chandimata4@yahoo.co.in

....Applicants

VERSUS

1. The Union of India, service
through the Secretary, Ministry of



Environment and Forest and Climate Change, having office at Indira Prayavaran Bhawan, Jorbag Road, New Delhi-110003.

Email Id: secy-moef@nic.in

2. The State of West Bengal, service through the Principal Secretary, Department of Environment, having office at Prani Sampad Bhawan, Block-LB-II, Salt Lake, Sector-III, Biddhannagar, Kolkata- 700106.

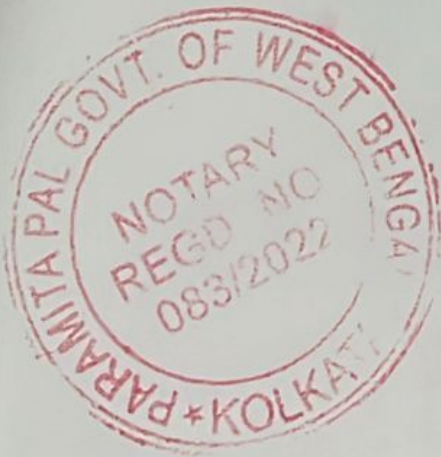
Email Id: psecy.env-wb@gov.in

3. ~~State Environment Impact~~
State Environment Impact

Assessment Authority, :
- represented through its Member
Government of West Bengal, Secretary,

Department of Environment, having office at Prani Sampad Bhawan, Block-LB-II, Salt Lake, Sector-III, Biddhannagar, Kolkata- 700106.

Email Id: environmentwb@gmail.com



4. The ~~Member~~ Secretary, State Environment Impact Assessment Authority, Department of Environment, Government of West Bengal, having office at Prani Sampad Bhawan, Block-LB-II, Salt Lake, Sector-III, Biddhannagar, Kolkata- 700106.

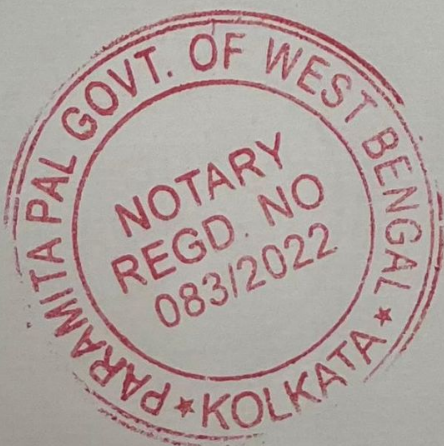
Email Id: seiaa.ms.br@gmail.com

5. The District Magistrate, Purba Bardhaman, having office at P.O. & P.S- Burdwan, District- Purba Bardhaman-713101.

Email Id: dm-burd@nic.in

6. The Additional District Magistrate and District Land & Land Reforms Officer, Purba Bardhaman, having its office at Burdwan Rajbati, P.O- Burdwan, District- Purba Bardhaman, PIN- 713101.

Email Id: admprbdn.gnl-wb@gov.in



7. The West Bengal Pollution Control Board, service through the Chairman having office at Parivesh Bhawan, 10A, Block-LA, Sector-III, Salt Lake City, Kolkata- 700106.

Email Id: chrnmn.wbpcb-wb@bangla.gov.in

8. The Chief Engineer, Environment Impact Management Cell, The West Bengal Pollution Control Board, having office at Parivesh Bhawan, 10A, Block-LA, Sector-III, Salt Lake City, Kolkata- 700106.

Email Id: sec2.wbpcb-wb@bangla.gov.in

9. Yogendra Kumar Singh, son of Sachidanand Singh, residing at P.O. Jew Rakhali Tola, Patna, Bihar, Pin- 801503,

Email Id: yogendramine@gmail.com



10. Satyanand Rai, son of Nirushal Rai, residing at Biscuit Factory, near Civil Court, Nabarganj, Danapur, Patna, Bihar, Pin- 800012.

Email Id: roymine4@gmail.com

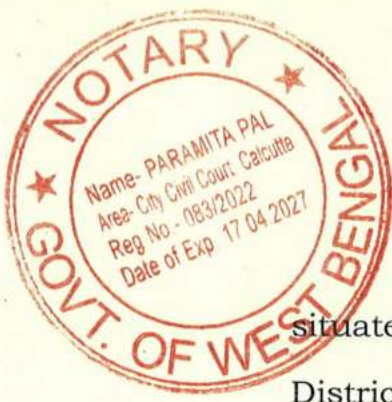
....Respondents

The Humble petition of the applicants above named



MOST RESPECTFULLY SHEWETH:

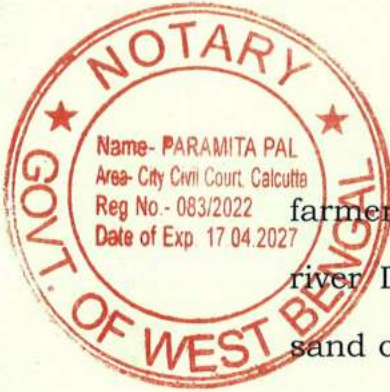
- (1) The addresses of the applicants are given above for the service of notices of this Application.
- (2) The addresses of the Respondents are given above for the service of notices of this Application.
- (3) The Applicants above-named beg to present the instant Original Application challenging the inaction on the part of the respondent authorities concerned, particularly the West Bengal Pollution Control Board and the State Environment Impact Assessment Authority for not taking adequate and meaningful measures to cease the operation of illegal sand mining at Damodar river in respect of Plot No. 6001 (part) and 6002 (part)



situated under mouza Gohogram, J.L No. 70, P.S- Galsi, District- Purba Bardhaman operated by the private respondents herein being respondent no. 9 and 10 under the name of M/S Gohogram Sand Mine, partnership firm and thereafter immediately revoke the certificate of "Consent to Establish" dated 29.10.2024 and 06.11.2024 issued by the West Bengal Pollution Control Board in favour of said M/s Gohogram Sand Mine, on the facts and circumstances as well as grounds set-out hereunder:

FACTS IN BRIEF

1. The applicants above are peace-loving and law abiding citizens of India permanently residing at the address mentioned in the cause title hereabove. The applicants are having locus standi to invoke the jurisdiction of this Hon'ble Tribunal.
2. That the applicants herein are residents of villages located within the jurisdiction of Galsi police station, District- Purba Bardhaman which are situated at the banks of River Damodar who are moving the instant original application upon being concerned regarding the rampant excavation of sand being carried out at Damodar river operated under the name of M/S Gohogram Sand Mine, a partnership firm represented by its partners, the private respondents herein, which is proving to be highly detrimental to environment. The applicants herein being



farmers of such plots of land located just adjacent to banks of river Damodar are directly affected by such illegal excavation sand carried out by the private respondents herein which is not at all tenable in the eye of law.

3. The applicant states that the office of the District Land Reforms and Land Reforms Officer, Burdwan issued a letter of Intent dated 10.01.2017 in favour of M/S Gohogram Sand Mine, a partnership firm operated by the private respondents herein granting mining lease for sand in sand block on Damodar river in respect of plot no. 6001 (Part) and 6002 (Part) situated under mouza Gohogram, J.L No. 70, P.S- Galsi, District- Purba Bardhaman. After being granted such mining lease, Mine Plan with Progressive Mine Closure Plan was prepared by the private respondents in respect of the project activity.

Photocopies of the said LOI dated 10.01.2017 and the said Mine Plan with Progressive Mine Closure Plan are annexed hereto and marked as Annexure A to this application collectively.

4. Thereafter the Member Secretary, State Environment Impact Assessment Authority (hereinafter referred to as SEIAA) issued a Terms of Reference dated 26.04.2023 for conducting the Environment Impact Assessment for the proposed project



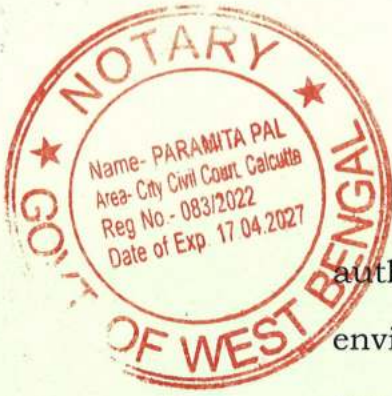
activity to be carried out by the private respondents herein. Subsequently the SEIAA granted Environment Clearance in favour of the private respondents herein.

Photocopies of the said ToR dated 26.04.2023 and EC certificate granted in favour of the private respondents herein are annexed hereto and marked as Annexure B to this application collectively.

5. The private respondents in order to commence the proposed project activity at Damodar river made an application dated 12.09.2024 to the West Bengal Pollution Control Board for obtaining the Certificate of Consent to Establish (CTE). Pursuant to the aforesaid applications, the certificate of Consent to Establish was issued in favour of said M/S Gohogram sand Mines which is operated by the private respondents herein.

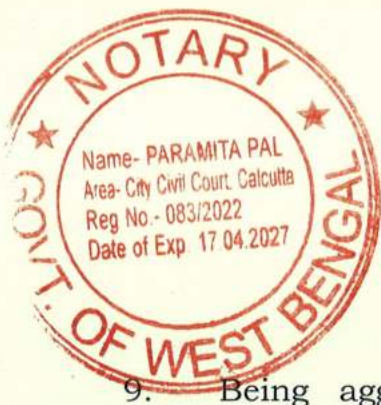
Photocopies of the said applications form dated 12.09.2024 and certificate of CTE issued in favour of said M/S Gohogram Sand Mines are annexed hereto and marked as Annexure C to this application collectively.

6. That the private respondents herein having nexus with Government officials are illegally excavating sand from the river bed in violation of the Terms of Reference dated 26.04.2023 and the standard conditions stipulated by the respondent



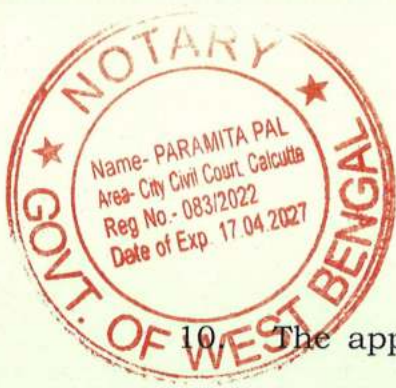
authorities in the CTE and EC certificate causing damage to environmental balance and increasing possibility of flood which may wash out the agricultural land as well as the residences belonging to the villagers.

7. That the applicants came to know that the respondent authority without causing any field enquiry, granted permission to the private respondents to excavate sand from the river bed of Damodar river. Being armed with such illegal granted permission for extracting sand at river Damodar, the private respondents herein conducted sand mining by using heavy machineries at the project site causing severe damage to the environment at the banks of river Damodar.
8. The private respondents herein obtained the Environment Clearance certificate from the competent authority without following all the due procedures as prescribed by law and are thereby illegally excavating sand from said sand pits at Damodar river causing serious breach of environmental balance. Moreover, due to such illegal excavation of sand the river dam is gradually becoming weak and there is high possibility of breaking the dam during rainy season which may cause flood in the area washing out the agricultural lands and the residences of the local villagers including the applicants herein.



9. Being aggrieved by such action of the respondents, the applicants herein made a comprehensive representation dated 14.11.2024 to the concerned respondents duly intimating them of the illegal excavation of sand carried out by the private respondents herein at the banks of river Damodar. The said representation categorically intimated the respondents of the environmental hazards caused due to such illegal excavation but in vain. Despite due receipt of the said representation dated 14.11.2024, the respondents failed to take any adequate and meaningful measures to cease the operation of illegal sand mining at Damodar river in respect of Plot No. 6001 (part) and 6002 (part) situated under mouza Gohogram, J.L No. 70, P.S- Galsi, District- Purba Bardhaman operated by the private respondents herein being respondent no. 9 and 10 under the name of M/S Gohogram Sand Mine, partnership firm and thereafter immediately revoke the certificate of "Consent to Establish" dated 29.10.2024 and 06.11.2024 issued by the West Bengal Pollution Control Board in favour of said M/s Gohogram Sand Mine.

A photocopy of the said representation dated 14.11.2024 is annexed hereto and marked as Annexure D to this application.



10. The applicants state and submit that the private respondents herein are carrying out the illegal excavation work at the project site throughout the entire day for about 20 hours causing immense noise pollution and disturbance in the region. That further the private respondents herein are mining sand from the project site at a depth of more than 1 meter resulting in depletion of the aquatic life of the river and ponding effect. Such action of the private respondents is directly affecting the livelihood of the applicants herein who are heavily dependent upon river Damodar for fishing and further cultivate the plots adjoining the river bank and is not at all tenable in the eye of law.

11. The applicants state and submit that the private respondents failed to install a network of wells and piezometers around the mining area which were required to be installed as per the terms and conditions stipulated in the EC certificate issued by the respondents. Such unorganized mining of sand has resulted in massive depletion of the ground water level which the respondents failed to take note off. As such the excavation is being carried out by the private respondents completely in violation and contravention of the general terms and conditions of the ToR, EC and CTE certificate issued by the respondents and further in transgression of the Mines and Minerals Act, 1957 and the Rules made there under.



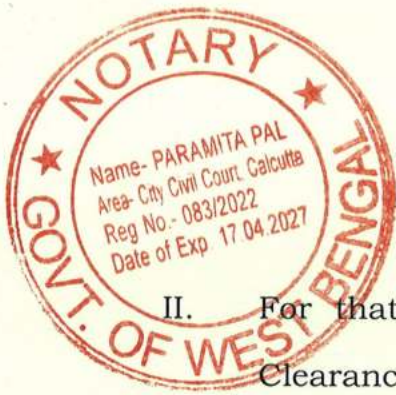
12. The applicants state and submit that although the Mine Plan with Progressive Mine Closure Plan prepared by the private respondents duly stated that the sand deposited at the river bed of Damodar was to be collected manually without using any form of mechanization whereas in reality the private respondents herein are using heavy machinery to arbitrarily excavating sand at the project site and thereby acting in gross violation of the aforesaid Mining plan and the standard terms and conditions stipulated by the respondent authorities in connection with the said project activity.

13. The applicants state and submit that the private respondents herein failed to install adequate number of CCTV cameras at the project site. Further the private respondents have failed to make adequate arrangements for drinking water and first aid for the workers.

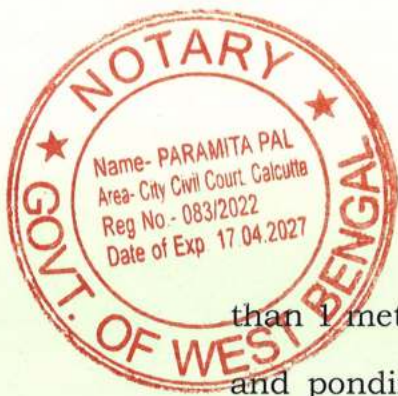
14. Being aggrieved by such inaction on the part of the respondent authorities, the applicants herein beg to prefer the instant original application on the following grounds.

GROUND

I. FOR THAT the grounds on which the applicant relies for the purpose of this application are as follows:



- II. For that the private respondents obtained the Environment Clearance certificate from the competent authority without following all the due procedures as prescribed by law and are thereby illegally excavating sand from said sand pits at Damodar river causing serious breach of environmental balance. Moreover, due to such illegal excavation of sand the river dam is gradually becoming weak and there is high possibility of breaking the dam during rainy season which may cause flood in the area washing out the agricultural lands and the residences of the local villagers including the applicants herein.
- III. For that the respondent authority without causing any field enquiry, granted permission to the private respondents to excavate sand from the river bed of Damodar river. Being armed with such illegal granted permission for extracting sand at river Damodar, the private respondents herein conducted sand mining by using heavy machineries at the project site causing severe damage to the environment at the banks of river Damodar.
- IV. For that the private respondents herein are carrying out the illegal excavation work at the project site throughout the entire day for about 20 hours causing immense noise pollution and disturbance in the region. That further the private respondents herein are mining sand from the project site at a depth of more



than 1 meter resulting in depletion of the aquatic life of the river and ponding effect. Such action of the private respondents is directly affecting the livelihood of the applicants herein who are heavily dependent upon river Damodar for fishing and further cultivate the plots adjoining the river bank and is not at all tenable in the eye of law.

- V. For that the private respondents failed to install a network of wells and piezometers around the mining area which were required to be installed as per the terms and conditions stipulated in the EC certificate issued by the respondents. Such unorganized mining of sand has resulted in massive depletion of the ground water level which the respondents failed to take note off. As such the excavation is being carried out by the private respondents completely in violation and contravention of the general terms and conditions of the ToR, EC and CTE certificate issued by the respondents and further in transgression of the Mines and Minerals Act, 1957 and the Rules made there under.
- VI. For that although the Mine Plan with Progressive Mine Closure Plan prepared by the private respondents duly stated that the sand deposited at the river bed of Damodar was to be collected manually without using any form of mechanization whereas in reality the private respondents herein are using heavy machinery to arbitrarily excavating sand at the project site and thereby acting in gross violation of the aforesaid Mining plan



and the standard terms and conditions stipulated by the respondent authorities in connection with the said project activity.

LIMITATION

That the instant application is being filed within the period of limitation as prescribed under Section 14 of the National Green Tribunal Act, 2010.

PRAYER -

The applicant, therefore, prays that:

Under the circumstances the applicant most humbly prays as follows:

- i) Mandatory injunction may kindly be granted directing the authorities concerned to restraint the private respondents herein from further excavating sand at river Damodar in respect of Plot No. 6001 (part) and 6002 (part) situated under mouza Gohogram, J.L No. 70, P.S- Galsi, District- Purba Bardhaman.
- ii) Direct the West Bengal Pollution Control Board to immediately revoke the Certificate of "Consent to Establish" dated 29.10.2024 and 06.11.2024 issued in favour of said M/s Gohogram Sand Mine, a partnership firm operated by the private respondents herein, under the provisions of the Mines and Minerals Act, 1957, Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974.



- iii) Direct the concerned officials of the West Bengal Pollution Control Board to conduct a detailed enquiry with regard to the allegation of illegal excavation of sand at Damodar river raised by the applicants herein thereafter produce a comprehensive report before this Hon'ble Tribunal.
- iv) Direct the West Bengal Pollution Control Board to assess and/or to calculate the compensation amount to be paid by the said M/S Gohogram Sand Mine for contributing pollution to the environment by illegally excavating sand at Damodar river at Plot No. 6001 (part) and 6002 (part) situated under mouza Gohogram, J.L No. 70, P.S- Galsi, District- Purba Bardhaman.
- v) An order of ad interim injunction may be passed by the Hon'ble Tribunal against the operation of the said illegal excavation of sand at Damodar river carried out by the private respondents herein at Plot No. 6001 (part) and 6002 (part) situated under mouza Gohogram, J.L No. 70, P.S- Galsi, District- Purba Bardhaman till the disposal of the instant application.
- vi) Ad-Interim orders as prayed for in prayers (ii) and (iii) hereinabove.
- v) Such other or further order and/or orders, direction and/or directions as this Hon'ble Tribunal may deem fit and proper.

And your applicants as in duty bound shall ever pray.

VERIFICATION

I, Sayed Sarafat Ali, son of Late Sayed Sujad Ali, residing at Village & P.O- Ramgopalpur, District- Purba Bardhaman, Pin- 713403, aged about .47., by occupation- Farmer, by faith- Muslim, do hereby verify that the contents of paragraphs 1 to 10 are true to my knowledge and the rests are my submissions before the Hon'ble Tribunal. That I am the applicant no. 1 in the instant application and I am also well acquainted with the facts and circumstances of the instant case. I am competent to verify the instant application on behalf of me as well as the applicant no. 2.



Sayed Sarafat Ali
Signature of Applicant

Date : 26/11/2024
26 NOV 2024

Identified by me :

Place : Kolkata

Kazi Ardan Ali
Advocate

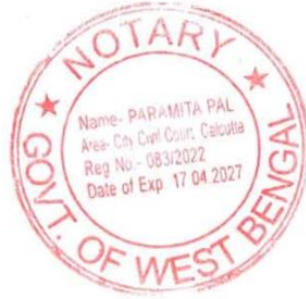
26 NOV 2024

TO WHOM IT MAY CONCERN

I, **Dilip Mondal**, residing at Bharatpur, P.O- Bhagaldighi, District-Bankura, Pin- 722154, **duly authorize Sayed Sarafat Ali**, son of Late Sayed Sujad Ali, residing at Village & P.O- Ramgopalpur, District-PurbaBardhaman, Pin- 713403 to file original application or any other petitioner before the **National Green Tribunal Kolkata**. I also authorize **Sayed Sarafat Ali** to affirm affidavit and verification for the purpose of filing petitioners in National Green Tribunal, Kolkata.

Dilip Mondal
(Dilip Mondal)

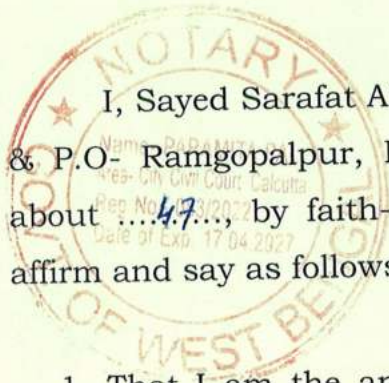
01.12.2024





AFFIDAVIT

I, Sayed Sarafat Ali, son of Late Sayed Sujad Ali, residing at Village & P.O- Ramgopalpur, District- Purba Bardhaman, Pin- 713403, aged about 47, by faith- Muslim, By occupation- Cultivation do hereby affirm and say as follows:



- 1. That I am the applicant no. 1 in the instant application and as such I am well acquainted with the facts and circumstances of the case. As such I am duly authorized to affirm this affidavit on behalf of the other applicant.
2. That the statements made in paragraph 1 to 10 of the instant application are true to my knowledge and the rest are my humble submissions before this Hon'ble Tribunal.



Prepared in my office.

Sayed Sarafat Ali
Deponent

Identified by me
Kari Ardan Ali
Advocate
F/3599/2920/2023

Identified by me.
Kari Ardan Ali
Advocate

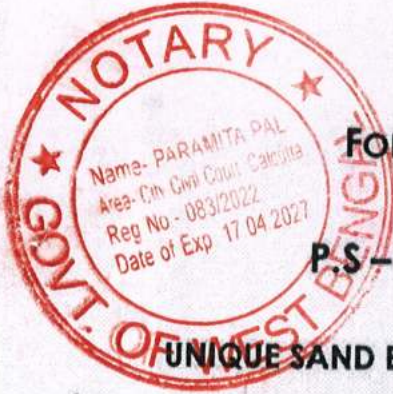
Solemnly affirmed and declared
Before me on Identification

PARAMITA PAL
City Civil Court
Kolkata
Reg. No- 083/2022

26 NOV 2024

26 NOV 2024

MINE PLAN WITH PROGRESSIVE MINE CLOSURE PLAN

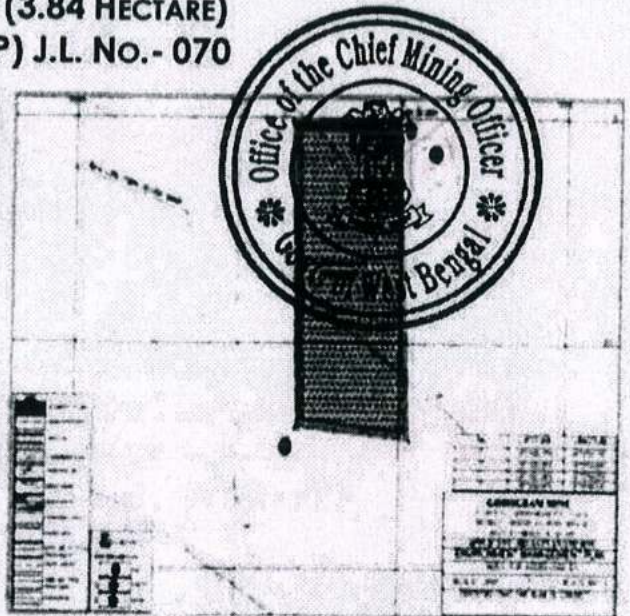
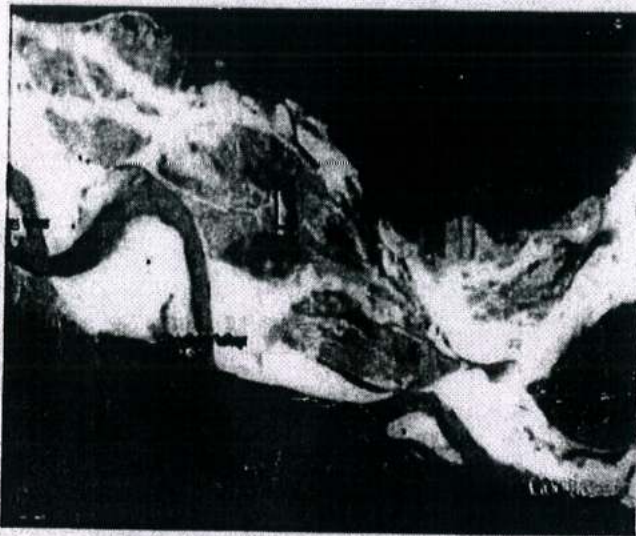


FOR GOHOGRAM SAND MINE ON DAMODAR RIVER
LOCATED AT MOUZA - GOHOGRAM,
P.S - GALSII, DISTRICT - BURDWAN, STATE - WEST BENGAL

UNIQUE SAND BLOCK CODE

: GALSII-II/GOHOGRAM/6001/C

AREA: 9.49 ACRE (3.84 HECTARE)
PLOT No. - 6001(P) J.L. No. - 070



NAME OF THE APPLICANT
SRI SATYANAND ROY
NEAR BISCUIT FACTORY MORE,
NEAR CIVIL COURT, NASRIGANJ,
DANAPUR, CITY-PATNA
PIN: 800012

PREPARED BY
SHRI TAPAN RAY CHOUDHURI
RQP/KOL/378/2013/A
16, Roy Para Lane
P.O. Konnagar, Dist- Hoogly
West Bengal, Pin- 712235

ON BEHALF OF
M/S GRENCINDIA CONSULTING
PRIVATE LIMITED
607-611, SHOPPRIX MALL, LEVEL-5, SECTOR-5,
VAISHALI, GHAZIABAD - 201010
0120-4111527, 4291470, 4296535
Information@grencindia.com
GCPL PROJECT ID: HBUR 407

FOR MINING OFFICE USE ONLY

APPROVED
Joydeb Das
(Joydeb Das) 29/03/17
Chief Mining Officer
Govt. of West Bengal

ENCLOSURE I

CONSENT LETTER

The Mining Plan in respect of **Gohogram Sand Mining Project (Minor Mineral)**, over an area of **9.49 Acres / 3.84 Ha** on River Damodar at Mouza – Gohogram, P.S.- Galsi, Dist - Burdwan, West Bengal, over Plot No. 6001(P) J.L. No.- 070, under MMDR Act-1957 & WBMMC R 2016 has been prepared by **Shri Tapan Ray Choudhuri RQP/KOL/378/2013/A.**

This is to request the Director, Directorate of Geology and Mining (DGM), Calcutta, W.B. to make any further correspondence regarding any correction of the Mining Plan with the said recognized person at his address below.

Shri Tapan Ray Choudhuri

RQP No : RQP/KOL/378/2013/A
Address : 16, Roy Para Lane, P.O. Konnagar
Dist- Hoogly, West Bengal
Pin- 712235

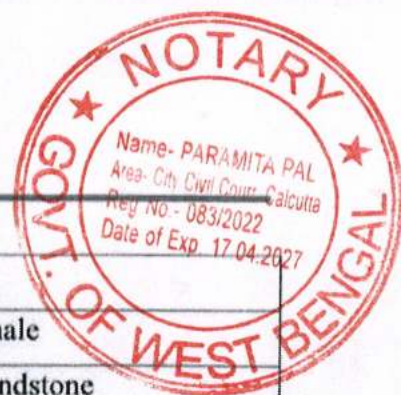
We hereby undertake that all the modifications/updating as made in the said Mining Plan by the said recognized person be deemed to have been made with our knowledge and consent and shall be acceptable on us and binding in all respects.

Place :
Date :

Satyanand Roy

Signature of the Applicant
(Sri Satyanand Roy)





Division	Group	Formation	Lithology
Upper Gondwana	Jabbalpur	Umia	Sandstone, Shale
		Jabbalpur	Claystone, Sandstone
		Chaugaon	Claystone, Sandstone
	Rajmahal	Kota	Sandstone, Grits, Coal Bands
		Rajmahal	Basaltic Lava flows
	Mahadev	Maleri	Red Sandstone, Claystone
		Panchmari	Brown Sandstone, Shales
Unconformity			
Lower Gondwana	Panchet	Panchet	Brown Sandstone, Shales
	Damuda	Ranigunj	Sandstone, Shale, Coal Seam
		Barren Measures	Sandstone, Ironstone Shale
		Barakar	Sandstone, Shale, Coal Seam
		Karharbari	Sandstone, Grits, Coal Seam
	Talchir	Rikba	Sandstones
		Talchir	Greenish Shale
Boulder Bed		Boulder Bed	

6.3 LOCAL GEOLOGY:

In regional scale proposed mines is a part of Gondwana Basin. But locally it is a part of recent alluvial deposits which will be mined. Most part of the area is a sedimentary deposit. Barddhaman district with its varied tectonic elements and riverine features, is a transitional zone between the Jharkhand plateau which constitutes a portion of peninsular shield in the west and Ganga-Brahamaputra alluvial plain in the north and east. In general the Jharkhand plateau consists of the metasedimentary rocks of precambrian age, Gondwana sedimentary rocks, Rajmahal basalts and upper tertiary sediments. Laterite has developed on these older rocks as well as on early Quaternary sediments. Towards south, the alluvial plain merges with Ajay-kasain-Subarnarekha deltaic plains.

6.4 REPLENISHMENT STUDY:

MOEF & CC vide their notification no. S.O. 141 (E); dt. 15th January 2016 has stated about replenishment study under point no. 7 (iii), Appendix-X that annual rate of replenishment

Tapan Ray Choudhuri

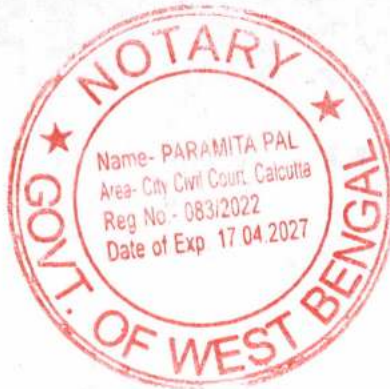
ENCLOSURE II

CONSENT LETTER

"The provisions of Mines Act, Rules and Regulations made there under have been observed in the Mine Plan, over an area of 9.49 acres / 3.84 ha in Burdwan District of West Bengal state belonging to Gohogram Sand Mining Project (Minor Mineral), and where specific permissions are required, the applicant will approach the D.G.M.S. Further, standards prescribed by D.G.M.S. in respect of miners' health will be strictly implemented".

Place :
Date :

Satyanand Roy
Signature of the Applicant
(Sri Satyanand Roy)



CERTIFICATE FROM RQP

The provisions of the Minor Mineral Rules, West Bengal-2016, have been observed in the preparation of the Mine Plan for **Gohogram Sand Mining Project (Minor Mineral)**, over an area of **9.49 acres / 3.84 ha** on River Damodar at Mouza – Gohogram, P.S.- Galsi, Dist - Burdwan, West Bengal, over Plot No. 6001(P), J.L. No.- 070 and whenever specific permissions are required, the applicant will approach the concerned authorities of **Directorate of Geology and Mining (DGM), Calcutta**.

The information furnished in the Mine Plan is true and correct to the best of our knowledge.

Tapan Ray Choudhuri

Sri Tapan Ray Choudhuri
(Name of Recognised Person)
Reg. No.- RQP/KOL/378/2013/A

TAPAN RAY CHOUDHURI
Qualified Person
RQP./KOL/378/2013/A

Place :
Date :



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Tapan Ray Choudhuri
TAPAN RAY CHOUDHURI
 Qualified Person
 RQP/KOL/378/2013/A

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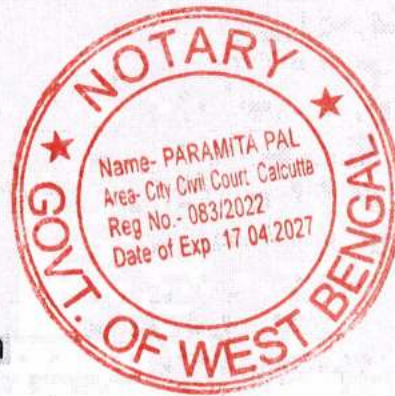
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1. GENERAL

1.1 INTRODUCTION

Applicant **Sri Satyanand Roy** has obtained sand mining lease through auction from the Govt. of West Bengal (Sand Block No: GALSI-II/Gohogram/6001/C) over an area of **9.49 Acres / 3.84 ha** on River Damodar at Mouza – Gohogram, P.S.- Galsi, Dist - Burdwan, West Bengal, over Plot No. 6001(P) J.L. No.- 070.

The Mining Lease is granted for a period of 5 years from the date of registration.

While preparing the mining plan proper attention has been paid to ensure that the relevant provisions under MMDR Act-1957 & WBMMCR 2016 are followed.

In order to process further by the concern Department, an environment clearance from District Level Expert Appraisal Authority is necessary. For the grant of environment clearance, mining plan is also a component. For this reason the Applicant has given task of Preparation of Mining Plan to **Shri Tapan Ray Choudhuri, RQP/KOL/378/2013/A** for said Lease area.

1.2 GENERAL INFORMATION ABOUT THE APPLICANT

Name: Sri Satyanand Roy
Address: Near Biscuit Factory More,
Near Civil Court, Nasriganj, Danapur
City- Patna, Pin: 800012

1.3 STATUS OF THE APPLICANT

The Applicant is a Private Individual.



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2. GENERAL INFORMATION- MINING LEASE

2.1 MINERAL(S) THAT THE APPLICANT INTENDS TO MINE

Mineral(s) River bed sand

2.2 DETAILS OF THE MINING LEASE

Table 2-1: Details of the lease area

Lease Period	5 years from the date of registration.		
Description of the area	Lease area of 9.49 Acres / 3.84 ha on River Damodar at Mouza - Gohogram, P.S.- Galsi, Dist - Burdwan, West Bengal, over Plot No. 6001(P) J.L. No.- 070. Sand Block No: GALSI-II/Gohogram/6001/C		
LOCATION (CO-ORDINATES)	BOUNDARY PILLAR NO.	Latitude	Longitude
	A	23°14'40.07"N	87°37'53.73"E
	B	23°14'30.82"N	87°37'54.68"E
	C	23°14'31.04"N	87°37'49.63"E
	D	23°14'39.80"N	87°37'49.04"E
River Name	Damodar		

*Location (coordinate) by exploration agency with survey team.



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3. RQP DETAILS

3.1 NAME OF THE RQP AND ADDRESS

Shri Tapan Ray Choudhuri

RQP No : RQP/KOL/378/2013/A
Address : 16, Roy Para Lane, P.O. Konnagar
Dist- Hoogly, West Bengal
Pin- 712235

3.2 NAME OF THE PROSPECTING AGENCY

Greencindia Consulting Private Limited

Address : Shoprix Mall, 609-611, Level-5, Sector-5, Vaishali,
Ghaziabad, Uttar Pradesh - 201210
Phone : 0120 4111527, 4296535, 4291470



Tapan Ray Choudhuri
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4. LOCATION & ACCESSIBILITY

4.1 LOCATION & ACCESSIBILITY

Sand Mine of Gohogram is situated about 12 km from NH-2 and 3 km from SH-8. Nearest railway station is Galsi Railway Station, which is about 14 km from the mine site. Nearest Airport is Netaji Subhash Chandra Bose International Airport, Kolkata that is about 106 km from the mine site.

4.1.1 TOPOSHEET NO. WITH LATITUDE AND LONGITUDE

The mining Lease area falls under Survey of India Toposheet No. 73M/12. The Latitude & Longitude is given in Table 4.1. The land ownership pattern is given in Table 4.2.

Table 4-1: Location Details

Aspects	BOUNDARY PILLAR NO.	Latitude	Longitude
LOCATION (CO-ORDINATES)	A	23°14'40.07"N	87°37'53.73"E
	B	23°14'30.82"N	87°37'54.68"E
	C	23°14'31.04"N	87°37'49.63"E
	D	23°14'39.80"N	87°37'49.04"E
River Name:	Damodar		

Table 4-2: Land ownership Pattern

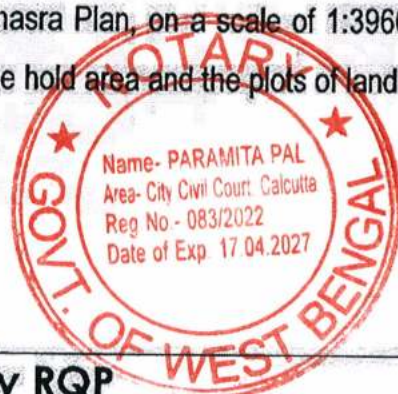
Summary	Area (in Ha)
Government Land	3.84

4.1.2 LOCATION MAP

Key Plan showing the location of the area over Toposheet No. 73M/12 on scale 1:50,000 is given in Plate No 1.

4.1.3 LEASE AREA PLAN

Lease Area Plan or Khasra Plan, on a scale of 1:3960 or 16"=1mile forming a part of cadastral plan, showing the Lease hold area and the plots of land located therein is given in Plate No 2.



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5. PHYSIOGRAPHY, DRAINAGE & CLIMATE

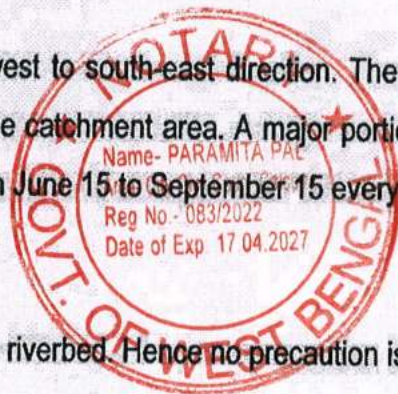
5.1 PHYSIOGRAPHY

The mining Lease area falls under Survey of India Toposheet No. 73M/12. The Latitude & Longitude is given in Table 5.1.

Table 5-1:Co-ordinates of the Project site

Aspects	BOUNDARY PILLAR NO.	Latitude	Longitude
LOCATION (CO-ORDINATES)	A	23°14'40.07"N	87°37'53.73"E
	B	23°14'30.82"N	87°37'54.68"E
	C	23°14'31.04"N	87°37'49.63"E
	D	23°14'39.80"N	87°37'49.04"E
River Name:	Damodar		

The Damodar River flows from the north-west to south-east direction. The flow rate of the river varies with the quantity of precipitation in the catchment area. A major portion of the precipitation occurs during the monsoon season i.e., from June 15 to September 15 every year.



5.2 DRAINAGE

No drainage system / nallah are meeting the riverbed. Hence no precaution is required to protect

5.3 CLIMATE

The district experiences a climate which is transitional between CWg and AW types, where 'C' stands for 'warm temperate rainy climates with mild winter', 'W' for 'dry winter not compensated for by total rain in the rest of the year', 'g' for 'eastern Ganges type of temperature trend' and 'AW' for 'tropical savanna climates'.

Average temperature in hot season is 45oC while at the cold season is 5oC. Average rainfall is 1496 mm. The cold season starts from about the middle of November and continues till the end of February. March to May is dry summer intervened by tropical cyclones and storms. June to September is wet summer while October and November is autumn.

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6. GEOLOGY OF THE AREA

6.1 REGIONAL GEOLOGY

The Geology of this district has been studied mainly by the G.S.I. whereas the State Directorate and others have carried out geological mapping in only selected parts. The tentative stratigraphic succession of the district has been suggested as follows:

Table 6-1:Regional Stratigraphy

Division	Group	Formation	Lithology
Upper Gondwana	Jabalpur	Umia	Sandstone, Shale
		Jabalpur	Clays, Sandstone
		Chaugon	Clays, Sandstone
	Rajmahal	Kota	Sandstone, Grits, Coal Bands
		Rajmahal	Basaltic Lava flows
	Mahadeva	Maleri	Red Clays, Sandstone
		Panchmari	Red Sandstone, Clays
UNCONFORMITY			
Lower Gondwana	Panchet	Panchet	Brown Sandstone, Shales
	Damuda	Raniganj	Sandstone, Shale, Coal Seam
		Barren Measures	Sandstone, Ironstone Shale
		Barakar	Sandstone, Shale, Coal Seam
		Karaharbari	Sandstone, Grits, Coal Seam
		Talchir	Rikba
	Talchir	Talchir	Greenish Shale
		Boulder Bed	Boulder Bed

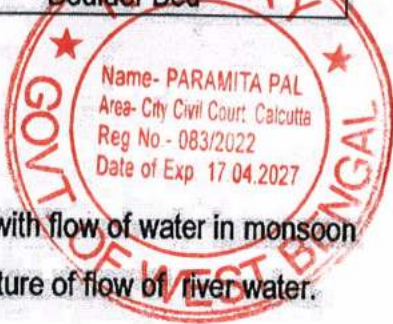
6.2 REPLENISHMENT STUDY

6.2.1 ORIGIN AND CONTROL OF MINERALIZATION

The river bed sand replenished every year with the sand carried out with flow of water in monsoon and there is no such control of mineralisation as it depends on the nature of flow of river water.

6.2.2 DEPOSITION OF MINERALS IN RIVER BED

When the sediment transporting capacity of a river at a particular point becomes less than the sediment load being carried, as a result of reduction the velocity due to an increase in cross section or reduction in slope of the river, the excess sediment get deposited on the river bed.


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6.2.3 GEO-MORPHOLOGY

With increase or decrease of predominant flow and sediment load of a river, there is a change in riverbed level. Although changes in channel depth caused by aggradation or degradation of the riverbed can be simulated, changes in width cannot. When attempting to model a natural system like fluvial morphology this is a significant limitation because channel cross section usually changes with time, and adjustment of both width and depth (in addition to changes in the planar form, roughness and other attributes) are quite common. River with adjustments may occur due to a wide range of morphological changes and channel responses. It may be widening or narrowing.

6.2.4 CLIMATIC ZONE, RAIN FALL, DRAINAGE PATTERN

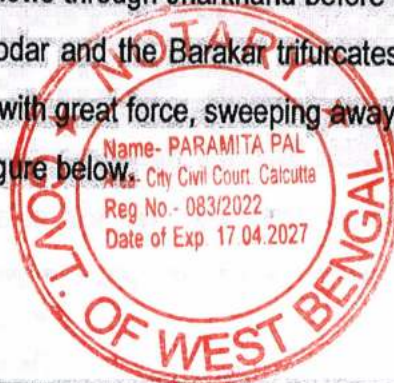
The district falls under the climatic zone of Gangetic alluvial zone. The district experiences a climate which is transitional between CWg and AW types, where 'C' stands for 'warm temperate rainy climates with mild winter', 'W' for 'dry winter not compensated for by total rain in the rest of the year', 'g' for 'eastern Ganges type of temperature trend' and 'AW' for 'tropical savanna climates'.

Average temperature in hot season is 45°C while at the cold season is 5°C. Average rainfall is 1496 mm. The cold season starts from about the middle of November and continues till the end of February. March to May is dry summer intervened by tropical cyclones and storms. June to September is wet summer while October and November is autumn.

Damodar River, earlier known as the Sorrow of Bengal, because of its ravaging floods in the plains of West Bengal, the Damodar and its tributaries have been somewhat tamed with the construction of several dams.

It has a number of tributaries and subtributaries, such as Barakar, Konar, Bokaro, Haharo, Jamunia, Ghari, Guaia, Khadia and Bhera.

The Barakar is the most important tributary of the Damodar. It originates near Padma in Hazaribagh district and flows through Jharkhand before meeting the Damodar near Dishergarh in West Bengal. The Damodar and the Barakar trifurcates the Chhota Nagpur plateau. The rivers pass through hilly areas with great force, sweeping away whatever lies in their path. The drainage pattern is shown in the figure below.



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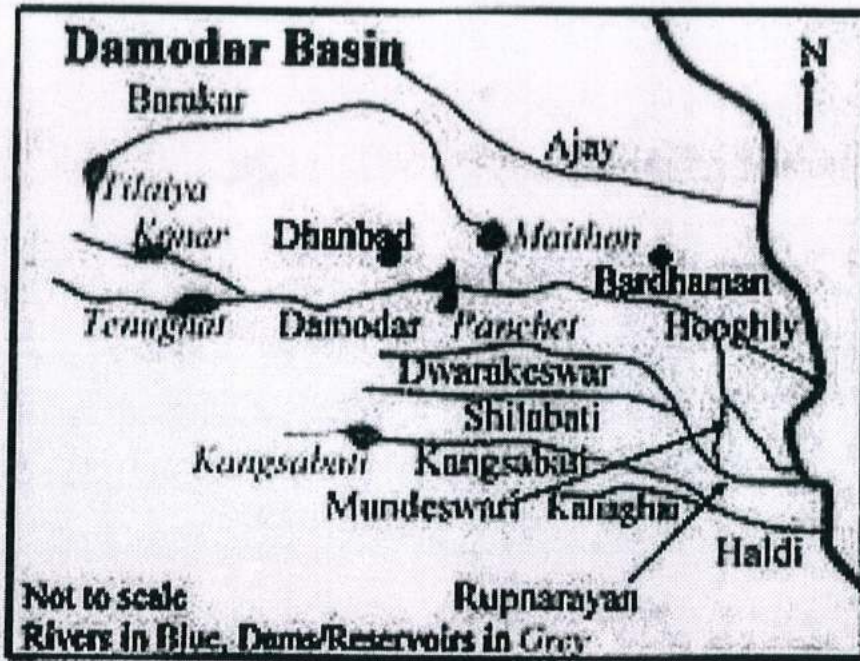


Figure 6-1. Damodar river basin

6.2.5 SEDIMENTATION STUDY

The water moving over the land surface is the dominant agent of land space alteration. Near surface weathering provide sediment load for the flowing streams. Some of the load gets deposited along the path of the river and only the rivers to the sea carry a fraction of the total material waste from the lands. In fact, the land space evolves essentially due to the water flowing over it in small rills and gullies, joining to form small streams, which combine to form rivers. The process of these watercourses eroding and conveying water is a continuous process and has been going on since the formation of this planet and the elements surrounding it. Hence rivers are ever changing but in a man's lifetime it may not be much depending on the land space through which it passes. The general adjective fluvial (from Latin fluvial meaning river) is Lease for the work done by river and fluvial system and applies to all the area draining a particular river extending from the drainage divides in the source areas of water and sediment, through the channels and valleys of the drainage basin, to depositional area such as the coasts.

6.2.6 RESERVE ESTIMATION

METHOD OF ESTIMATION OF RESERVES: The total area for lease is 3.84ha. The sand gets deposited every monsoon due to wash load and bed load and must be removed from time to time to avoid flooding of shore. Sand is available in the middle portion of the riverbed as well as near



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 RQP/KOL/378/2013/A **8**

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MINE PLAN OF GOHOGRAM SAND MINE, BURDWAN, WB
AREA: 9.49ACRES(3.84 HECTARES) Sand Block No: GALSI-II/GOHOGRAM/6001/C

the riverbank. It is permitted to remove sand only upto 3m depths or up to ground water level, whichever is less. The ultimate depth of sand mining in this case is 3m. The details are given below with reference of Geological plan at 200m grid interval (Table 6.2).

MINEABLE RESERVES: The total reserves as estimated within the leasehold are at present approximately 115200m³ and sand will be replenished every year after monsoon. The mineable reserves will be realized after keeping 100m distance from the river bank or 1/3rd of the distance between the bank lines, whichever is less in order to protect the river banks; **here 100m distance form river bank is considered.**

However, some part of the lease area comes within the statutory barrier zone (7.5 m towards interior from the perimeter of the lease area), which is excluded during the calculation of the total mineable reserve i.e. 18000m³. Hence the actual reserve that can be mined is 97200m³/ annum (3.24 x 3 x 10000 = 97200). The mining will be done only up to a maximum depth of 3m.

Table 6-2: Measured Minerals Reserve

Area (ha)	Area (m ²)	Avg. Thickness in m	Geological reserve in m ³	Calculation of Geological Reserve	Mineable Reserve in m ³
3.84	38400	3	115200	Area in m ² multiplied by the thickness in m will give the volume of the geological reserve.	97200

ANTICIPATED LIFE OF THE MINE: The reserve estimated above will replenish every year. So, the life of the mine will be for the entire lease period.

FEASIBILITY STUDY BASED ON THE GEOGRAPHICAL CONDITIONS AND OPERATING CONDITIONS:

- INFRASTRUCTURE** : Road is present near the working site. Manpower is cheaply available.
- GEOLOGY** : Geologically the area is potential and the deposit is sufficient for fulfillment of the requirement.
- LEGAL MATTERS** : Leasehold area is valid as per the rule of WBMMC Rule 2016. There will be no displacement. Land is Government land.
- OPERATING** : The Applicant has all the mining equipment's used for the scientific manual mining. The mine is eco-friendly.



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 RQP./KOL/378/2013/A

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7. METHOD OF MINING



7.1 CATEGORY OF MINING

Total area of the mine is 3.84 Hectare / 9.49 Acres. So according to MoEF&CC notification, it is B2 categories project.

7.2 YEAR WISE DEVELOPMENT

No development work is required as the mining is for riverbed sand. Excavation of river sand will be done manually. It has been proposed to collect approximately 97200m³/year. The riverbed material will be replenished during the monsoon season every year.

7.2.1 YEAR WISE PRODUCTION

Sand will be lifted from the riverbed for all the eight months except the monsoon period from June to September. Proposed production for next five years is given in Table 7.1.

Table 7-1: Production Details

Year	Geological reserve in m ³	Production in m ³	Balance Deposit in m ³	Replenishment in m ³
1 st	115200	97200	18000	97200
2 nd	115200	97200	18000	97200
3 rd	115200	97200	18000	97200
4 th	115200	97200	18000	97200
5 th	115200	97200	18000	97200

PROPOSED RATE OF PRODUCTION WHEN THE MINE IS FULLY DEVELOPMENT: Proposed rate of production will be 97200m³/year at the stage of fully development of mine.

MINEABLE RESERVES AND ANTICIPATED LIFE OF THE MINE: 97200m³/year is the quantity of reserve estimated as mineable reserves and river sand will be replenished every year after monsoon. As such the life of the mine will continue till the period of lease and subsequent lease renewals.

APPROVED

Joydeb Das
(Joydeb Das) 29/03/17
Chief Mining Officer
Govt. of West Bengal

Tapen Ray Choudhuri
TAPAN RAY CHOUDHURI
Qualified Person
RQP/KOL/378/2013/A

7.3 PROPOSED METHOD OF MINING

Opencast Manual Mining method will be adopted for this mining operation.

7.3.1 METHOD FOR DEVELOPING AND WORKING THE DEPOSITS

The sand deposited, as riverbed material will be collected in its existing form manually.

METHOD OF MINING: The manual mining is confined to collection of sand from the riverbed. The operation will be manually with the help of spade; hands shovel in which the riverbed material will be collected in its existing form. Sand Mining will be carried out only up to a depth of 3m at riverbank and in water it could not be measured. Hand tools like shovel, pan, sieve etc. will be used. Mining will be carried out only during the daytime. To prevent collapse of pit, sand will be removed from 1m layers from the entire lease first before removing the next 1m layers. The last 1m layers will be removed at the end.

UNDERGROUND WORKING: Not Applicable.

EXTENT OF MECHANIZATION: No mechanization will be done.

Table 7-2: Production Planning

S.no	Assumptions	Quantity
1	Daily Production Approx.	405m ³
2	Total excavation monthly(Excluding 4 month of monsoon)	12150m ³
3	Sand handling per man per day	1.9 m ³
4	Total manpower required per day	213

7.4 DETAILS OF EMPLOYMENT

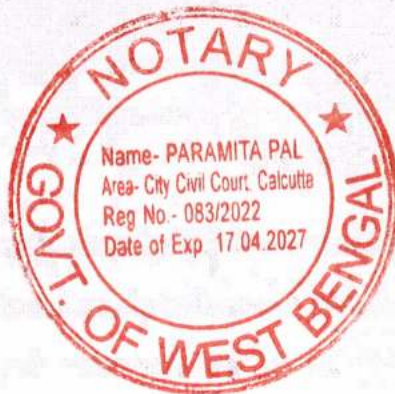
Local manpower will be used for sand mining in the mine site. Manpower will be depended on the production capacity per day. The capacity of sand handling of a man is 1.9m³. Therefore, the no of man employment will be depended on the per day production. As per the calculation the total 213 miners will be employed for the project.



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8. STACKING OF MINERAL REJECTS & DISPOSAL OF WASTES

Since there is no waste or mineral rejects generation in the mine hence no proposal for the stacking is discussed under this chapter. The entire mineral produced is useable.



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9. LOADING & TRANSPORTATION OF MINERALS AND WASTE

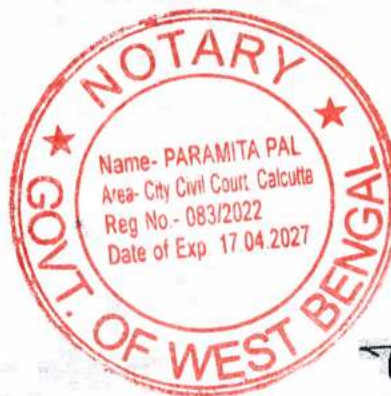
9.1 LOADING OF MINERALS AT MINE SITE

Loading Manually and transportation by trucks/dumper.

9.2 MEANS OF TRANSPORT

The sand transportation will be done by ensuring the following:

- 1) All bigger trucks/dumpers having capacity 10 Tonnes.
- 2) Trucks/dumpers will be properly covered.
- 3) Vehicles will be provided with all safety measures like reverse alarm, back-mirror, etc
- 4) Vehicles will have pollution-test certificates
- 5) Regular checks will be done by the management to ensure the health of the trucks.
- 6) Regular water spraying at fixed interval of time.
- 7) Maintenance of roads to fill all pot-holes to avoid spillage.
- 8) Regular cleaning of road to avoid any accumulation of sand.
- 9) Loading and Unloading of sand will be done manually.



Tapan Ray Choudhuri
TAPAN RAY CHOUDHURI
Qualified Person
RQP/KOL/378/2013/A

10. ENVIRONMENT MANAGEMENT PLAN

The environment management plan for the riverbed-mining project will be followed according to West Bengal Mining Concession Rules 2016. Afforestation by planting native tree species will be done outside the lease area, preferably in local school premises in consultation with the Gram Panchayat.



Tapan Ray Choudhuri
TAPAN RAY CHOUDHURI
Qualified Person
RQP./KOL/378/2013/A

11. PROGRESSIVE CLOSURE PLAN

11.1 INTRODUCTION

Applicant **Sri Satyanand Roy** has obtained sand mining lease through auction from the Govt. of West Bengal (Sand Block No: GALSI-II/Gohogram/6001/C) over an area of 9.49 Acres / 3.84 ha on River Damodar at Mouza – Gohogram, P.S.- Galsi, Dist - Burdwan, West Bengal, over Plot No. 6001(P) J.L. No.- 070.

The Mining Lease is granted for a period of 5 years from the date of registration (Table 11.1).

Name of Applicant:

Name: Sri Satyanand Roy
Address: Near Biscuit Factory More,
Near Civil Court, Nasriganj, Danapur
City- Patna, Pin: 800012

Table 11-1: Land ownership Pattern

Summary	Area (in Ha)
Government Land	3.84

EXISTING LAND USE PATTERN: The land use of the mine lease area on the river bed of Damodar and there will be no change in land use after operation. The sand will be replenished every year during the monsoon season. The ultimate land use of the mine lease area will not be changed.

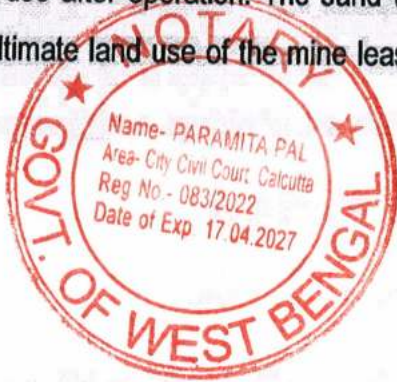
METHOD OF MINING: Refer Chapter – IV.

11.1.1 REASONS FOR CLOSURE:

Not Applicable

11.1.2 STATUTORY OBLIGATIONS:

The Applicant will be bound to implement all the legal obligation like special conditions imposed while execution of lease deed, approval of mining plan, directives issued by the Central & State


Tapau Ray Choudhuri
TAPAN RAY CHOUDHURI
Qualified Person
RQP/KOL/378/2013/A

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MINE PLAN OF GOHOGRAM SAND MINE, BURDWAN, WB
AREA: 9.49ACRES(3.84 HECTARES) Sand Block No: GALSI-II/GOHOGRAM/6001/C

Government, conditions imposed by the Ministry of Environment & Forests, State or Central Pollution Control Board or by any other organization.

11.1.3 CLOSURE PLAN PREPARATION

Name of Applicant:

Name: Sri Satyanand Roy
Address: Near Biscuit Factory More,
Near Civil Court, Nasriganj, Danapur
City- Patna, Pin: 800012

NAME OF THE RQP PREPARING MINING PLAN:

Shri Tapan Ray Choudhuri

RQP No : RQP/KOL/378/2013/A
Address : 16, Roy Para Lane, P.O. Konnagar
Dist- Hoogly, West Bengal
Pin- 712235

11.2 MINE DESCRIPTION

Refer Chapter - VII

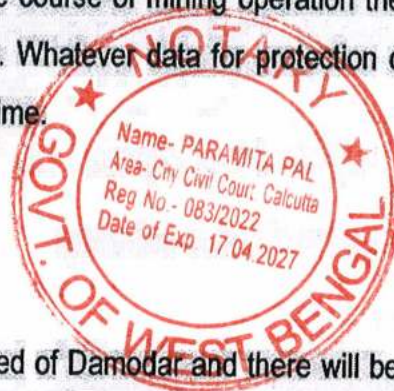
11.3 REVIEW OF IMPLEMENTATION OF MINING PLAN / SCHEME OF MINING UPTO THE FINAL CLOSURE OF MINE

The area is under mining operation and during the course of mining operation the Applicant will adopt the measures for protection of environment. Whatever data for protection of environment will be, the Applicant will provide the same time to time.

11.4 CLOSURE PLAN

11.4.1 MINED-OUT LAND

The land use of the mine lease area on the river bed of Damodar and there will be no change in land use after operation. The sand will be replenished every year during the monsoon season. The ultimate land use of the mine lease area will not be changed.



Tapan Ray Choudhuri
TAPAN RAY CHOUDHURI
Qualified Person
RQP./KOL/378/2013/A

Certification by RQP

11.4.2 AIR QUALITY MANAGEMENT

Ambient air quality has been monitored by us and external agency. For baseline study, in each season monitoring will be carried out on two days in a week with 24-hourly samples being collected on each day in future as per the norms laid down by MoEFCC. Emission of dust due to movement of vehicles and machineries will produce impact on air. As such there is no need for prevention of pollution of Air quality except sprinkling of water on haul road etc. in dry season.

11.4.3 WASTE MANAGEMENT

There is no generation of waste during mining operation, therefore, no provision of stock yard is proposed. The entire mineral produced is useable.

11.4.4 TOPSOIL MANAGEMENT

There is no generation of topsoil.

11.4.5 TAILING DAM MANAGEMENT

Not Applicable.

11.4.6 INFRASTRUCTURE

The Applicant will construct the mobile office cum attendance room and first aid center, workshop as per the site selection. A rest shelter will be provided near working quarry. Provision of potable water will be made available in the shelters.

11.4.7 DISPOSAL OF MINING MACHINERY

Not Applicable

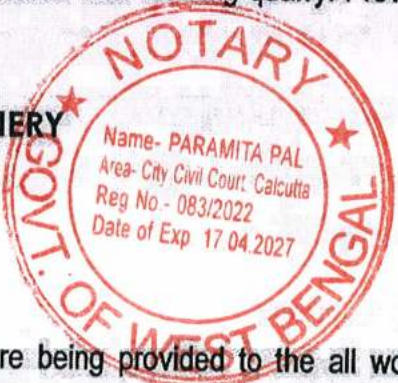
11.4.8 SAFETY & SECURITY

D.G.M.S. approved Safety shoes and helmets are being provided to the all workmen. During proposed plan period there is no proposal to close the mine. Security guards are engaged for security.

11.4.9 DISASTER MANAGEMENT AND RISK ASSESSMENT

High risk factors such as landslide, subsidence flood, fire, tailing dam failure etc are not encountered nor anticipated during proposed five years plan period. As such, emergency plan for

Certification by RQP


Tapan Ray Choudhuri
TAPAN RAY CHOUDHURI
Qualified Person
RQP./KOL/378/2013/A 17

- 43 -

MINE PLAN OF GOHOGRAM SAND MINE, BURDWAN, WB
AREA: 9.49ACRES(3.84 HECTARES) Sand Block No: GALSI-II/GOHOGRAM/6001/C

quick evacuation, protective measures are not proposed. Also, no local habitant exists as the working area is far away from the locality.

11.4.10 CARE AND MAINTENANCE DURING TEMPORARY DISCONTINUANCE

Due to unforeseen reason the mine will be a closed temporarily then proper care of workers and staffs will be taken. Temporary discontinuance notice in the prescribed form will be sent to the concerned authority of D.G.M.S., concerned State Government and concerned Labour Department within the stipulated time. Security guards to take care of the infrastructure shall be kept under the roll of the management in case of any temporary discontinuation.

11.5 ECONOMIC REPERCUSSIONS OF CLOSURE OF MINE AND MANPOWER RETRENCHMENTS

At this stage there will be no manpower retrenchment etc. in the area, hence, no proposal for these have been discussed.

11.5.1 NUMBER OF LOCAL RESIDENTS EMPLOYED IN THE MINE, STATUS OF THE CONTINUATION FAMILY OCCUPATION AND SCOPE OF JOINING THE OCCUPATION BACK.

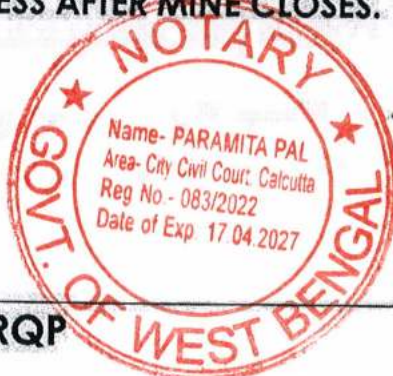
This project operation will provide livelihood to the poorest section of the society. It provides employment to the people residing in vicinity directly or indirectly by the project.

11.5.2 COMPENSATION GIVEN OR TO BE GIVEN TO THE EMPLOYEES CONNECTING WITH SUSTENANCE OF HIMSELF AND THEIR FAMILY MEMBERS.

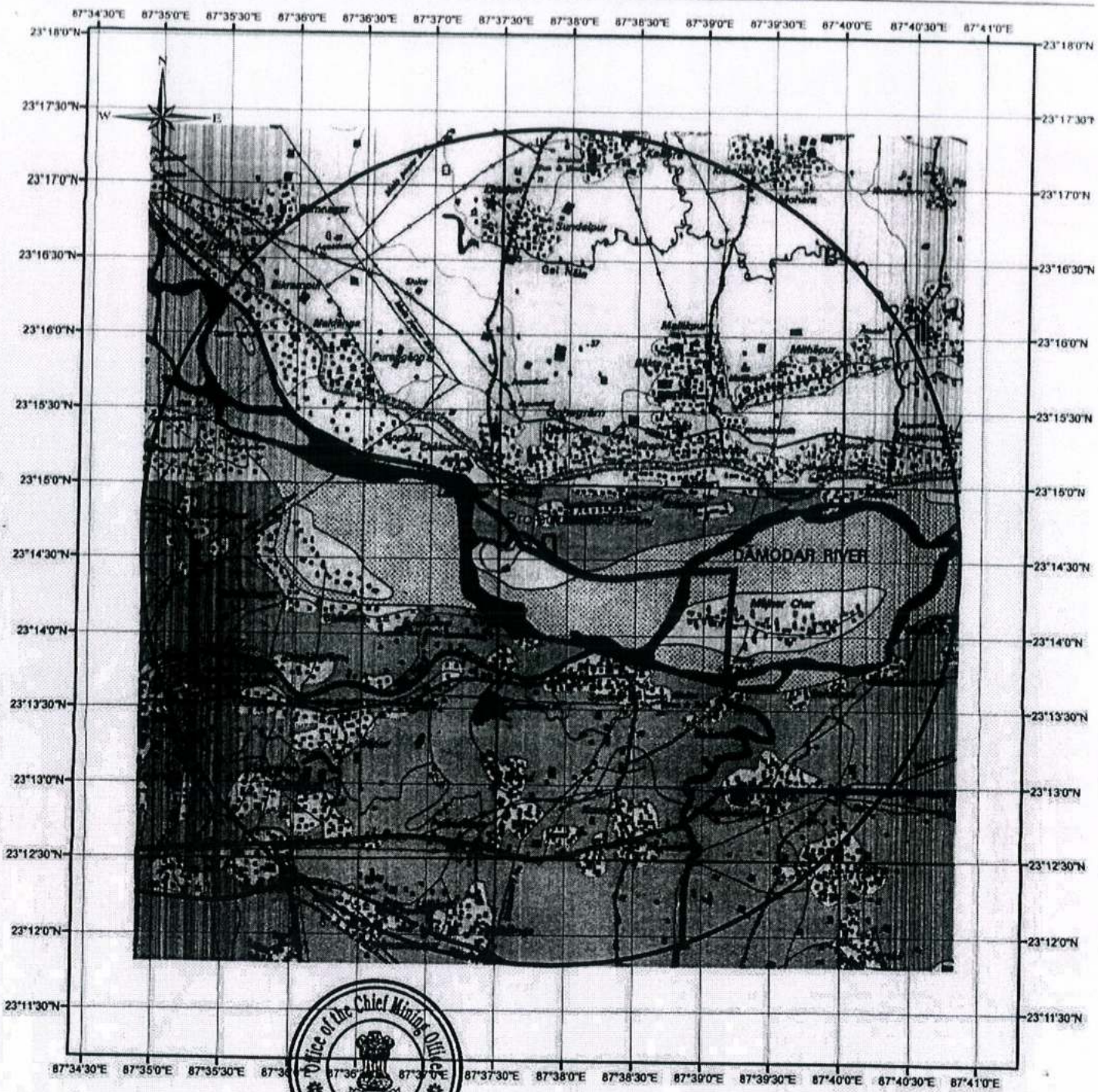
Not Applicable

11.5.3 SATELLITE OCCUPATIONS CONNECTED TO THE MINING INDUSTRY - NUMBER OF PERSONS ENGAGED THEREIN - CONTINUANCE OF SUCH BUSINESS AFTER MINE CLOSES.



Not Applicable



Tapau Ray Choudhuri
JAPAN RAY CHOUDHURI
Qualified Person
RQP./KOL/378/2013/A



LEGEND

-  Project Site
-  5 Km Buffer

APPROVED

Jaydeb Das
 Jaydeb Das
 Chief Mining Officer
 Govt. of West Bengal
 29/3/22

GOHOGRAM SAND MINE

IN MOUZA - GOHOGRAM
 P.S - GALSI
 DISTRICT - BURDWAN
 STATE - WEST BENGAL

**APPLICANT
 SATYA NAND ROY**

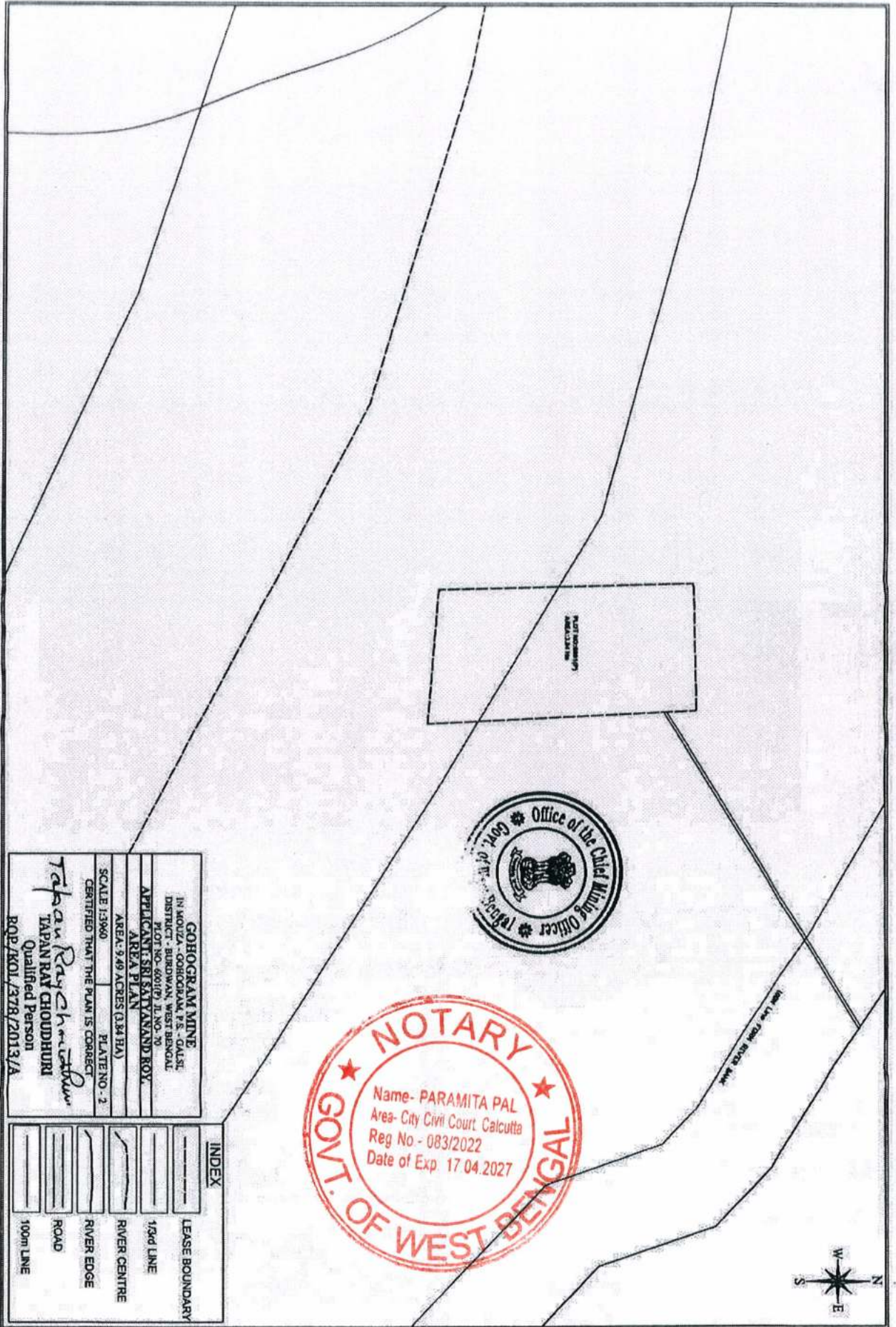
KEY PLAN

AREA: 9.49 ACRES (3.84 HA)

SCALE: 1:50,000

PLATE NO - 1

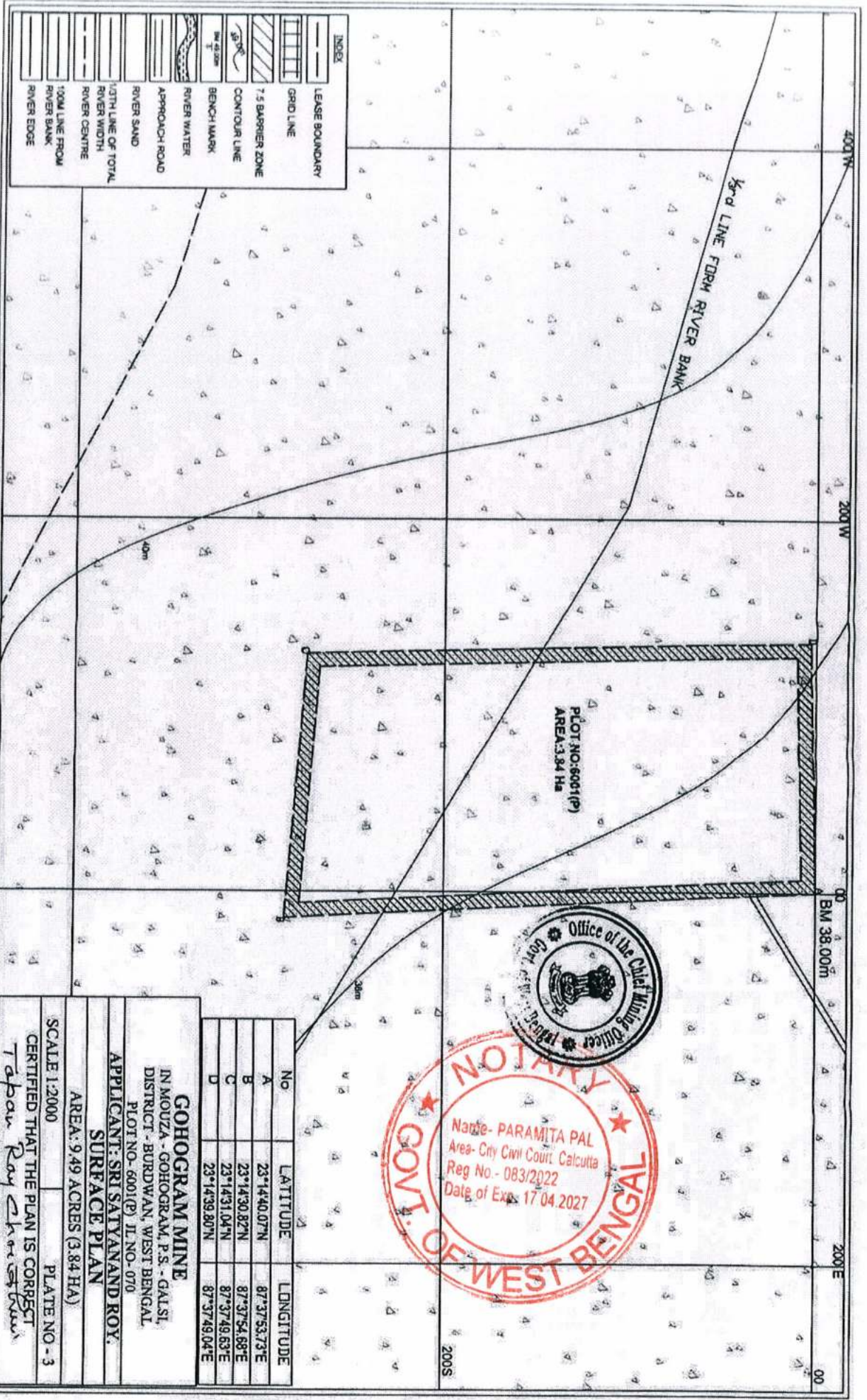
Tapan Ray Choudhuri
 TAPAN RAY CHOUDHURI
 Qualified Person
 RQP/KOL/378/2013/A



GOHOGRAM MINE
 IN MOUZA - GOHOGRAM, P.S. - GALSIE,
 DISTRICT - BURDWAN, WEST BENGAL.
 PLOT NO. 6001/17, II, NO. 70
APPLICANT SRI SATYANAND ROY
 AREA PLAN
 AREA: 9.99 ACRES (3.84 HA)
 SCALE 1:3960 PLATE NO. - 2
 CERTIFIED THAT THE PLAN IS CORRECT

Tapan Ray Choudhuri
TAPAN RAY CHOUDHURI
 Qualified Person
 BQP/KOI/378/2013/A

INDEX	
	LEASE BOUNDARY
	1/3rd LINE
	RIVER CENTRE
	RIVER EDGE
	ROAD
	100m LINE



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- GRID LINE
- 7.5 BARRIER ZONE
- CONTOUR LINE
- BENCH MARK
- RIVER WATER
- APPROACH ROAD
- RIVER SAND
- 1/2TH LINE OF TOTAL RIVER WIDTH
- RIVER CENTRE
- 100M LINE FROM RIVER BANK
- RIVER EDGE

PLOT NO: 6001(P)
AREA: 3.84 Ha



No	LATITUDE	LONGITUDE
A	23°14'40.07"N	87°37'53.73"E
B	23°14'30.87"N	87°37'54.68"E
C	23°14'31.04"N	87°37'49.63"E
D	23°14'39.80"N	87°37'49.04"E

GOHOGRAM MINE
IN MOUZA - GOHOGRAM, P.S. - GALSI,
DISTRICT - BURDWAN, WEST BENGAL.
PLOT NO. - 6001(P) II. NO. - 070

APPLICANT: SRI SATYANAND ROY.
SURFACE PLAN

AREA: 9.49 ACRES (3.84 HA)

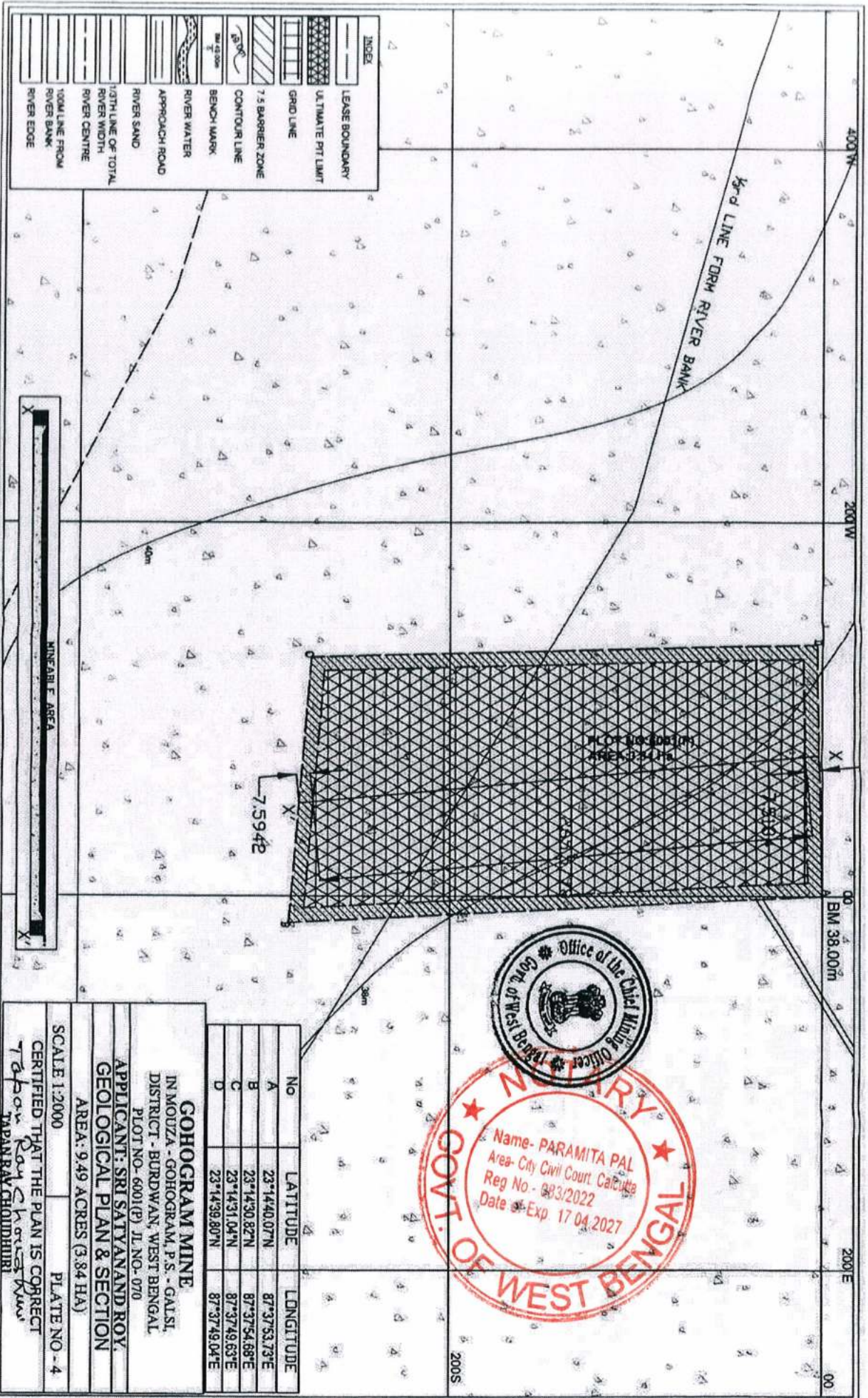
SCALE 1:2000

PLATE NO - 3

CERTIFIED THAT THE PLAN IS CORRECT

Tapan Roy
CHIEF SURVEYOR

Qualified Person
RQP./KOL/378/2013/A



	LEASE BOUNDARY
	ULTIMATE PIT LIMIT
	GRID LINE
	7.5 BARRIER ZONE
	CONTOUR LINE
	BENCH MARK
	RIVER WATER
	APPROACH ROAD
	RIVER SAND
	RIVER BANK
	100M LINE FROM RIVER BANK
	RIVER CENTRE
	RIVER EDGE

MINERABLE AREA

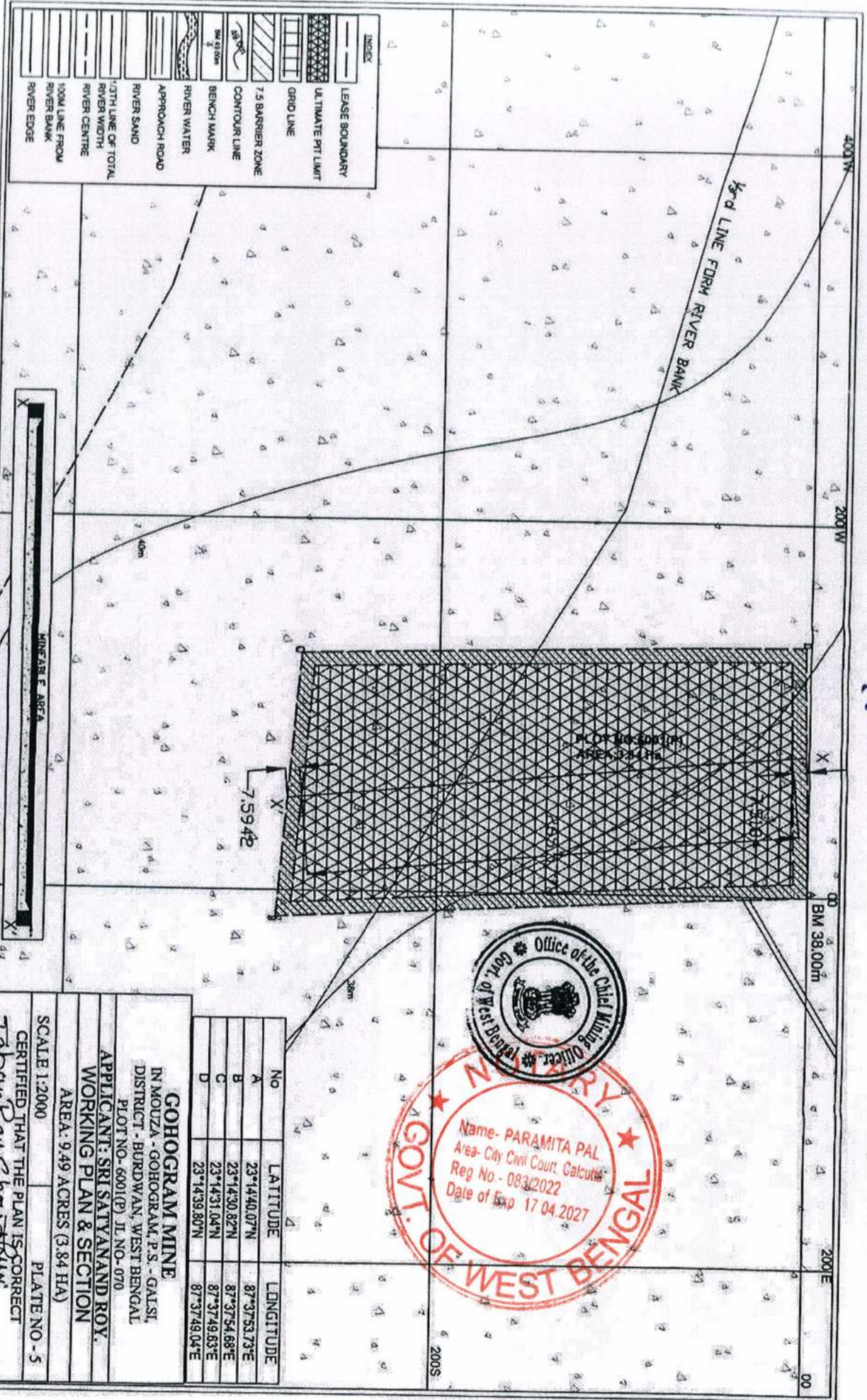
7.5942



NOTARY
GOVT. OF WEST BENGAL
 Name- PARAMITA PAL
 Area- City Civil Court, Calcutta
 Reg No. - 983/2022
 Date of Exp 17.04.2027

No	LATITUDE	LONGITUDE
A	23°14'40.07"N	87°37'53.73"E
B	23°14'30.82"N	87°37'54.68"E
C	23°14'31.04"N	87°37'49.63"E
D	23°14'39.80"N	87°37'49.04"E

GOHOGRAM MINE
 IN MOUZA - GOHOGRAM, P.S. - GALSI,
 DISTRICT - BURDWAN, WEST BENGAL
 PLOT NO- 6001(E) JL NO- 070
APPLICANT: SRI SATYANAND ROY,
GEOLOGICAL PLAN & SECTION
 AREA: 9.49 ACRES (3.84 HA)
 SCALE 1:2000 PLATE NO - 4
 CERTIFIED THAT THE PLAN IS CORRECT
 Tapan Ray Chatterjee
 TAPAN RAY CHATTERJEE
 Qualified Person



INDEX

[Symbol]	LEASE BOUNDARY
[Symbol]	ULTIMATE PIT LIMIT
[Symbol]	GRID LINE
[Symbol]	7.5 BARRIER ZONE
[Symbol]	CONTOUR LINE
[Symbol]	BENCH MARK
[Symbol]	RIVER WATER
[Symbol]	APPROACH ROAD
[Symbol]	RIVER SAND
[Symbol]	1/3TH LINE OF TOTAL RIVER WIDTH
[Symbol]	RIVER CENTRE
[Symbol]	100M LINE FROM RIVER BANK
[Symbol]	RIVER EDGE

APPROVED

Siddha Das
 (Siddha Das)
 Chief Mining Officer
 Govt of West Bengal
 29/03/19

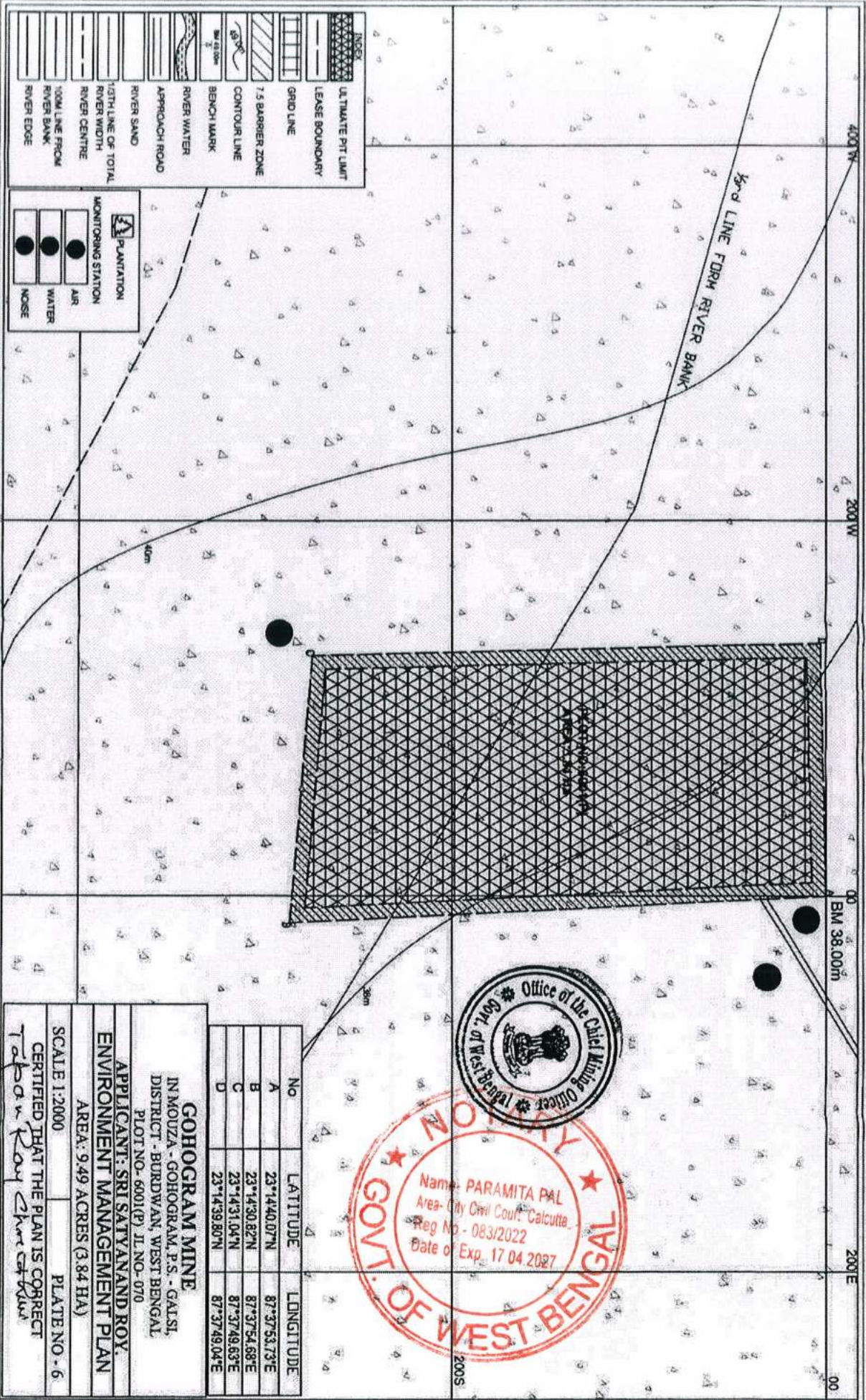
GOHOGRAM MINE
 IN MODZA - GOHOGRAM, P.S. - GALSI,
 DISTRICT - BURDWAN, WEST BENGAL
 PLOT NO. - 6001(D) JL NO. - 070
APPLICANT: SRI SATYANAND ROY
WORKING PLAN & SECTION
 AREA: 9.49 ACRES (3.84 HA)
 SCALE 1:2000 PLATE NO - 5
 CERTIFIED THAT THE PLAN IS CORRECT
Tapan Roy
 Chief Mining Officer

No	LATITUDE	LONGITUDE
A	23°14'40.07"N	87°37'53.73"E
B	23°14'30.82"N	87°37'54.68"E
C	23°14'31.04"N	87°37'49.63"E
D	23°14'39.80"N	87°37'49.04"E



Qualified Person
 ROP/KOL/378/2013/A

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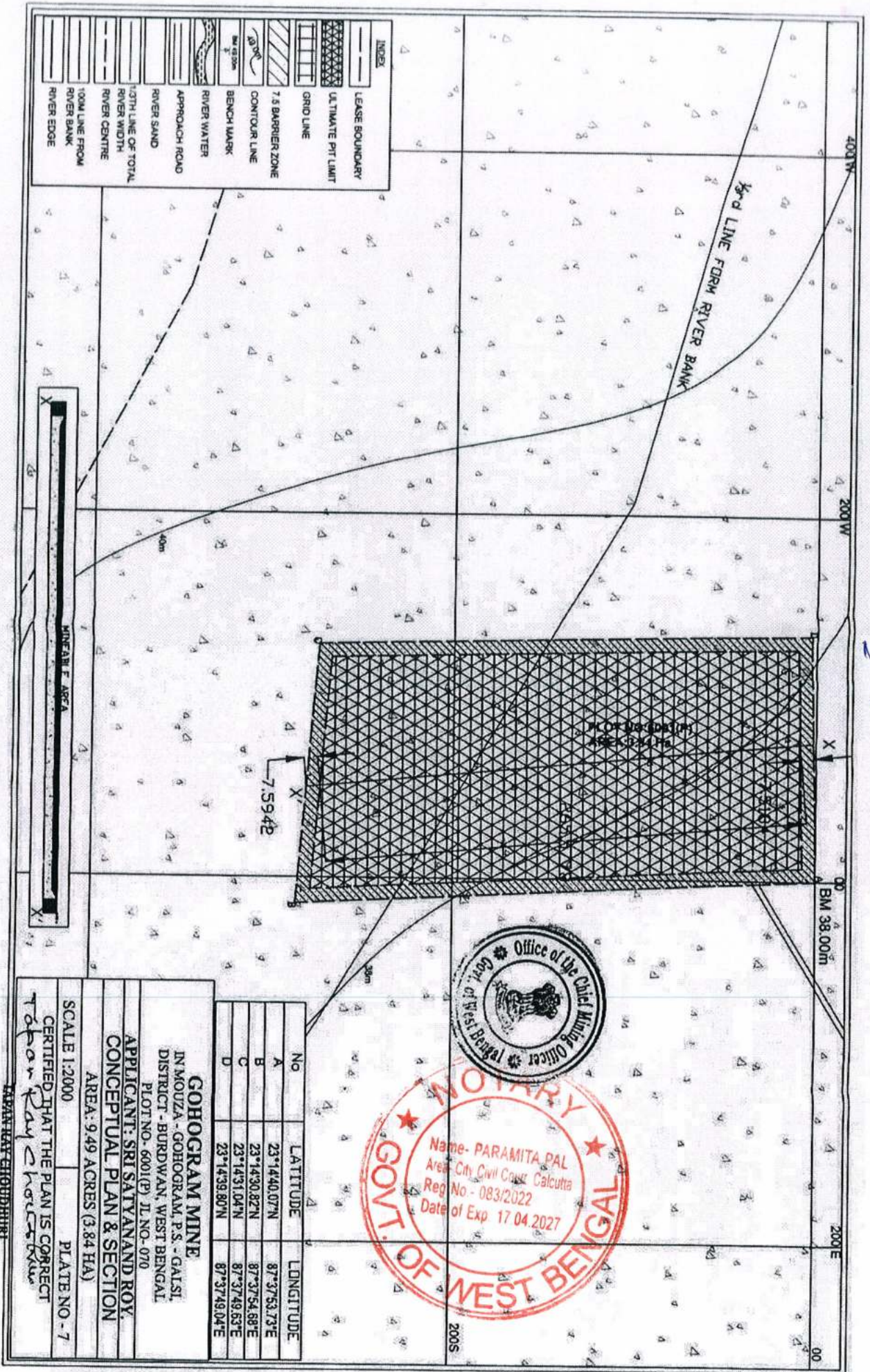
No	LATITUDE	LONGITUDE
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B	23°14'30.82"N	87°37'54.68"E
C	23°14'31.04"N	87°37'49.63"E
D	23°14'39.80"N	87°37'49.04"E

GOHOGGRAM MINE
 IN MOUZA - GOHOGGRAM, P.S. - GALSJ,
 DISTRICT - BURDWAN, WEST BENGAL.
 PLOT NO. - 6001(P) JI NO. - 070
APPLICANT: SRI SATYANAND ROY.
ENVIRONMENT MANAGEMENT PLAN
 AREA: 9.49 ACRES (3.84 HA)

SCALE 1:2000 PLATE NO - 6
 CERTIFIED THAT THE PLAN IS CORRECT
 Tapan Roy
 Char of Burdwan

TAPANRAY CHOUHDURI
 Qualified Person
 RQP/KOL/378/2013/A





INDEX

[Symbol]	LEASE BOUNDARY
[Symbol]	ULTIMATE PIT LIMIT
[Symbol]	GRID LINE
[Symbol]	7.5 BARRIER ZONE
[Symbol]	CONTOUR LINE
[Symbol]	BENCH MARK
[Symbol]	RIVER WATER
[Symbol]	APPROACH ROAD
[Symbol]	RIVER SAND
[Symbol]	10TH LINE OF TOTAL RIVER WIDTH
[Symbol]	RIVER CENTRE
[Symbol]	100M LINE FROM RIVER BANK
[Symbol]	RIVER EDGE



No	LATITUDE	LONGITUDE
A	23°14'40.07"N	87°37'53.73"E
B	23°14'30.82"N	87°37'54.88"E
C	23°14'51.04"N	87°37'49.63"E
D	23°14'39.80"N	87°37'49.04"E

GOHOGRAM MINE
 IN MOUZA - GOHOGRAM, P.S. - GALSI,
 DISTRICT - BURDWAN, WEST BENGAL
 PLOT NO. - 6001(P) II NO-070

APPLICANT: SRI SATYANAND ROY
CONCEPTUAL PLAN & SECTION
 AREA: 9.49 ACRES (3.84 HA)

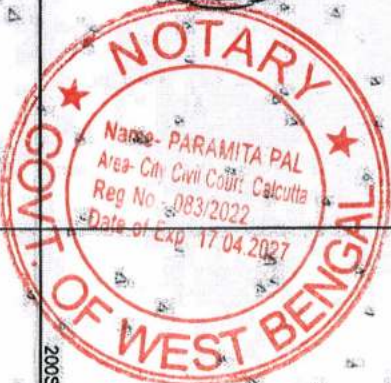
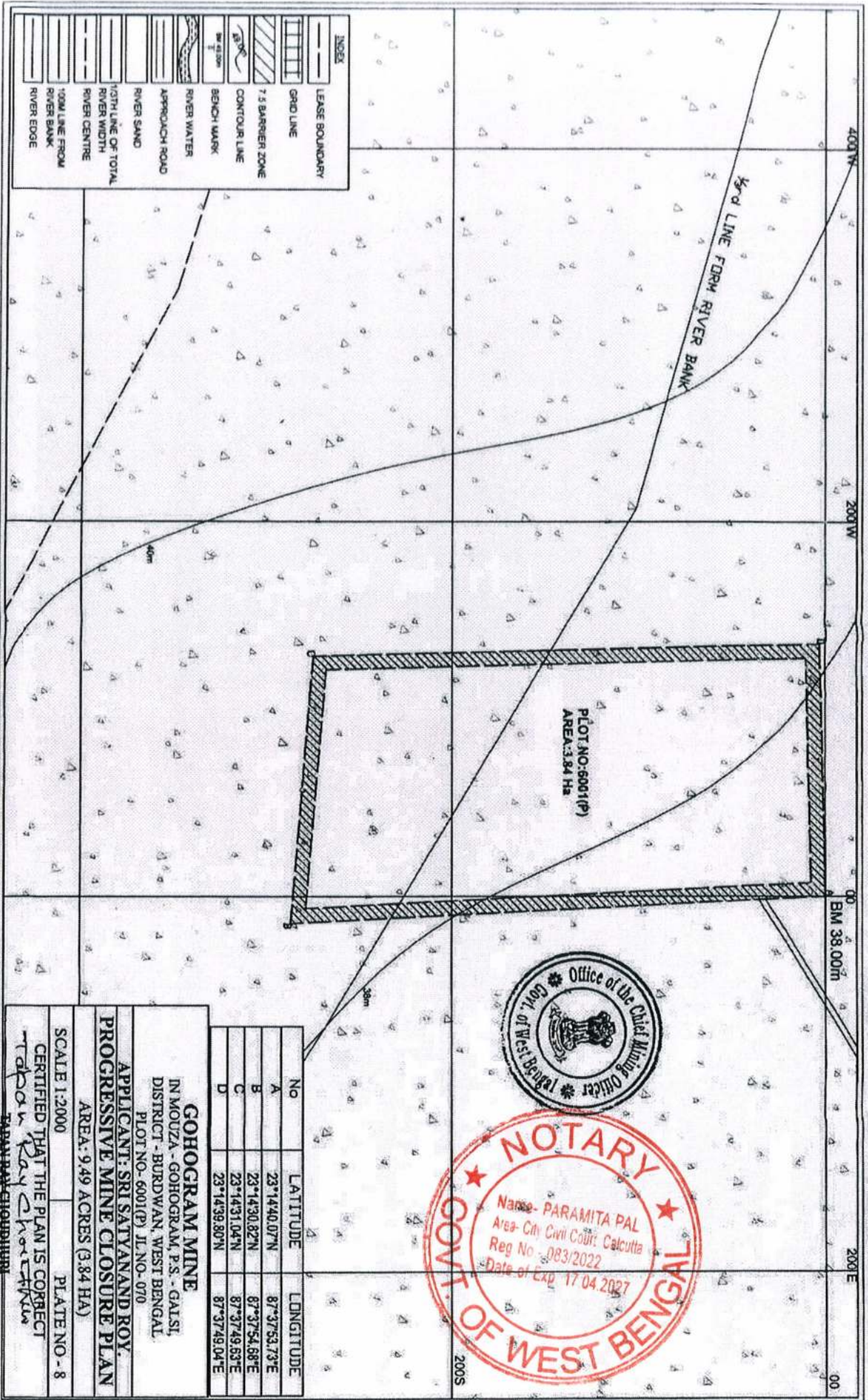
SCALE 1:2000 PLATE NO - 7

CERTIFIED THAT THE PLAN IS CORRECT

Sri Satyanand Roy
 Chartered Surveyor



Qualified Person
 RQP/KOL/378/2013/A



NO	LATITUDE	LONGITUDE
A	23°14'40.07"N	87°37'53.73"E
B	23°14'30.82"N	87°37'54.88"E
C	23°14'31.04"N	87°37'49.53"E
D	23°14'39.80"N	87°37'49.04"E

GOHOGGRAM MINE
 IN MOUZA - GOHOGGRAM, P.S. - GALSJ,
 DISTRICT - BURDWAN, WEST BENGAL.
 PLOT NO.- 6001(P) II, NO.- 070

APPLICANT: SRI SATYANAND ROY.

PROGRESSIVE MINE CLOSURE PLAN
 AREA: 9.49 ACRES (3.84 HA)

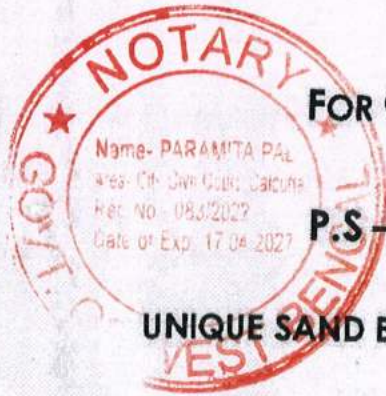
SCALE 1:2000 PLATE NO - 8

CERTIFIED THAT THE PLAN IS CORRECT

Tapan Ray Choudhury
 Qualified Person
 RQP/KOL/378/2013/A

MINE PLAN WITH PROGRESSIVE MINE CLOSURE PLAN

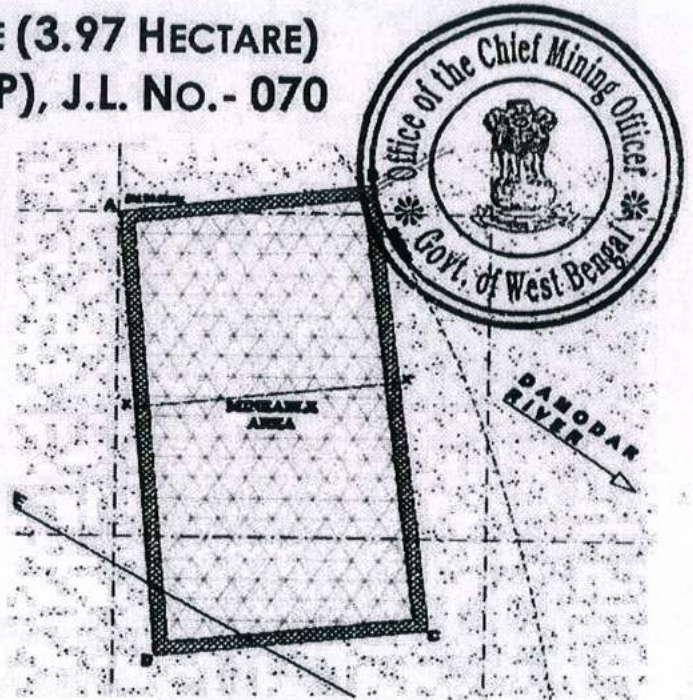
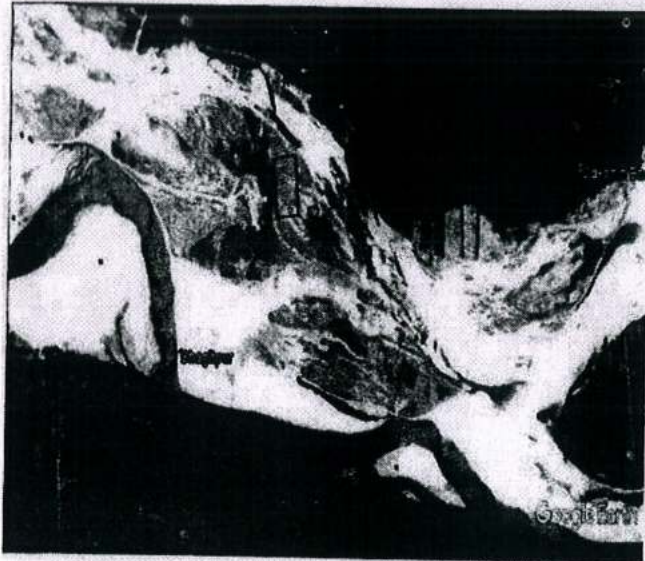
FOR GOHOGRAM SAND MINE ON DAMODAR RIVER
LOCATED AT MOUZA - GOHOGRAM,
P.S - GALSII, DISTRICT - BURDWAN, STATE - WEST BENGAL



UNIQUE SAND BLOCK CODE

: GALSII-II/GOHOGRAM/6002/D

AREA: 9.81 ACRE (3.97 HECTARE)
PLOT No.- 6002(P), J.L. No.- 070



NAME OF THE APPLICANT

YOGENDRA KUMAR SINGH
DARVESH PUR, WAYAPUR,
MANER,
CITY- PATNA,
PIN: 801503

PREPARED BY

SHRI TAPAN RAY CHOUDHURI
RQP/KOL/378/2013/A
16, Roy Para Lane
P.O. Konnagar, Dist- Hoogly
West Bengal, Pin- 712235

ON BEHALF OF

**M/S GREENCINDIA CONSULTING
PRIVATE LIMITED**

607-611, SHOPPRIX MALL, LEVEL-5, SECTOR-5,
VAISHALI, GHAZIABAD - 201010
0120-4111527, 4291470, 4296535
information@greencindia.com
GCPL PROJECT ID: HBUR 408

FOR MINING OFFICE USE ONLY

APPROVED

Joydeb Das
29/02/17
(Joydeb Das)
Chief Mining Officer
Govt. of West Bengal

ENCLOSURE I

CONSENT LETTER

The Mining Plan in respect of **Gohogram Sand Mining Project (Minor Mineral)**, over an area of **9.81 Acres / 3.97 Ha** on River Damodar at Mouza – Gohogram, P.S.- Galsi, Dist - Burdwan, West Bengal, over Plot No. 6002(P) J.L. No.- 070, under MMDR Act-1957 & WBMMC R 2016 has been prepared by **Shri Tapan Ray Choudhuri RQP/KOL/378/2013/A.**

This is to request the Director, Directorate of Geology and Mining (DGM), Calcutta, W.B. to make any further correspondence regarding any correction of the Mining Plan with the said recognized person at his address below.

Shri Tapan Ray Choudhuri

RQP No : RQP/KOL/378/2013/A
Address : 16, Roy Para Lane, P.O. Konnagar
Dist- Hoogly, West Bengal
Pin- 712235

We hereby undertake that all the modifications/updating as made in the said Mining Plan by the said recognized person be deemed to have been made with our knowledge and consent and shall be acceptable on us and binding in all respects.

Place :
Date :



Yogendra Kumar Singh
Signature of the Applicant
(Sri Yogendra Kumar Singh)

ENCLOSURE II

CONSENT LETTER

"The provisions of Mines Act, Rules and Regulations made there under have been observed in the Mine Plan, over an area of 9.81 Acres / 3.97 Ha in Burdwan District of West Bengal state belonging to Gohogram Sand Mining Project (Minor Mineral), and where specific permissions are required, the applicant will approach the D.G.M.S. Further, standards prescribed by D.G.M.S. in respect of miners' health will be strictly implemented".

Place :
Date :

Yogendra kumar Singh
Signature of the Applicant
(Sri Yogendra Kumar Singh)



ENCLOSURE III

CERTIFICATE FROM RQP

The provisions of the Minor Mineral Rules, West Bengal-2016, have been observed in the preparation of the Mine Plan for Gohogram Sand Mining Project (Minor Mineral), over an area of **9.81 Acres / 3.97 Ha** on River Damodar at Mouza – Gohogram, P.S.- Galsi, Dist - Burdwan, West Bengal, over Plot No. 6002(P), J.L. No.- 070 and whenever specific permissions are required, the applicant will approach the concerned authorities of **Directorate of Geology and Mining (DGM), Calcutta.**

The information furnished in the Mine Plan is true and correct to the best of our knowledge.

Tapan Ray Choudhuri

Sri Tapan Ray Choudhuri
(Name of Recognised Person)
Reg. No.- RQP/KOL/378/2013/A
TAPAN RAY CHOUDHURI
Qualified Person
RQP./KOL/378/2013/A

Place :
Date :



MINE PLAN OF GOHOGRAM SAND MINE, BURDWAN, WB
AREA: 9.81ACRES (3.97 HECTARES)
Sand Block No: GALSI-II/GOHOGRAM/6002/D

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Tapan Ray Choudhuri

TAPAN RAY CHOUDHURI
Qualified Person
RQP./KOL/378/2013/A

Certification by RQP

MINE PLAN OF GOHOGRAM SAND MINE, BURDWAN, WB
AREA: 9.81ACRES (3.97 HECTARES)
Sand Block No: GALSI-II/GOHOGRAM/6002/D

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- Annex-3: Identity Proof
- Annex-4: RQP Certificate



LIST OF PLATE

- Plate-1: Key Plan
- Plate-2: Area Plan
- Plate-3: Surface Plan
- Plate-4: Geological Plan & Section
- Plate-5: Working Plan & Section
- Plate-6: Environment Management Plan
- Plate-7: Conceptual Plan & Section
- Plate-8: Progressive Mine Closure Plan

Tapan Ray Choudhuri
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Qualified Person
RQP./KOL/378/2013/A

1. GENERAL

1.1 INTRODUCTION

Applicant Sri Yogendra Kumar Singh has obtained sand mining lease through auction from the Govt. of West Bengal (Sand Block No: Galsi-II/Gohogram/6002/D) over an area of 9.81 Acres / 3.97 ha on River Damodar at Mouza – Gohogram, P.S.- Galsi, Dist - Burdwan, West Bengal, over Plot No. 6002(P) J.L. No.- 070.

The Mining Lease is granted for a period of 5 years from the date of registration.

While preparing the mining plan proper attention has been paid to ensure that the relevant provisions under MMDR Act-1957 & WBMMCR 2016 are followed.

In order to process further by the concern Department, an environment clearance from District Level Expert Appraisal Authority is necessary. For the grant of environment clearance, mining plan is also a component. For this reason the Applicant has given task of Preparation of Mining Plan to Shri Tapan Ray Choudhuri, RQP/KOL/378/2013/A for said Lease area.

1.2 GENERAL INFORMATION ABOUT THE APPLICANT

Name: Sri Yogendra Kumar Singh
Address: Darvesh Pur, Wayapur,
Maner,
City- Patna, Pin: 801503

1.3 STATUS OF THE APPLICANT

The Applicant is a Private Individual.



Tapan Ray Choudhuri
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MINE PLAN OF GOHOGRAM SAND MINE, BURDWAN, WB
AREA: 9.81 ACRES (3.97 HECTARES)
Sand Block No: GALSI-II/GOHOGRAM/6002/D

2. GENERAL INFORMATION- MINING LEASE

2.1 MINERAL(S) THAT THE APPLICANT INTENDS TO MINE

Mineral(s) River bed sand

2.2 DETAILS OF THE MINING LEASE

Table 2-1: Details of the lease area

Lease Period	5 years from the date of registration.		
Description of the area	Lease area of 9.81 Acres / 3.97 ha on River Damodar at Mouza – Gohogram, P.S.- Galsi, Dist - Burdwan, West Bengal, over Plot No. 6002(P) J.L. No.- 070. Sand Block No: Galsi-II/Gohogram/6002/D		
LOCATION (CO-ORDINATES)	BOUNDARY PILLAR NO.	Latitude	Longitude
	A	23°14'40.14"N	87°37'54.49"E
	B	23°14'40.69"N	87°37'59.42"E
	C	23°14'31.78"N	87°38'00.57"E
	D	23°14'31.36"N	87°37'55.35"E
River Name	Damodar		

*Location (coordinate) by exploration agency with survey team.



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MINE PLAN OF GOHOGRAM SAND MINE, BURDWAN, WB
AREA: 9.81ACRES (3.97 HECTARES)
Sand Block No: GALSI-II/GOHOGRAM/6002/D

3. RQP DETAILS

3.1 NAME OF THE RQP AND ADDRESS

Shri Tapan Ray Choudhuri

RQP No : RQP/KOL/378/2013/A
Address : 16, Roy Para Lane, P.O. Konnagar
Dist- Hoogly, West Bengal
Pin- 712235

3.2 NAME OF THE PROSPECTING AGENCY

Greencindia Consulting Private Limited

Address : Shopprix Mall, 609-611, Level-5, Sector-5, Vaishali,
Ghaziabad, Uttar Pradesh - 201210
Phone : 0120 4111527, 4296535, 4291470



Tapan Ray Choudhuri
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4. LOCATION & ACCESSIBILITY

4.1 LOCATION & ACCESSIBILITY

Sand Mine of Gohogram is situated about 12.2 km from NH-2 and 3.5 km from SH-8. Nearest railway station is Galsi Railway Station, which is about 13.6 km from the mine site. Nearest Airport is Netaji Subhash Chandra Bose International Airport, Kolkata that is about 105.8 km from the mine site.

4.1.1 TOPOSHEET NO. WITH LATITUDE AND LONGITUDE

The mining Lease area falls under Survey of India Toposheet No. 73M/12. The Latitude & Longitude is given in Table 4.1. The land ownership pattern is given in Table 4.2.

Table 4-1: Location Details

Aspects	BOUNDARY PILLAR NO.	Latitude	Longitude
LOCATION (CO-ORDINATES)	A	23°14'40.14"N	87°37'54.49"E
	B	23°14'40.69"N	87°37'59.42"E
	C	23°14'31.78"N	87°38'00.57"E
	D	23°14'31.36"N	87°37'55.35"E
River Name:	Damodar		

Table 4-2: Land ownership Pattern

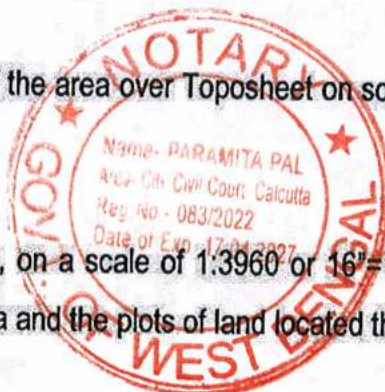
Summary	Area (in Ha)
Government Land	3.97

4.1.2 LOCATION MAP

Key Plan showing the location of the area over Toposheet on scale 1:50,000 is given in Plate No 1.

4.1.3 LEASE AREA PLAN

Lease Area Plan or Khasra Plan, on a scale of 1:3960 or 16"=1mile forming a part of cadastral plan, showing the Lease hold area and the plots of land located therein is given in Plate No 2.



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5. PHYSIOGRAPHY, DRAINAGE & CLIMATE

5.1 PHYSIOGRAPHY

The mining Lease area falls under Survey of India Toposheet No. 73M/12. The Latitude & Longitude is given in Table 5.1.

Table 5-1: Co-ordinates of the Project site

Aspects	BOUNDARY PILLAR NO.	Latitude	Longitude
LOCATION (CO-ORDINATES)	A	23°14'40.14"N	87°37'54.49"E
	B	23°14'40.69"N	87°37'59.42"E
	C	23°14'31.78"N	87°38'00.57"E
	D	23°14'31.36"N	87°37'55.35"E
River Name:	Damodar		

The Damodar River flows from the north-west to south-east direction. The flow rate of the river varies with the quantity of precipitation in the catchment area. A major portion of the precipitation occurs during the monsoon season i.e., from June 15 to September 15 every year.

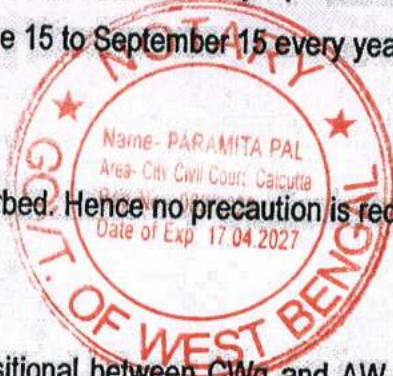
5.2 DRAINAGE

No drainage system / nallah are meeting the riverbed. Hence no precaution is required to protect

5.3 CLIMATE

The district experiences a climate which is transitional between CWg and AW types, where 'C' stands for 'warm temperate rainy climates with mild winter', 'W' for 'dry winter not compensated for by total rain in the rest of the year', 'g' for 'eastern Ganges type of temperature trend' and 'AW' for 'tropical savanna climates'.

Average temperature in hot season is 45°C while at the cold season is 5°C. Average rainfall is 1496 mm. The cold season starts from about the middle of November and continues till the end of February. March to May is dry summer intervened by tropical cyclones and storms. June to September is wet summer while October and November is autumn.


Tapan Ray Choudhuri
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Qualified Person

6. GEOLOGY OF THE AREA

6.1 REGIONAL GEOLOGY

The Geology of this district has been studied mainly by the G.S.I. whereas the State Directorate and others have carried out geological mapping in only selected parts. The tentative stratigraphic succession of the district has been suggested as follows:

Table 6-1:Regional Stratigraphy

Division	Group	Formation	Lithology
Upper Gondwana	Jabalpur	Umia	Sandstone, Shale
		Jabalpur	Clays, Sandstone
		Chaugon	Clays, Sandstone
	Rajmahal	Kota	Sandstone, Grits, Coal Bands
		Rajmahal	Basaltic Lava flows
	Mahadeva	Maleri	Red Clays, Sandstone
		Panchmari	Red Sandstone, Clays
UNCONFORMITY			
Lower Gondwana	Panchet	Panchet	Brown Sandstone, Shales
	Damuda	Raniganj	Sandstone, Shale, Coal Seam
		Barren Measures	Sandstone, Ironstone Shale
		Barakar	Sandstone, Shale, Coal Seam
		Karaharbari	Sandstone, Grits, Coal Seam
		Talchir	Rikba
	Talchir	Talchir	Greenish Shale
		Boulder Bed	Boulder Bed

6.2 REPLENISHMENT STUDY

6.2.1 ORIGIN AND CONTROL OF MINERALIZATION

The river bed sand replenished every year with the sand carried out with flow of water in monsoon and there is no such control of mineralisation as it depends on the nature of flow of river water.

6.2.2 DEPOSITION OF MINERALS IN RIVER BED

When the sediment transporting capacity of a river at a particular point becomes less than the sediment load being carried, as a result of reduction the velocity due to an increase in cross section or reduction in slope of the river, the excess sediment get deposited on the river bed.

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MINE PLAN OF GOHOGRAM SAND MINE, BURDWAN, WB

AREA: 9.81 ACRES (3.97 HECTARES)

Sand Block No: GALSI-II/GOHOGRAM/6002/D

6.2.3 GEO-MORPHOLOGY

With increase or decrease of predominant flow and sediment load of a river, there is a change in riverbed level. Although changes in channel depth caused by aggradation or degradation of the riverbed can be simulated, changes in width cannot. When attempting to model a natural system like fluvial morphology this is a significant limitation because channel cross section usually changes with time, and adjustment of both width and depth (in addition to changes in the planar form, roughness and other attributes) are quite common. River with adjustments may occur due to a wide range of morphological changes and channel responses. It may be widening or narrowing.

6.2.4 CLIMATIC ZONE, RAIN FALL, DRAINAGE PATTERN

The district falls under the climatic zone of Gangetic alluvial zone. The district experiences a climate which is transitional between CWg and AW types, where 'C' stands for 'warm temperate rainy climates with mild winter', 'W' for 'dry winter not compensated for by total rain in the rest of the year', 'g' for 'eastern Ganges type of temperature trend' and 'AW' for 'tropical savanna climates'.

Average temperature in hot season is 45°C while at the cold season is 5°C. Average rainfall is 1496 mm. The cold season starts from about the middle of November and continues till the end of February. March to May is dry summer intervened by tropical cyclones and storms. June to September is wet summer while October and November is autumn.

Damodar River, earlier known as the Sorrow of Bengal, because of its ravaging floods in the plains of West Bengal, the Damodar and its tributaries have been somewhat tamed with the construction of several dams.

It has a number of tributaries and subtributaries, such as Barakar, Konar, Bokaro, Haharo, Jamunia, Ghari, Guaia, Khadia and Bhera.

The Barakar is the most important tributary of the Damodar. It originates near Padma in Hazaribagh district and flows through Jharkhand before meeting the Damodar near Dishergarh in West Bengal. The Damodar and the Barakar trifurcates the Chhota Nagpur plateau. The rivers pass through hilly areas with great force, sweeping away whatever lies in their path. The drainage pattern is shown in the figure below.



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MINE PLAN OF GOHOGRAM SAND MINE, BURDWAN, WB
AREA: 9.81 ACRES (3.97 HECTARES)
Sand Block No: GALSI-II/GOHOGRAM/6002/D

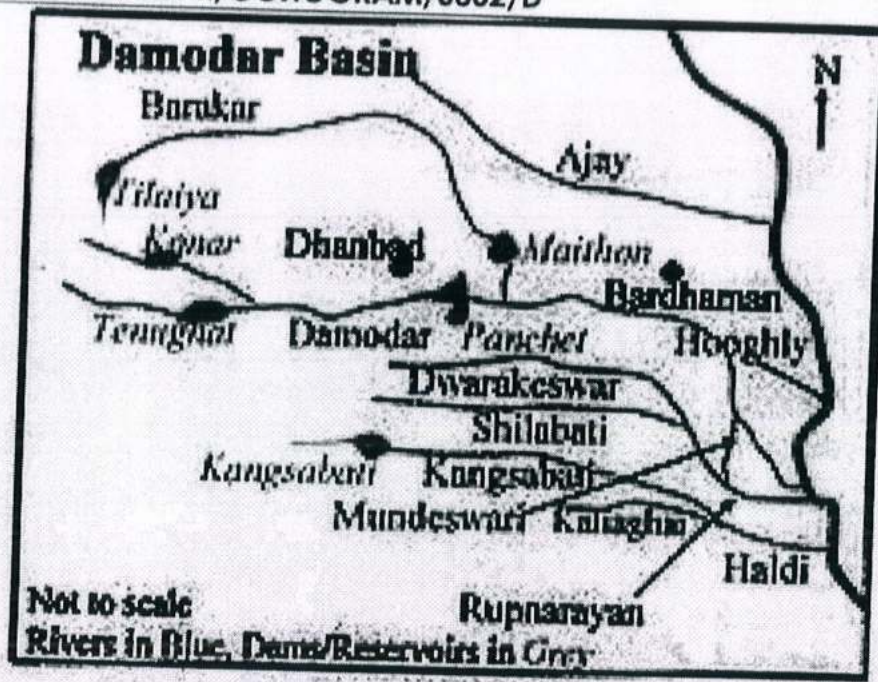
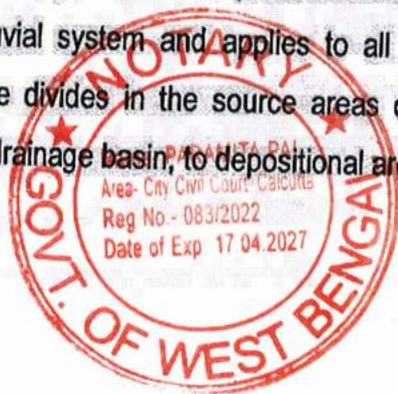


Figure 6-1. Damodar river basin

6.2.5 SEDIMENTATION STUDY

The water moving over the land surface is the dominant agent of land space alteration. Near surface weathering provide sediment load for the flowing streams. Some of the load gets deposited along the path of the river and only the rivers to the sea carry a fraction of the total material waste from the lands. In fact, the land space evolves essentially due to the water flowing over it in small rills and gullies, joining to form small streams, which combine to form rivers. The process of these watercourses eroding and conveying water is a continuous process and has been going on since the formation of this planet and the elements surrounding it. Hence rivers are ever changing but in a man's lifetime it may not be much depending on the land space through which it passes. The general adjective fluvial (from Latin fluvial meaning river) is Lease for the work done by river and fluvial system and applies to all the area draining a particular river extending from the drainage divides in the source areas of water and sediment, through the channels and valleys of the drainage basin, to depositional area such as the coasts.



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MINE PLAN OF GOHOGRAM SAND MINE, BURDWAN, WB

AREA: 9.81 ACRES (3.97 HECTARES)

Sand Block No: GALSI-II/GOHOGRAM/6002/D

6.2.6 RESERVE ESTIMATION

METHOD OF ESTIMATION OF RESERVES: The total area for lease is 3.97ha. The sand gets deposited every monsoon due to wash load and bed load and must be removed from time to time to avoid flooding of shore. Sand is available in the middle portion of the riverbed as well as near the riverbank. It is permitted to remove sand only upto 3m depths or up to ground water level, whichever is less. The ultimate depth of sand mining in this case is 3m. The details are given below with reference of Geological plan at 200m grid interval (Table 6.2).

MINEABLE RESERVES: The total reserves as estimated within the leasehold are at present approximately 119100m³ and sand will be replenished every year after monsoon. The mineable reserves will be realized after keeping 100m distance from the river bank or 1/3rd of the distance between the bank lines, whichever is less in order to protect the river banks; here 100m distance from river bank is considered.

However, some part of the lease area comes within the statutory barrier zone (7.5 m towards interior from the perimeter of the lease area), which is excluded during the calculation of the total mineable reserve i.e. 18300m³. Hence the actual reserve that can be mined is 100800m³/ annum (3.36ha x 3 x 10000 = 100800m³). The mining will be done only up to a maximum depth of 3m.

Table 6-2: Measured Minerals Reserve

Area (ha)	Area (m ²)	Avg. Thickness in m	Geological reserve in m ³	Calculation of Geological Reserve	Mineable Reserve in m ³
3.97	39700	3	119100	Area in m ² multiplied by the thickness in m will give the volume of the geological reserve.	100800

ANTICIPATED LIFE OF THE MINE: The reserve estimated above will replenish every year. So, the life of the mine will be for the entire lease period.



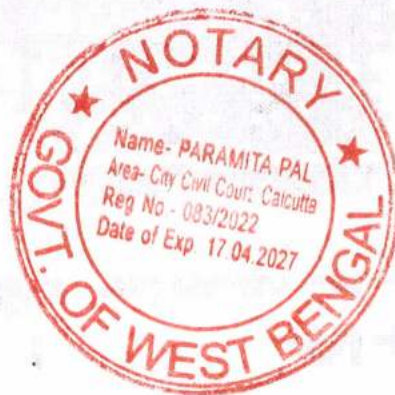
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MINE PLAN OF GOHOGRAM SAND MINE, BURDWAN, WB
AREA: 9.81ACRES (3.97 HECTARES)
Sand Block No: GALSI-II/GOHOGRAM/6002/D

FEASIBILITY STUDY BASED ON THE GEOGRAPHICAL CONDITIONS AND OPERATING CONDITIONS:

- INFRASTRUCTURE** : Road is present near the working site. Manpower is cheaply available.
GEOLOGY : Geologically the area is potential and the deposit is sufficient for fulfillment of the requirement.
LEGAL MATTERS : Leasehold area is valid as per the rule of WBMMC Rule 2016. There will be no displacement. Land is Government land.
OPERATING : The Applicant has all the mining equipment's used for the scientific manual mining. The mine is eco-friendly.



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MINE PLAN OF GOHOGRAM SAND MINE, BURDWAN, WB
AREA: 9.81 ACRES (3.97 HECTARES)
Sand Block No: GALSI-II/GOHOGRAM/6002/D

7. METHOD OF MINING



7.1 CATEGORY OF MINING

Total area of the mine is 3.97 Hectare / 9.81 Acres. So according to MoE & OC notification, it is B2 categories project.

7.2 YEAR WISE DEVELOPMENT

No development work is required as the mining is for riverbed sand. Excavation of river sand will be done manually. It has been proposed to collect approximately 100800m³/year. The riverbed material will be replenished during the monsoon season every year.



7.2.1 YEAR WISE PRODUCTION

Sand will be lifted from the riverbed for all the eight months except the monsoon period from June to September. Proposed production for next five years is given in Table 7.1.

Table 7-1: Production Details

Year	Geological reserve in m ³	Production in m ³	Balance Deposit in m ³	Replenishment in m ³
1 st	119100	100800	18300	100800
2 nd	119100	100800	18300	100800
3 rd	119100	100800	18300	100800
4 th	119100	100800	18300	100800
5 th	119100	100800	18300	100800

PROPOSED RATE OF PRODUCTION WHEN THE MINE IS FULLY DEVELOPMENT: Proposed rate of production will be 100800m³/year at the stage of fully development of mine.

MINEABLE RESERVES AND ANTICIPATED LIFE OF THE MINE: 100800m³/year is the quantity of reserve estimated as mineable reserves and river sand will be replenished every year after monsoon. As such the life of the mine will continue till the period of lease and subsequent lease renewals.

7.3 PROPOSED METHOD OF MINING

Opencast Manual Mining method will be adopted for this mining operation.

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APPROVED

Joydeb Das
(Joydeb Das) 29/03/19

Certification by RQP

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MINE PLAN OF GOHOGRAM SAND MINE, BURDWAN, WB
AREA: 9.81ACRES (3.97 HECTARES)
Sand Block No: GALSI-II/GOHOGRAM/6002/D

7.3.1 METHOD FOR DEVELOPING AND WORKING THE DEPOSITS

The sand deposited, as riverbed material will be collected in its existing form manually.

METHOD OF MINING: The manual mining is confined to collection of sand from the riverbed. The operation will be manually with the help of spade; hands shovel in which the riverbed material will be collected in its existing form. Sand Mining will be carried out only up to a depth of 3m at riverbank and in water it could not be measured. Hand tools like shovel, pan, sieve etc. will be used. Mining will be carried out only during the daytime. To prevent collapse of pit, sand will be removed from 1m layers from the entire lease first before removing the next 1m layers. The last 1m layers will be removed at the end.

UNDERGROUND WORKING: Not Applicable.

EXTENT OF MECHANIZATION: No mechanization will be done.

Table 7-2: Production Planning

S.no	Assumptions	Quantity
1	Daily Production Approx.	420m ³
2	Total excavation monthly (Excluding 4 month of monsoon)	12600m ³
3	Sand handling per man per day	1.9 m ³
4	Total manpower required per day	221

7.4 DETAILS OF EMPLOYMENT

Local manpower will be used for sand mining in the mine site. Manpower will be depended on the production capacity per day. The capacity of sand handling of a man is 1.9m³. Therefore, the no of man employment will be depended on the per day production. As per the calculation the total 221 miners will be employed for the project.



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MINE PLAN OF GOHOGRAM SAND MINE, BURDWAN, WB
AREA: 9.81ACRES (3.97 HECTARES)
Sand Block No: GALSI-II/GOHOGRAM/6002/D

8. STACKING OF MINERAL REJECTS & DISPOSAL OF WASTES

Since there is no waste or mineral rejects generation in the mine hence no proposal for the stacking is discussed under this chapter. The entire mineral produced is useable.



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9. LOADING & TRANSPORTATION OF MINERALS AND WASTE

9.1 LOADING OF MINERALS AT MINE SITE

Loading Manually and transportation by trucks/dumper.

9.2 MEANS OF TRANSPORT

The sand transportation will be done by ensuring the following:

- 1) All bigger trucks/dumpers having capacity 10 Tonnes.
- 2) Trucks/dumpers will be properly covered.
- 3) Vehicles will be provided with all safety measures like reverse alarm, back-mirror, etc
- 4) Vehicles will have pollution-test certificates
- 5) Regular checks will be done by the management to ensure the health of the trucks.
- 6) Regular water spraying at fixed interval of time.
- 7) Maintenance of roads to fill all pot-holes to avoid spillage.
- 8) Regular cleaning of road to avoid any accumulation of sand.
- 9) Loading and Unloading of sand will be done manually.

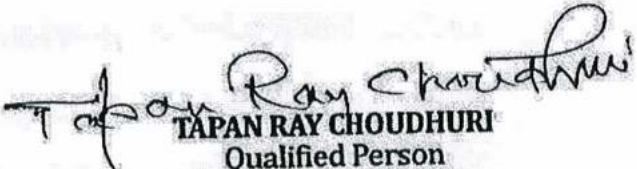


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10. ENVIRONMENT MANAGEMENT PLAN

The environment management plan for the riverbed-mining project will be followed according to West Bengal Mining Concession Rules 2016. Afforestation by planting native tree species will be done outside the lease area, preferably in local school premises in consultation with the Gram Panchayat.




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11. PROGRESSIVE CLOSURE PLAN

11.1 INTRODUCTION

Applicant Sri Yogendra Kumar Singh has obtained sand mining lease through auction from the Govt. of West Bengal (Sand Block No: Galsi-II/Gohogram/6002/D) over an area of 9.81 Acres / 3.97 ha on River Damodar at Mouza – Gohogram, P.S.- Galsi, Dist - Burdwan, West Bengal, over Plot No. 6002(P) J.L. No.- 070.

The Mining Lease is granted for a period of 5 years from the date of registration (Table 11.1).

Name of Applicant:

Name: Sri Yogendra Kumar Singh
Address: Darvesh Pur, Wayapur,
Maner,
City- Patna, Pin: 801503

Table 11-1: Land ownership Pattern

Summary	Area (in Ha)
Government Land	3.97

EXISTING LAND USE PATTERN: The land use of the mine lease area on the river bed of Damodar and there will be no change in land use after operation. The sand will be replenished every year during the monsoon season. The ultimate land use of the mine lease area will not be changed.

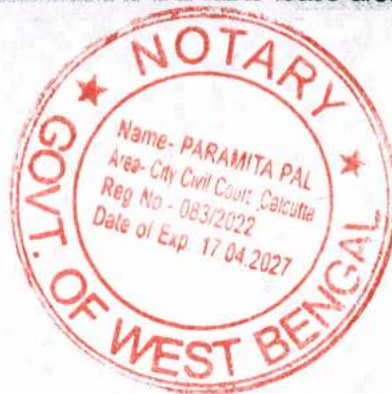
METHOD OF MINING: Refer Chapter – IV.

11.1.1 REASONS FOR CLOSURE:

Not Applicable

11.1.2 STATUTORY OBLIGATIONS:

The Applicant will be bound to implement all the legal obligation like special conditions imposed while execution of lease deed, approval of mining plan, directives issued by the Central & State



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MINE PLAN OF GOHOGRAM SAND MINE, BURDWAN, WB

AREA: 9.81ACRES (3.97 HECTARES)

Sand Block No: GALSI-II/GOHOGRAM/6002/D

Government, conditions imposed by the Ministry of Environment & Forests, State or Central Pollution Control Board or by any other organization.

11.1.3 CLOSURE PLAN PREPARATION

Name of Applicant:

Name: Sri Yogendra Kumar Singh
Address: Darvesh Pur, Wayapur,
Maner,
City- Patna, Pin: 801503

NAME OF THE RQP PREPARING MINING PLAN:

Shri Tapan Ray Choudhuri

RQP No : RQP/KOL/378/2013/A
Address : 16, Roy Para Lane, P.O. Konnagar
Dist- Hoogly, West Bengal
Pin- 712235

11.2 MINE DESCRIPTION

Refer Chapter - VII

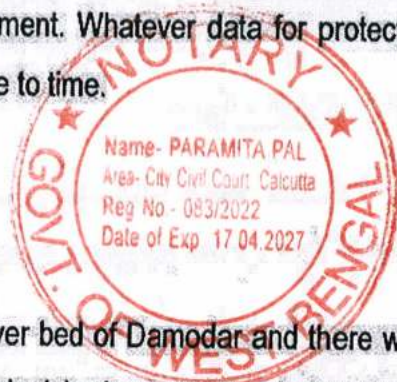
11.3 REVIEW OF IMPLEMENTATION OF MINING PLAN / SCHEME OF MINING UPTO THE FINAL CLOSURE OF MINE

The area is under mining operation and during the course of mining operation the Applicant will adopt the measures for protection of environment. Whatever data for protection of environment will be, the Applicant will provide the same time to time.

11.4 CLOSURE PLAN

11.4.1 MINED-OUT LAND

The land use of the mine lease area on the river bed of Damodar and there will be no change in land use after operation. The sand will be replenished every year during the monsoon season. The ultimate land use of the mine lease area will not be changed.



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MINE PLAN OF GOHOGRAM SAND MINE, BURDWAN, WB

AREA: 9.81ACRES (3.97 HECTARES)

Sand Block No: GALSI-II/GOHOGRAM/6002/D

11.4.2 AIR QUALITY MANAGEMENT

Ambient air quality has been monitored by us and external agency. For baseline study, in each season monitoring will be carried out on two days in a week with 24-hourly samples being collected on each day in future as per the norms laid down by MoEFCC. Emission of dust due to movement of vehicles and machineries will produce impact on air. As such there is no need for prevention of pollution of Air quality except sprinkling of water on haul road etc. in dry season.

11.4.3 WASTE MANAGEMENT

There is no generation of waste during mining operation, therefore, no provision of stock yard is proposed. The entire mineral produced is useable.

11.4.4 TOPSOIL MANAGEMENT

There is no generation of topsoil.

11.4.5 TAILING DAM MANAGEMENT

Not Applicable.

11.4.6 INFRASTRUCTURE

The Applicant will construct the mobile office cum attendance room and first aid center, workshop as per the site selection. A rest shelter will be provided near working quarry. Provision of potable water will be made available in the shelters.

11.4.7 DISPOSAL OF MINING MACHINERY

Not Applicable

11.4.8 SAFETY & SECURITY

D.G.M.S. approved Safety shoes and helmets are being provided to the all workmen. During proposed plan period there is no proposal to close the mine. Security guards are engaged for security.

11.4.9 DISASTER MANAGEMENT AND RISK ASSESSMENT

High risk factors such as landslide, subsidence flood, fire, tailing dam failure etc are not encountered nor anticipated during proposed five years plan period. As such, emergency plan for

TAPAN RAY CHOUDHURI
Qualified Person

Certification by RQP

RQP./KOL/378/2013/A 18

MINE PLAN OF GOHOGRAM SAND MINE, BURDWAN, WB

AREA: 9.81ACRES (3.97 HECTARES)

Sand Block No: GALSI-II/GOHOGRAM/6002/D

quick evacuation, protective measures are not proposed. Also, no local habitant exists as the working area is far away from the locality.

11.4.10 CARE AND MAINTENANCE DURING TEMPORARY DISCONTINUANCE

Due to unforeseen reason the mine will be a closed temporarily then proper care of workers and staffs will be taken. Temporary discontinuance notice in the prescribed form will be sent to the concerned authority of D.G.M.S., concerned State Government and concerned Labour Department within the stipulated time. Security guards to take care of the infrastructure shall be kept under the roll of the management in case of any temporary discontinuation.

11.5 ECONOMIC REPERCUSSIONS OF CLOSURE OF MINE AND MANPOWER RETRENCHMENTS

At this stage there will be no manpower retrenchment etc. in the area, hence, no proposal for these have been discussed.

11.5.1 NUMBER OF LOCAL RESIDENTS EMPLOYED IN THE MINE, STATUS OF THE CONTINUATION FAMILY OCCUPATION AND SCOPE OF JOINING THE OCCUPATION BACK.

This project operation will provide livelihood to the poorest section of the society. It provides employment to the people residing in vicinity directly or indirectly by the project.

11.5.2 COMPENSATION GIVEN OR TO BE GIVEN TO THE EMPLOYEES CONNECTING WITH SUSTENANCE OF HIMSELF AND THEIR FAMILY MEMBERS.

Not Applicable

11.5.3 SATELLITE OCCUPATIONS CONNECTED TO THE MINING INDUSTRY - NUMBER OF PERSONS ENGAGED THEREIN - CONTINUANCE OF SUCH BUSINESS AFTER MINE CLOSES.

Not Applicable



Japan Ray Choudhuri
JAPAN RAY CHOUDHURI
Qualified Person
RQP./KOL/378/2013/A



MINE PLAN OF GOHOGRAM SAND MINE, BURDWAN, WB

AREA: 9.81 ACRES (3.97 HECTARES)

Sand Block No: GALSI-II/GOHOGRAM/6002/D

11.5.4 CONTINUED ENGAGEMENT OF EMPLOYEES IN THE REHABILITATED STATUS OF MINING LEASE AREA AND ANY OTHER REMNANT ACTIVITIES

The Applicant will habitate a large area and more people of the local residents are engaged in cultivation. Moreover the company will organize community development programmes in the nearby villages for benefited to the local population.

11.5.5 ENVISAGED REPERCUSSIONS ON THE EXPECTATION OF THE SOCIETY AROUND DUE TO CLOSURE OF MINE

Not Applicable.

11.6 TIME SCHEDULING FOR ABANDONMENT

Not Applicable.

11.7 ABANDONMENT COST

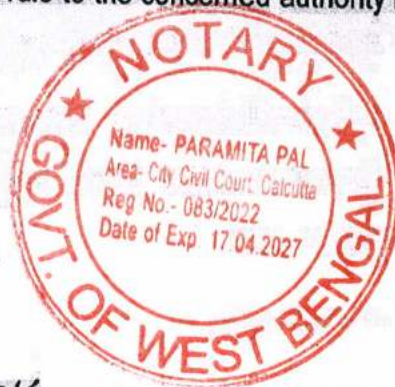
Not Applicable.

11.8 FINANCIAL ASSURANCE

The financial assurance will be submitted as per the rule to the concerned authority in the form of bank guarantee before the execution of the lease.



*This Mining Plan is approved
subject to compliance with the
guidelines of MoEF&cc, GoI
and provisions of WBMMCR, 2016.*



APPROVED
Joydeb Das
(Joydeb Das)
Chief Mining Officer
Govt. of West Bengal
29/03/17

Tapan Ray Choudhuri
TAPAN RAY CHOUDHURI
Qualified Person
RQP./KOL/378/2013/A



GOVERNMENT OF WEST BENGAL
OFFICE OF THE DISTRICT LAND AND LAND REFORMS OFFICER
BURDWAN

P.O. RAJBATI, BURDWAN. PIN CODE: 713104

Phone no.0342-2530641 / Fax no.0342-2533348/e-mail: dlroburdwan@gmail.com

Memo No. Auction / 19 / MM/Auction/2017

Date: 10/01/2017

To
✓ SRI YOGENDRA KUMAR SINGH,
DARVESH PUR, WAYAPUR, MANER
CITY-PATNA, Pin-801503

Sub:- Letter of Intent with reference to e-auction conducted on 27/10/2016 for grant of mining lease for sand in sand block **GALSI-II/Gohogram/6002/D** located in plot No.s **6002(P)** in Mouza Gohogram, J.L. No. 070, P.S. Galsi, District Burdwan over an area of **9.81 acres (3.97 hectares)**.

Background

1. The District Committee for Competitive Bidding of Minor Minerals. (henceforth the District Committee) Burdwan, pursuant to rules 38 and 41 of the west Bengal Minor Minerals Concession Rules, 2016 and the West Bengal Minor Minerals (Auction) Rules, 2016 (hereinafter auction rules) issued notice inviting tender dated 05/10/2016 to commence the e-auction process for grant of mining lease for sand in respect of sand block **GALSI-II/Gohogram/6002/D** located in plot No.s **6002(P)** in Mouza Gohogram, J.L. No. 070, P.S. Galsi, District Burdwan over an area of **9.81 acres (3.97 hectares)**. The e-auction process was conducted in accordance with the said Rules and also the tender document for the said sand block which was duly published in Government's e-procurement portal as per extant rules and **YOGENDRA KUMAR SINGH** has been declared as successful bidder under Rule 9 (8) of the said Auction Rules.
2. As required under Rule 10(1) of the said Auction Rules, **YOGENDRA KUMAR SINGH** has made payment of the first instalment of the Bid Amount, being one-third of the bid amount, amounting to Rs. **2997375.00 (Rupees Twenty Nine Lakh Ninety Seven Thousand Three Hundred Seventy Five only)** through Demand Draft No. 002833 (AXIS BANK) dated 02/01/2017.

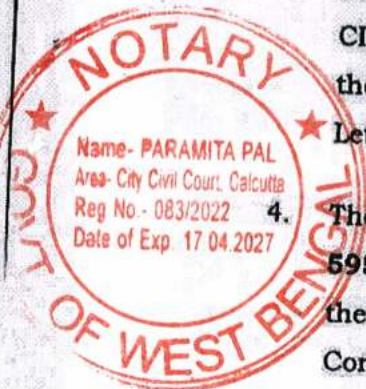


Letter of Intent

Accordingly, pursuant to Rule 10 (3) of the said auction Rules, this letter of intent is hereby issued for grant of mining lease for sand in respect of sand block **GALSI-II/Gohogram/6002/D** located in plot No.s **6002(P)** in Mouza Gohogram, J.L. No. 070, P.S. Galsi, District Burdwan over an area of **9.81** acres (3.97 hectares) in favour of **YOGENDRA KUMAR SINGH** for a period of **05 (five)** years subject to the following terms and conditions:

Terms and Conditions

1. This letter of intent and subsequent grant of aforementioned mining lease shall be subject to the provisions of the MMDR Act, 1957, West Bengal Minor Minerals Concession Rules, 2016 and West Bengal Minor Minerals (Auction) Rules, 2016 as amended from time to time and **YOGENDRA KUMAR SINGH** shall be granted the mining lease only upon satisfactory completion of the requirements stipulated in the said Rules.
2. The rest of the bid amount, being two-third of the total amount shall be paid in two equal instalments prior to execution of the deed of lease [sub-rule (2) of rule 10 of auction rules].
3. **YOGENDRA KUMAR SINGH** (henceforth the successful bidder) shall furnish a Mining Plan along with Mine Closure Plan as per model format issued by the Commerce and Industries Department under letter No. 420-CI/O/MIN/GEN-MIS/16/2016(PT.) dated 28/07/2016, duly approved by the competent authority within two months from the date of issue of the Letter of Intent (LoI).
4. The successful bidder shall furnish Financial Assurance amounting **Rs. 59550.00 (Rupees Fifty Nine Thousand Five Hundred Fifty)** in any of the forms mentioned under Rule 18(2) of the West Bengal Minor Minerals Concession Rules, 2016 before execution of the deed of lease.
5. The successful bidder shall furnish performance security, being 10% of the bid amount in the form of bank guarantee before execution of the deed of

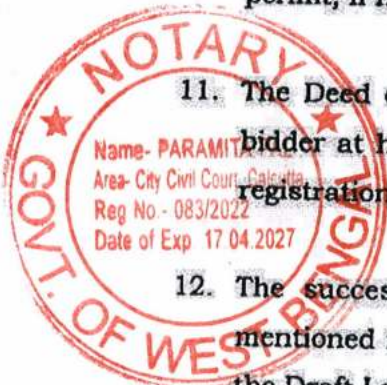


lease mentioned under Rule 11 of the West Bengal Minor Minerals Auction Rules, 2016.

6. The successful bidder shall submit Environmental Clearance (E.C.) in respect of the above mentioned sand block duly issued by District Level Environment Impact Assessment Authority (DEIAA) or State Level Environment Impact Assessment Authority (SEIAA) or Ministry of Environment, Forests & Climate Change (MoEF&CC) as the case may be as per Environment Impact Assessment Notification 2006, as amended.
7. The successful bidder shall also obtain all other consents, approval, no-objections and the like as required under applicable laws for execution of deed of lease.
8. The successful bidder shall be bound to follow the guidelines stipulated in the Sustainable Sand Mining Management Guidelines, 2016 issued by the Ministry of Environment, Forest and Climate Change, Government of India for undertaking mining operation in the concerned sand block after registration of the duly executed mining lease.
9. The successful bidder have to furnish a Draft Mining Lease Deed in the format as specified in Form - D of the West Bengal Minor Minerals Concession Rules, 2016.
10. The Draft Mining Lease Deed should be prepared in durable papers neatly and sufficient space should be kept in between two lines in order to permit, if necessary, correction therein.

11. The Deed of Lease, after execution, shall be registered by the successful bidder at his own cost and no mining operation should be started before registration of the Deed.

12. The successful bidder shall have to incorporate all the conditions as mentioned in the West Bengal Minor Minerals Concession Rules, 2016 in the Draft Lease Deed.



13. The successful bidder shall have to comply with all the statutory requirements before presenting the Deed of Lease for execution before the appropriate authority.

This Letter of Intent (LoI) shall remain valid for a period of two months from the date of its issuance and if the successful bidder is unable to fulfil all the above conditions within this period he may submit an application addressed to the District Magistrate for extension of time. Such application may be submitted to this end for due processing. The District Magistrate being the Chairperson of the District Committee, reserves the right to extend the validity of Letter of Intent (LoI) for such reasonable period as it deemed fit.


Addl. District Magistrate
&
District Land & Land Reforms Officer
Burdwan

Memo No. / / MM/Auction/2017 Date: /01/2017

Copy forwarded for information to:

1. The District Magistrate & Collector, Burdwan, West Bengal
2. The Jt. Secretary to the Govt. of W.B., C&I Deptt. Mines Branch.
3. The Chief Mining Officer, Court Road, Asansol, Burdwan.
4. The B.L. & L.R.O. _____



Addl. District Magistrate
&
District Land & Land Reforms Officer
Burdwan

1/11/2017

Government eAuction System



Government eProcurement System

Government eAuction System Auction Summary Details

Print

11-Jan-2017 06:12 PM

Basic Details

Organisation Chain	District Magistrate Burdwan- West Bengal
Auction ID	2016_DMBUW_64
Auction Title	Sand Mining
Auction Description	Damodar river at Galsi
Auction Type	Forward
Auction Status	Published
Auction Stage	Bid Evaluated

Approved Details

Description	See Annexed List
Approved By	Debasish biswas
Approved Date	24-Oct-2016 04:26 PM
Approval Summary	Annexure.pdf (158.76 KB)

Bidder Details

S.No	Bidder Name	Status	Updated On	View
1.	AMERANDRA TIWARI	Approved	17-Oct-2016 01:31 PM	
2.	MUNAJERUL HASSAN	Approved	18-Oct-2016 12:08 PM	
3.	UTIMATES ESTATE PVT LTD	Approved	18-Oct-2016 12:35 PM	
4.	yogendra kumar singh	Approved	16-Oct-2016 04:00 PM	

Auction Hall History

Bidders Latest Value (Participated Bidder(s) Maximum Auction Values)

S.No	Bidder Name	Bidder Value in ₹	Submitted Date
1.	201643623299/yogendra kumar singh	8815810.00	29-Oct-2016 01:28:10 PM
2.	201643624771/MUNAJERUL HASSAN	7515810.00	29-Oct-2016 01:26:47 PM
3.	201643623359/UTIMATES ESTATE PVT LTD	5613810.00	29-Oct-2016 01:21:50 PM
4.	201643624010/AMERANDRA TIWARI	418810.00	28-Oct-2016 06:00:57 PM

Evaluation Details

Committee Recommendation	Successful Bidding , See uploaded annexure
Evaluated By	Debasish biswas
Evaluation Date	21-Nov-2016 09:18 AM
Evaluation Summary	EvaluationSummary_4362.pdf (1781.58 KB)



भारत सरकार / GOVERNMENT OF INDIA
खान मंत्रालय / MINISTRY OF MINES
भारतीय खान ब्यूरो / INDIAN BUREAU OF MINES



Tapan Ray Choudhuri



अर्हताप्राप्त व्यक्ति के रूप में मान्यता प्रमाण पत्र
(खनिज रियायत निमावली, 1980 के नियम 22सी के तहत)

CERTIFICATE OF RECOGNITION AS QUALIFIED PERSON
(Under Rule 22C of Mineral Concession Rules, 1980)

श्री तपन राय चौधुरी पुत्र स्व. जनार्दन राय चौधुरी, निवासी 16, राय पाड़ा लेन, पोस्ट: कोन्नगर, जिला : हुगली, पश्चिम बंगाल - 712235, जिनका फोटो और हस्ताक्षर उपर दिया हुआ है, तथा जिन्होंने अपनी अर्हता और अनुभव का संतोषजनक साक्ष्य दिया है, को खनन योजना तैयार करने हेतु खनिज रियायत निमावली, 1980 के नियम 22सी के तहत अर्हता प्राप्त व्यक्ति के रूप में मान्यता प्रदान की जाती है ।

Shri Tapan Ray Choudhuri, S/O Late Janardan Ray Choudhuri, resident of 16, Roy Para Lane, Post Konnager, District : Hugli, West Bengal - 712235 whose Photograph and signature is affixed herein above, having given satisfactory evidence of his qualifications and experience is hereby **RECOGNISED** under Rule 22(C) of the Mineral Concession Rule, 1980 as a Qualified Person to prepare Mining Plans.

उनकी पंजीयन संख्या है
His registration number is

RQP/KOL/378/2013/A

यह मान्यता 10(दस) वर्षों की अवधि के लिए मान्य है जो दिनांक 21.02.2023 को समाप्त होगी । This recognition is valid for a period of 10(ten)years ending on 21.02.2023.

उनके द्वारा प्रस्तुत खनन योजना में गलत जानकारी/दस्तावेज पाए जाने की स्थिति में यह प्रमाण पत्र वापस लिया जाएगा/निरस्त किया जाएगा ।

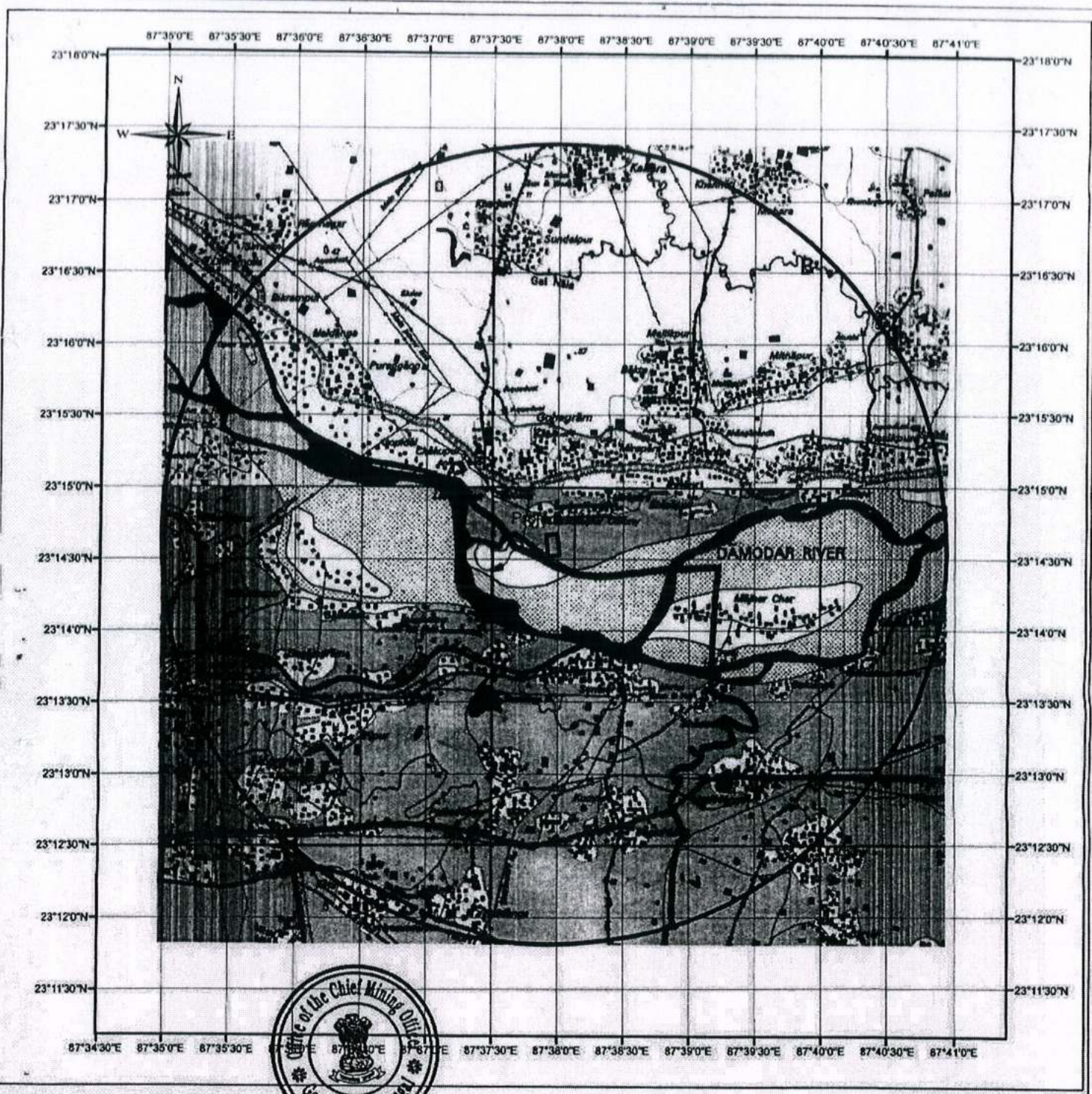
This certificate is liable to be withdrawn/cancelled in the event of furnishing the wrong information/documents in the Mining Plan submitted by him.

[Signature]
22/02/2013



स्थान / Place : Kolkata
दिनांक / Date : 22.02.2013

क्षेत्रीय खान नियंत्रक / Regional Controller of Mines
भारतीय खान ब्यूरो / Indian Bureau of Mines
कोलकाता क्षेत्र / Kolkata Region

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LEGEND

-  Project Site
-  5 Km Buffer



APPROVED
Joydeb Das
 (Joydeb Das)
 Chief Mining Officer
 Govt. of West Bengal

GOHOGRAM SAND MINE

IN MOUZA - GOHOGRAM
 P.S - GALSI
 DISTRICT - BURDWAN
 STATE - WEST BENGAL

APPLICANT
YOGENDRA KUMAR SINGH

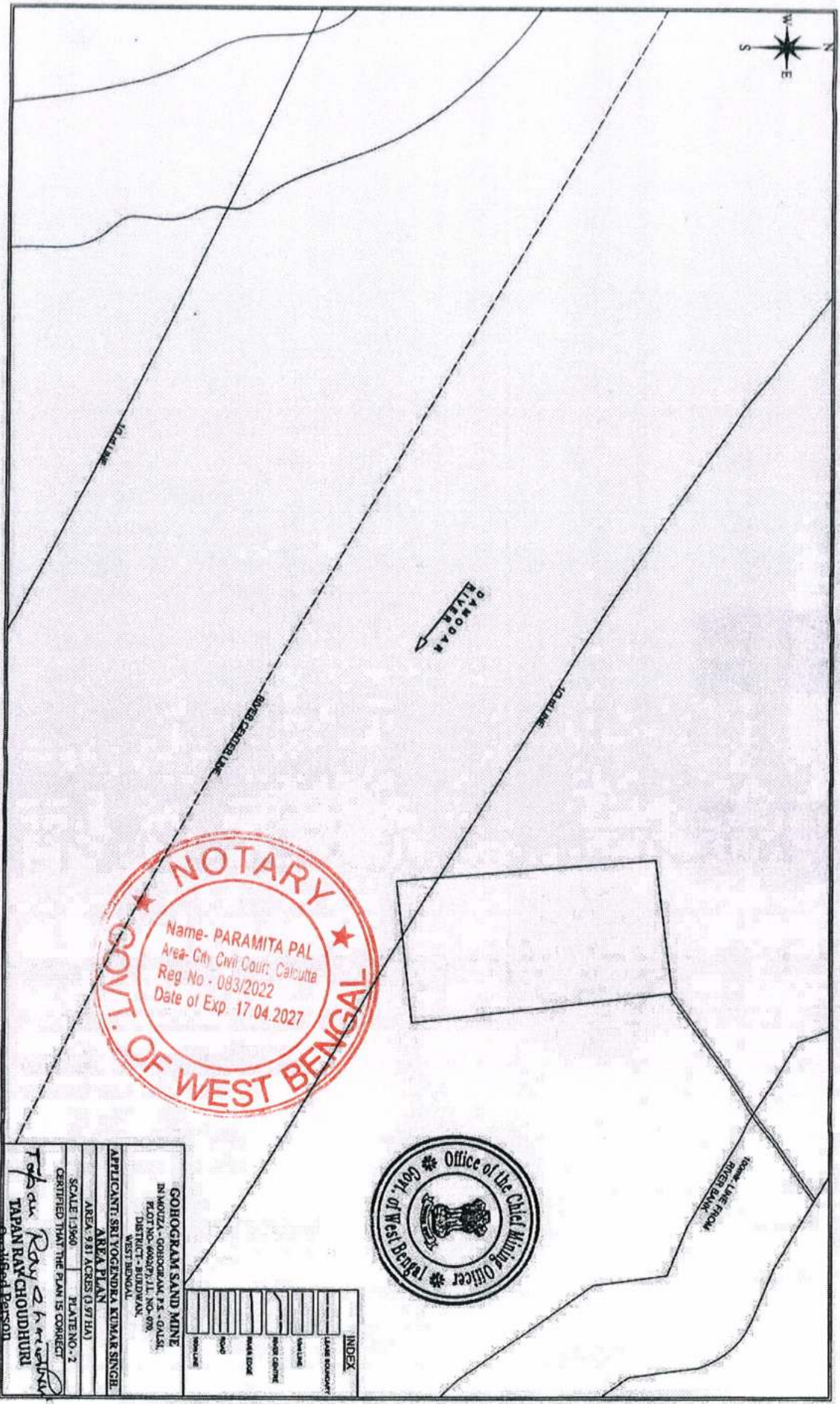
KEY PLAN

AREA: 9.81 ACRES (3.97 HA)

SCALE: 1:50,000

PLATE NO - 1

Tapan Ray Choudhuri
TAPAN RAY CHOUDHURI
 Qualified Person
 RQP/KOL/378/2013/A



NOTARY
 Name- PARAMITA PAL
 Area- City Civil Court, Calcutta
 Reg No - 083/2022
 Date of Exp. 17.04.2027
COVT. OF WEST BENGAL



GOHOGHAM SAND MINE
 IN MOZA, GOHOGHAM PS., CALCT.
 PLOT NO. 60027/11, MC-98,
 DISTRICT - BURDWAN,
 WEST BENGAL.

APPLICANT: SRI YOGENDRA KUMAR SINGH

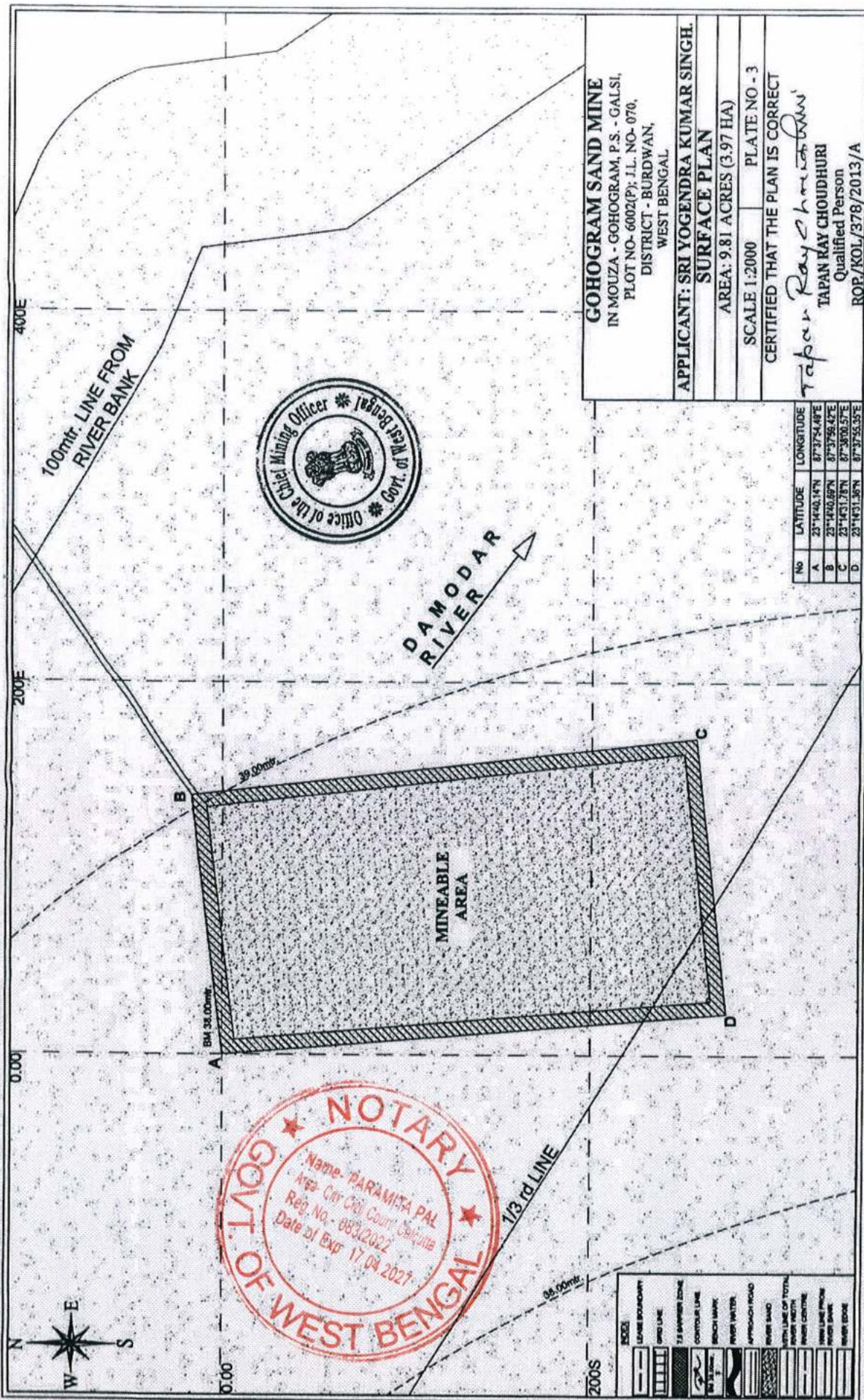
AREA PLAN
 SCALE 1:1360 PLATE NO. 2
 CERTIFIED THAT THE PLAN IS CORRECT

Tapan Ray
TAPAN RAY CHOUHURI
 Qualified Person

RQP/KOL/378/2013/A

INDEX	
LAND BOUNDARY	---
BOUNDARY	---
ROAD CENTER	---
WATER BODY	---
POD	---
ENCLOSURE	---

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GOHOGRAM SAND MINE
 IN MOUZA - GOHOGRAM, P.S. - GALSI,
 PLOT NO- 6002(P); J.L. NO- 070,
 DISTRICT - BURDWAN,
 WEST BENGAL

APPLICANT: SRI YOGENDRA KUMAR SINGH.

SURFACE PLAN

AREA: 9.81 ACRES (3.97 HA)

SCALE 1:2000 PLATE NO - 3

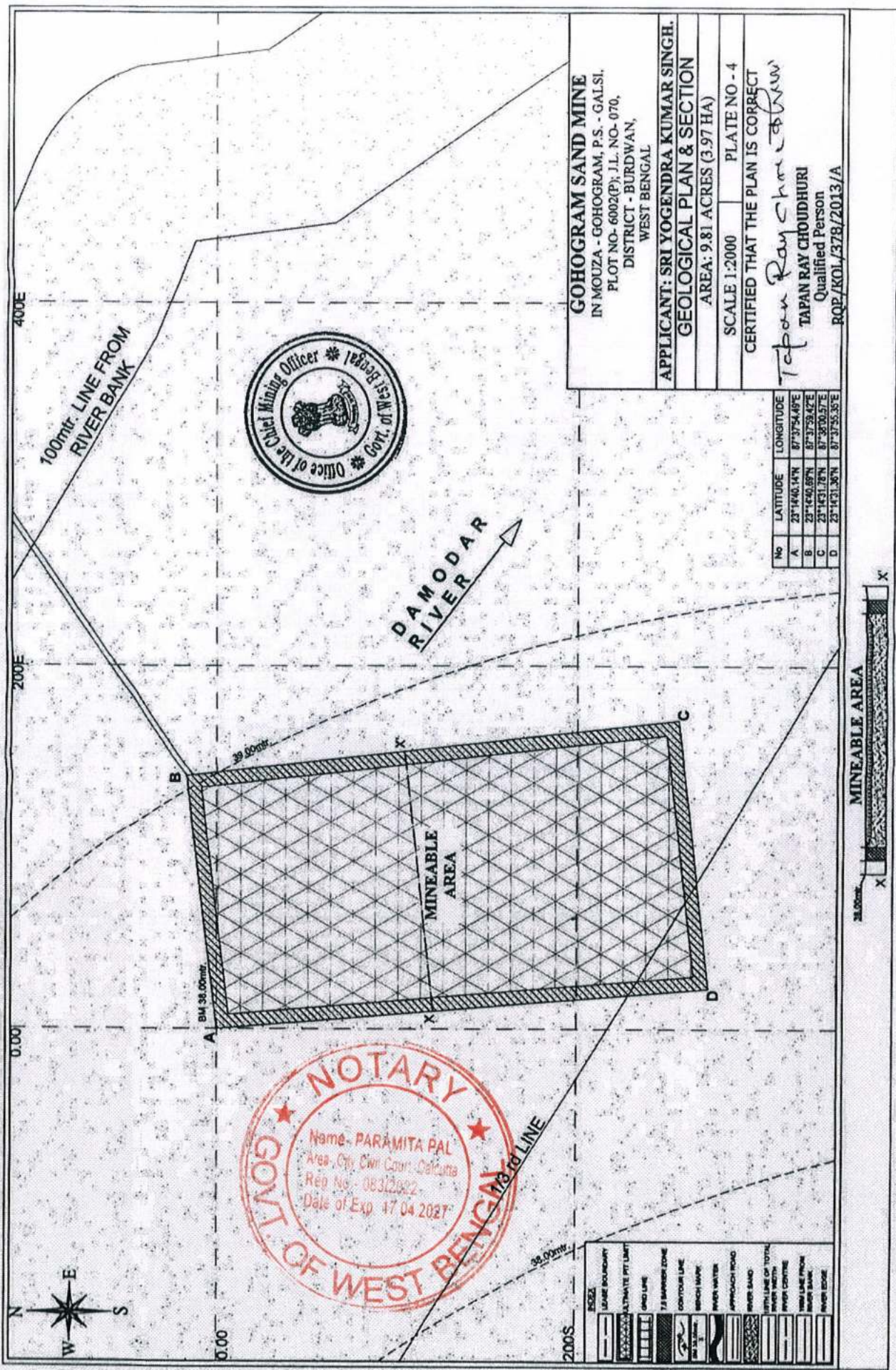
CERTIFIED THAT THE PLAN IS CORRECT

Tapan Ray Choudhuri
TAPAN RAY CHOUDHURI
 Qualified Person
 ROP/KOL/378/2013/A

No	LATITUDE	LONGITUDE
A	23°14'05.14"N	87°37'54.48"E
B	23°14'02.66"N	87°37'56.42"E
C	23°14'31.70"N	87°38'00.57"E
D	23°14'31.36"N	87°37'55.55"E

	MINES BOUNDARY
	100mtr. LINE FROM RIVER BANK
	1/3 rd LINE
	7.5m BUFFER ZONE
	CONTROL LINE
	BENCH MARK
	RIVER WATER
	APPROACH ROAD
	RIVER SAND
	1/3 rd LINE OF TOTAL RIVER WIDTH
	RIVER CENTRE
	100mtr. LINE FROM RIVER BANK
	RIVER EDGE

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NOTARY
 Name - PARAMITA PAL
 Area - City Court Calcutta
 Reg No - 0832002
 Date of Exp - 17 04 2027
GOVT. OF WEST BENGAL

GOHGRAM SAND MINE
 IN MOUZA - GOHGRAM, P.S. - GALSII,
 PLOT NO- 6002(P), J.L. NO- 070,
 DISTRICT - BURDWAN,
 WEST BENGAL

APPLICANT: SRI YOGENDRA KUMAR SINGH.
GEOLOGICAL PLAN & SECTION
 AREA: 9.81 ACRES (3.97 HA)

SCALE 1:2000 PLATE NO - 4
 CERTIFIED THAT THE PLAN IS CORRECT

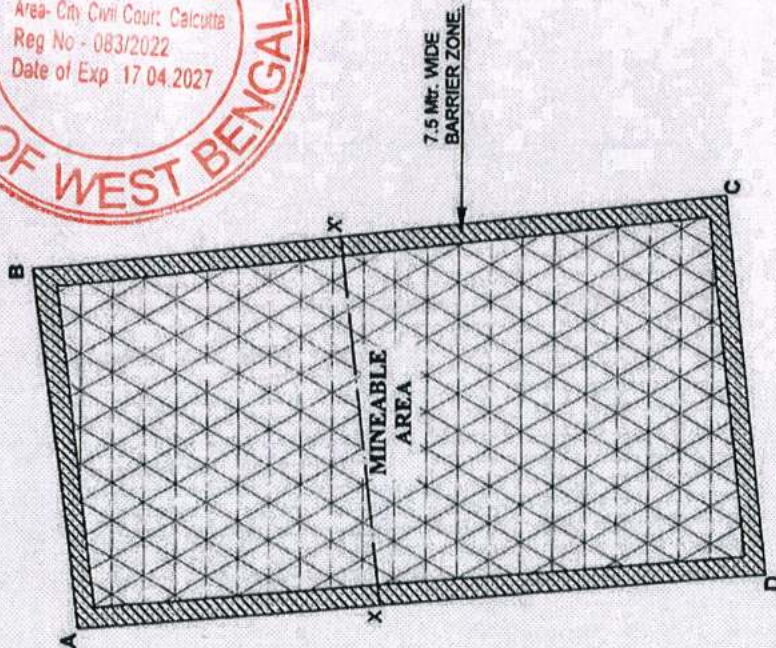
Tapan Ray Choudhuri
TAPAN RAY CHOUDHURI
 Qualified Person
 RQP/KOL/378/2013/A

No	LATITUDE	LONGITUDE
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B	23°14'40.89"N	87°37'59.42"E
C	23°14'31.78"N	87°38'00.57"E
D	23°14'31.36"N	87°37'56.35"E

- ESGZ
- LEASE BOUNDARY
- ULTIMATE PIT LIMIT
- GRID LINE
- 7.5 BARRETT EDGE
- CONTOUR LINE
- BRICK MARK
- PIED WATER
- APPROACH ROAD
- RIVER SAND
- 50% LINE OF TOTAL RIVER WIDTH
- RIVER CENTRE
- 100M LINE FROM RIVER BANK
- RIVER EDGE



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MINEABLE AREA PLAN
SCALE- 1:200

GOHOGRAM SAND MINE
 IN MOUZA - GOHOGRAM, P.S. - GALS.I,
 PLOT NO- 6002(P); J.L. NO- 070,
 DISTRICT - BURDWAN,
 WEST BENGAL

APPLICANT: SRI YOGENDRA KUMAR SINGH
PLAN & SECTION OF MINEABLE AREA
 AREA: 9.81 ACRES (3.97 HA)

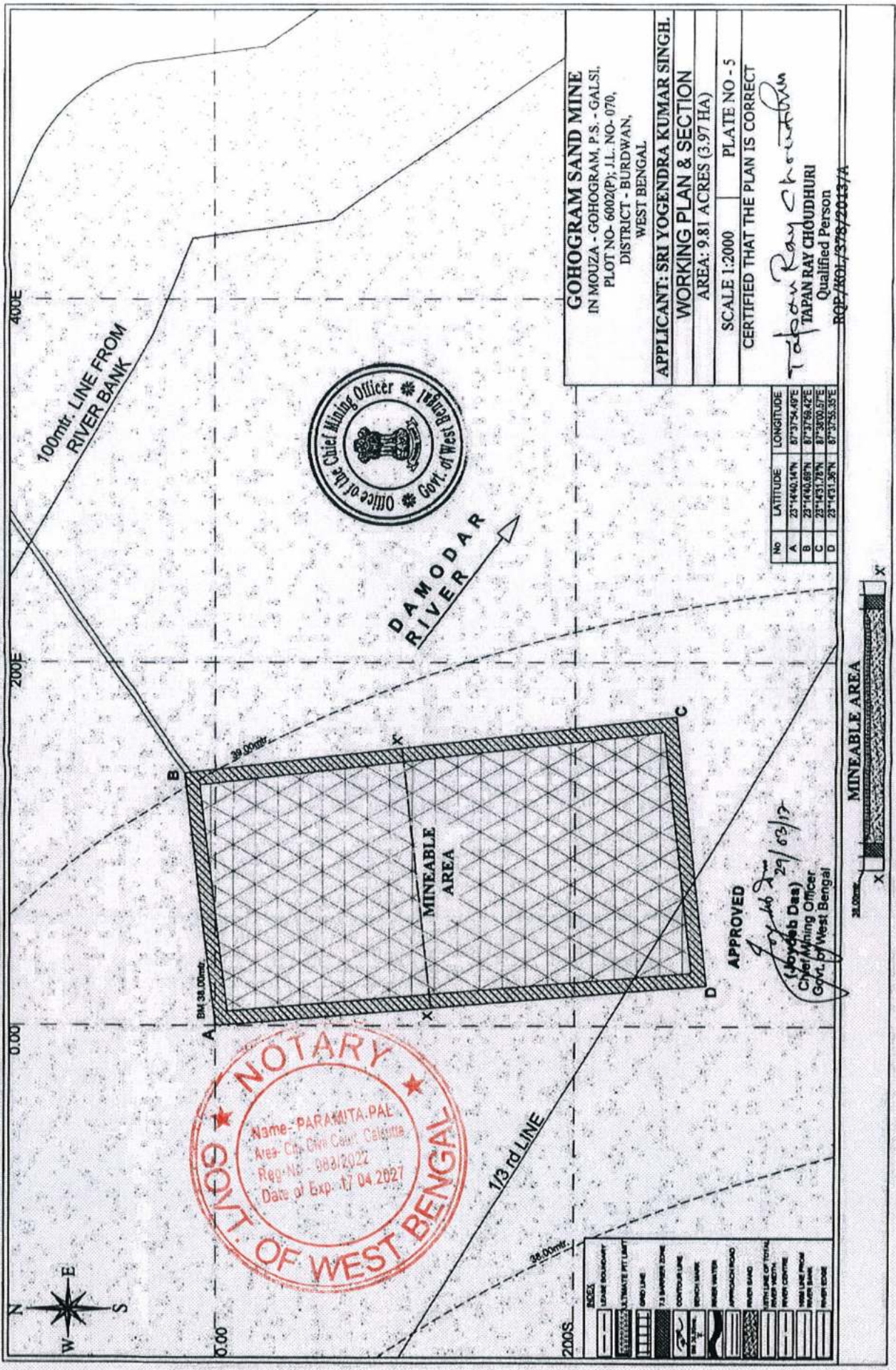
SCALE 1:1000 PLATE NO - 4(A)
 CERTIFIED THAT THE PLAN IS CORRECT

Tapan Ray Choudhuri
TAPAN RAY CHOUDHURI
 Qualified Person
 ROP/KOL/378/2013/A

No	LATITUDE	LONGITUDE
A	23°14'40.14"N	87°37'54.49"E
B	23°14'40.69"N	87°37'59.42"E
C	23°14'31.78"N	87°38'00.57"E
D	23°14'31.36"N	87°37'55.35"E

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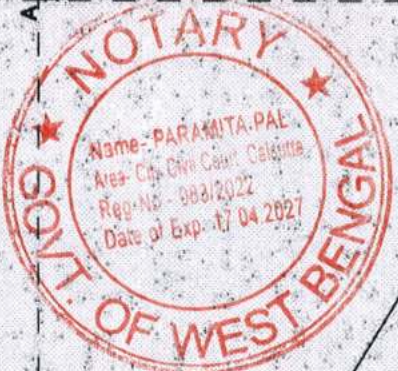


GOHOGRAM SAND MINE
 IN MOUZA - GOHOGRAM, P.S. - GALSII,
 PLOT NO- 6002(P); J.L. NO- 070,
 DISTRICT - BURDWAN,
 WEST BENGAL

APPLICANT: SRI YOGENDRA KUMAR SINGH.
WORKING PLAN & SECTION
 AREA: 9.81 ACRES (3.97 HA)

SCALE 1:2000 PLATE NO - 5
 CERTIFIED THAT THE PLAN IS CORRECT

Tapan Ray Choudhury
TAPAN RAY CHOUDHURI
 Qualified Person
 RQP/REG/378/2013/A

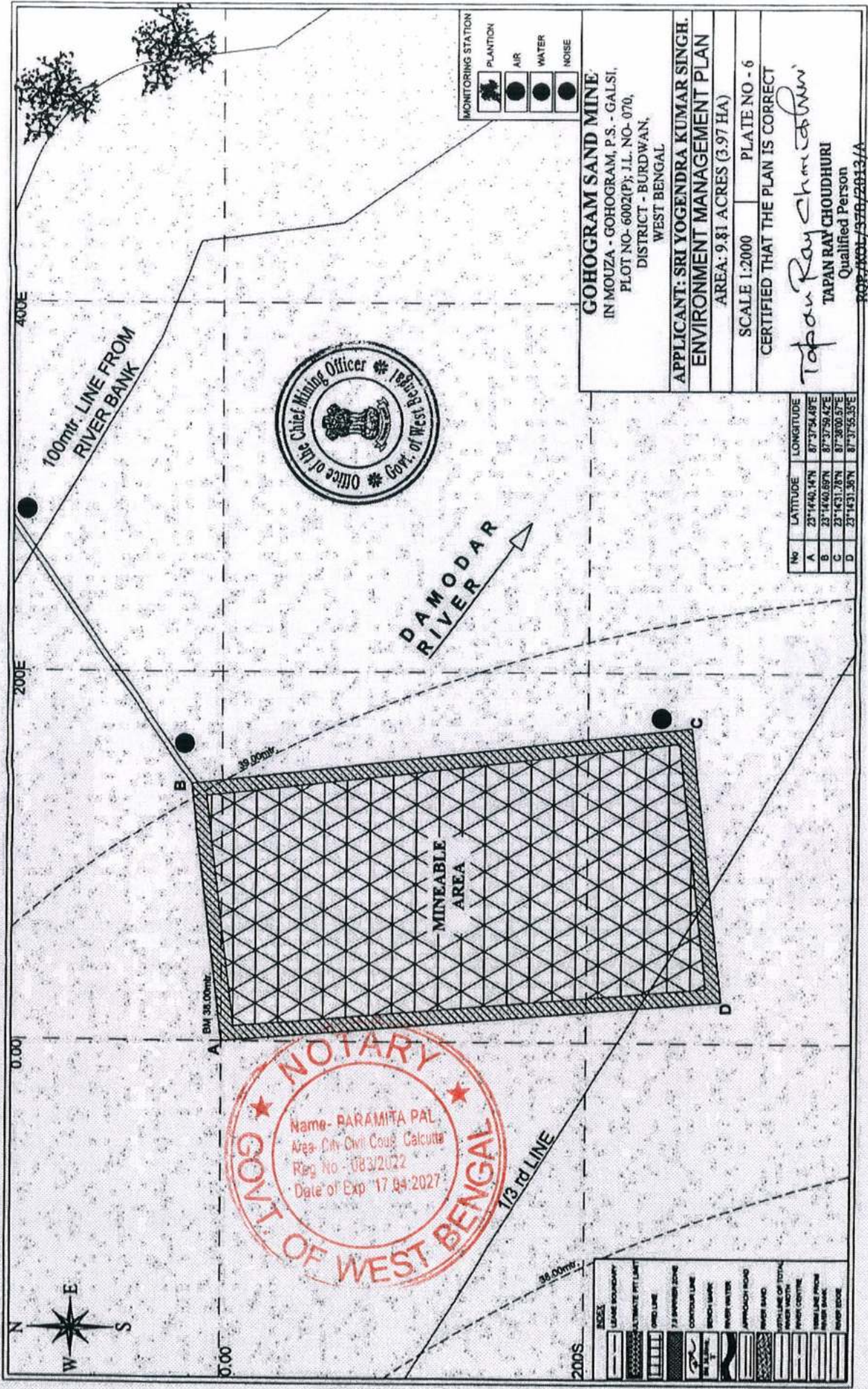


No	LATITUDE	LONGITUDE
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B	25°44'0.89"N	87°37'56.42"E
C	25°43'17.78"N	87°38'00.57"E
D	25°43'1.36"N	87°37'55.35"E

APPROVED
Jaydeb Das
 29/03/17
Jaydeb Das
 Chief Mining Officer
 Govt. of West Bengal



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NOTARY
 Name - PARAMITA PAL
 Area - City Civil Court, Calcutta
 Reg No - 083/2022
 Date of Exp - 17.04.2027
COURT OF WEST BENGAL

- LEGEND**
- LEASE BOUNDARY
 - ULTIMATE PT. LANT
 - OWNED LINE
 - 7.5 SWATH ZONE
 - CONTROL LINE
 - BENCH MARK
 - RIVER WATER
 - APPROACH ROAD
 - PROSE BAND
 - BOUNDARY OF TOTAL AREA
 - BENCH MARK
 - PROSE CONTROL
 - BENCH MARK
 - BENCH MARK

No	LATITUDE	LONGITUDE
A	23°14'40.14"N	87°37'54.49"E
B	23°14'40.89"N	87°37'59.42"E
C	23°14'31.78"N	87°38'00.57"E
D	23°14'31.36"N	87°37'55.35"E

GOHOGRAM SAND MINE
 IN MOUZA - GOHOGRAM, P.S. - GALSI,
 PLOT NO-6002(P); J.L. NO-070,
 DISTRICT - BURDWAN,
 WEST BENGAL

APPLICANT: SRI YOGENDRA KUMAR SINGH.
ENVIRONMENT MANAGEMENT PLAN
 AREA: 9.81 ACRES (3.97 HA)

SCALE 1:2000 PLATE NO - 6

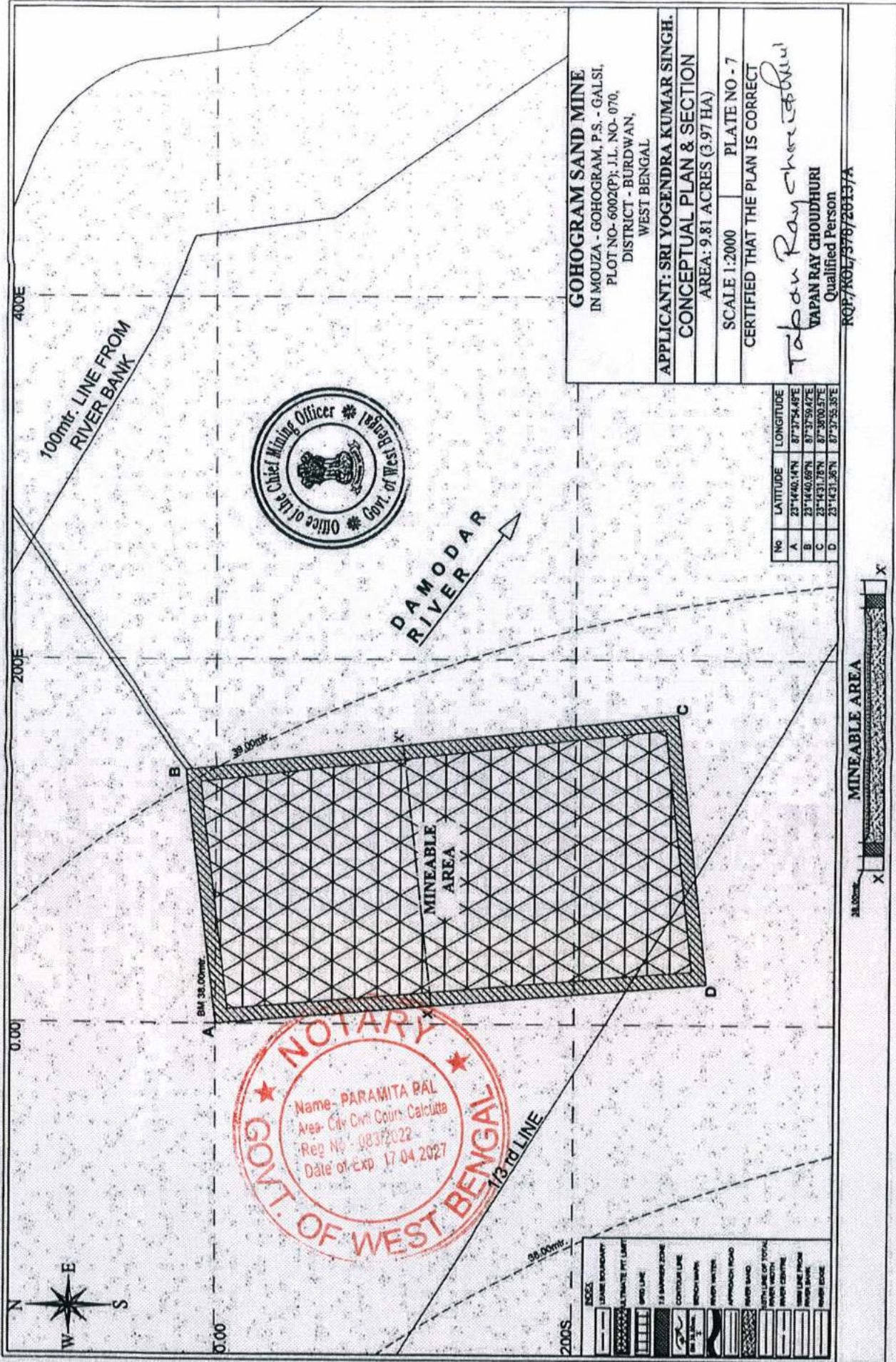
CERTIFIED THAT THE PLAN IS CORRECT

Tapau Ray Choudhuri
TAPAN RAY CHOUDHURI
 Qualified Person
 REG. NO. 19356/2013/4

- MONITORING STATION**
- PLANTION
 - AIR
 - WATER
 - NOISE

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NOTARY
 Name - PARAMITA PAL
 Area - City Civil Court, Calcutta
 Reg No - 08372022
 Date of Exp 17.04.2027
GOVT. OF WEST BENGAL

GOHOGRAM SAND MINE
 IN MOUZA - GOHOGRAM, P. S. - GALSJ,
 PLOT NO- 6002(P.F. J.L. NO- 070,
 DISTRICT - BURDWAN,
 WEST BENGAL

APPLICANT: SRI YOGENDRA KUMAR SINGH.
CONCEPTUAL PLAN & SECTION
 AREA: 9.81 ACRES (3.97 HA)

SCALE 1:2000 PLATE NO - 7
 CERTIFIED THAT THE PLAN IS CORRECT

Tapan Ray Choudhuri
TAPAN RAY CHOUDHURI
 Qualified Person

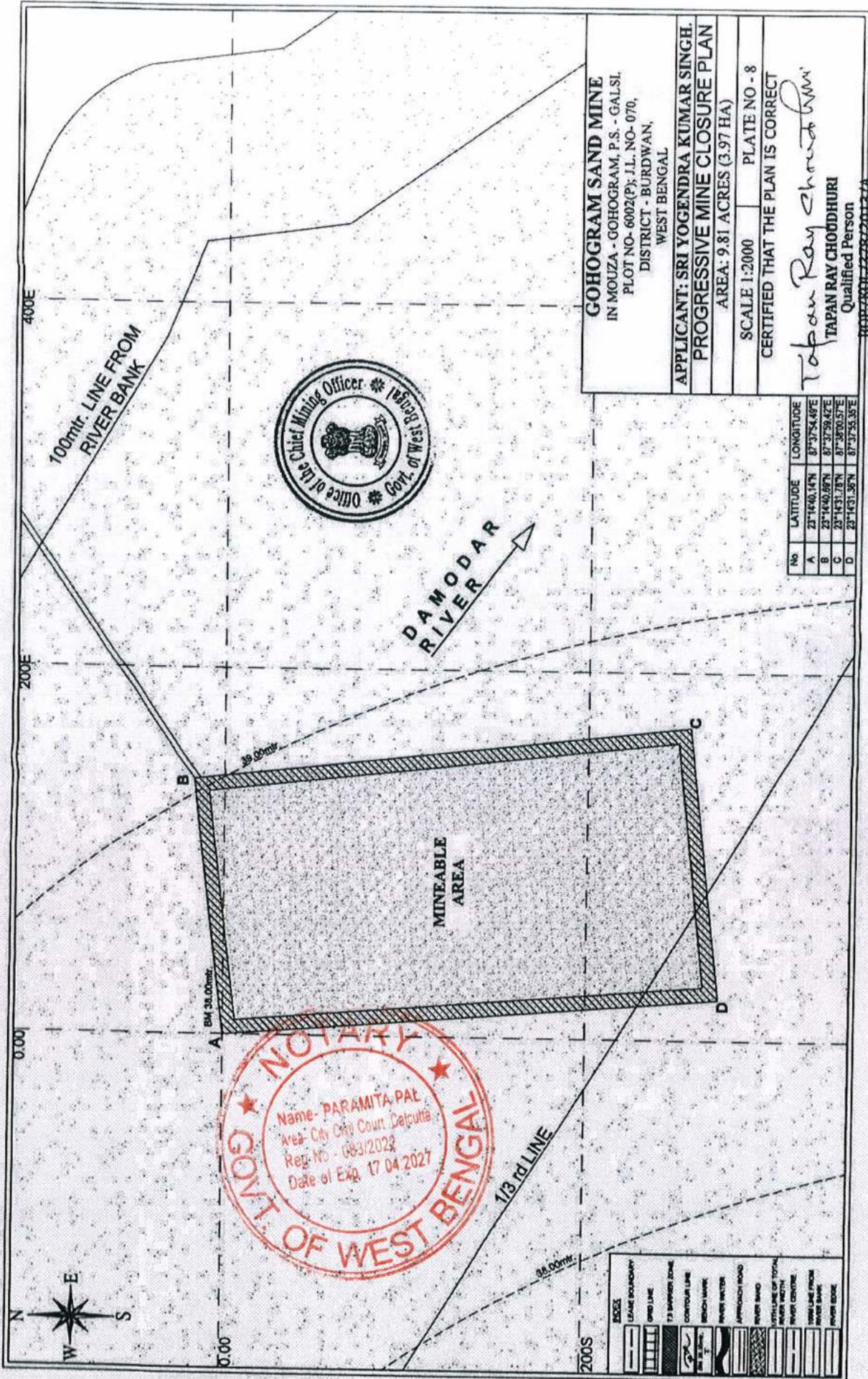
RCP/760E/376/20137A

No	LATITUDE	LONGITUDE
A	23°14'40.14"N	87°37'54.47"E
B	23°14'40.69"N	87°37'59.47"E
C	23°14'31.78"N	87°38'00.57"E
D	23°14'31.95"N	87°37'55.39"E

- EXES
- LINE BOUNDARY
- ULTIMATE P.T. LIMIT
- 500' LINE
- CONTOUR LINE
- 1:5 SLOPE
- PROX. MARK
- PROX. WATER
- APPROACH ROAD
- RIVER BANK
- SETBACK LINE OF TOTAL
- PROX. WIDTH
- PROX. CENTRE
- LINE FROM RIVER BANK
- PROX. EDGE



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- 93 = Annexure - B

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY
Pranisampad Bhawan, 5th floor, LB 2, Sector-III, Salt Lake, Kolkata – 700 106
e-mail: environmentwb@gmail.com
Web Portal: www.environmentwb.gov.in

No. 805 / EN / T – II – 1 / 265 / 2023

Date: 28th April, 2023

To
Satyanand Rai
At-Near Biscuit Factory more, Near Civil Court Nasriganj,
Danapur, City- patna-800012

Sub: ToR for doing EIA for the proposed Gohogram Sand Mine over an area of 3.84 ha (9.49 Acres) on River Damodar at Plot No.6001(P), J.L. No.-70, Mouza – Gohogram, P.S.-Galsi, Dist – Purba Bardhaman, West Bengal, (proposal no SIA/WB/MIN/74566/2022)

Sir,

This is to inform you that SEIAA in its meeting on 25.04.2023 considered your online application (vide Proposal No. SIA/WB/MIN/74566/2022) as well as the recommendations of SEAC for issuance of ToR and agreed with the recommendation.

The ToR for conducting EIA study is attached herewith (annexure 1).

The ToR is valid for a period of 3(three) years from the date of issue. EIA/EMP is to be submitted before the expiry of the ToR for consideration of EC application.

Encl: Annexure 1

(K Balamurugan)

Member Secretary, SEIAA

No. 805 / 1 / EN / T - II - 1 / 265 / 2023

Date: 28th April, 2023

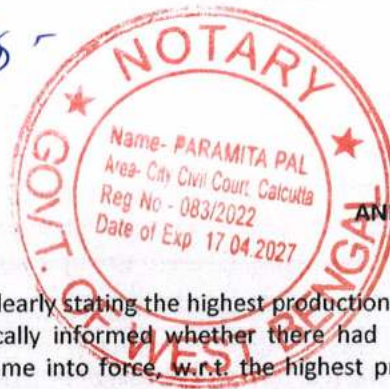
Copy forwarded for the information to:

The Secretary, State Level Expert Appraisal Committee, 'Paribesh Bhavan', LA, Salt Lake Sector III,
Kolkata- 700106

Member Secretary, SEIAA



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ANNEXURE-I

A. STANDARD TERMS OF REFERENCE

1. Year-wise production details since 1994 should be given, clearly stating the highest production achieved in any one year prior to 1994. It may also be categorically informed whether there had been any increase in production after the EIA Notification 1994 came into force, w.r.t. the highest production achieved prior to 1994.
2. A copy of the document in support of the fact that the Proponent is the rightful lessee of the mine should be given.
3. All documents including approved mine plan, EIA and Public Hearing should be compatible with one another in terms of the mine lease area, production levels, waste generation and its management, mining technology etc. and should be in the name of the lessee.
4. All corner coordinates of the mine lease area, superimposed on a High Resolution Imagery/ toposheet, topographic sheet, geomorphology and geology of the area should be provided. Such an Imagery of the proposed area should clearly show the land use and other ecological features of the study area (core and buffer zone).
5. Information should be provided in Survey of India Toposheet in 1:50,000 scale indicating geological map of the area, geomorphology of land forms of the area, existing minerals and mining history of the area, important water bodies, streams and rivers and soil characteristics.
6. Details about the land proposed for mining activities should be given with information as to whether mining conforms to the land use policy of the State; land diversion for mining should have approval from State land use board or the concerned authority.
7. It should be clearly stated whether the proponent Company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be spelt out in the EIA Report with description of the prescribed operating process/procedures to bring into focus any infringement/deviation/violation of the environmental or forest norms/ conditions? The hierarchical system or administrative order of the Company to deal with the environmental issues and for ensuring compliance with the EC conditions may also be given. The system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the Company and/or shareholders or stakeholders at large, may also be detailed in the EIA Report.
8. Issues relating to Mine Safety, including subsidence study in case of underground mining and slope study in case of open cast mining, blasting study etc. should be detailed. The proposed safeguard measures in each case should also be provided.
9. The study area will comprise of 10 km zone around the mine lease from lease periphery and the data contained in the EIA such as waste generation etc. should be for the life of the mine / lease period.
10. Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass preoperational, operational and post operational phases and submitted. Impact, if any, of change of land use should be given.
11. Details of the land for any Over Burden Dumps outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be given.
12. A Certificate from the Competent Authority in the State Forest Department should be provided, confirming the involvement of forest land, if any, in the project area. In the event of any contrary claim by the Project Proponent regarding the status of forests, the site may be inspected by the State Forest Department along with the Regional Office of the Ministry to ascertain the status of forests, based on which, the Certificate in this regard as mentioned above be issued. In all such cases, it would be desirable for representative of the State Forest Department to assist the Expert Appraisal Committees.
13. Status of forestry clearance for the broken up area and virgin forestland involved in the Project including deposition of net present value (NPV) and compensatory afforestation (CA) should be indicated. A copy of the forestry clearance should also be furnished.



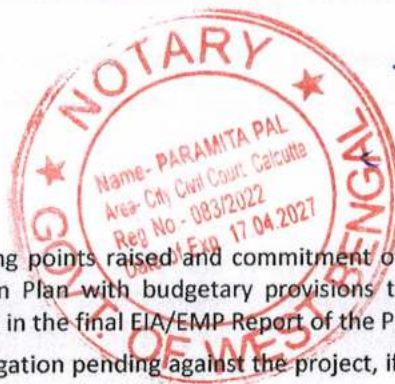
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16. A study shall be got done to ascertain the impact of the Mining Project on wildlife of the study area and details furnished. Impact of the project on the wildlife in the surrounding and any other protected area and accordingly, detailed mitigative measures required, should be worked out with cost implications and submitted.
17. Location of National Parks, Sanctuaries, Biosphere Reserves, Wildlife Corridors, Ramsar site Tiger/Elephant Reserves/(existing as well as proposed), if any, within 10 km of the mine lease should be clearly indicated, supported by a location map duly authenticated by Chief Wildlife Warden. Necessary clearance, as may be applicable to such projects due to proximity of the ecologically sensitive areas as mentioned above, should be obtained from the Standing Committee of National Board of Wildlife and copy furnished.
18. A detailed biological study of the study area [core zone and buffer zone (10 km radius of the periphery of the mine lease)] shall be carried out. Details of flora and fauna, endangered, endemic and RET Species duly authenticated, separately for core and buffer zone should be furnished based on such primary field survey, clearly indicating the Schedule of the fauna present. In case of any scheduled-I fauna found in the study area, the necessary plan along with budgetary provisions for their conservation should be prepared in consultation with State Forest and Wildlife Department and details furnished. Necessary allocation of funds for implementing the same should be made as part of the project cost.
19. Proximity to Areas declared as 'Critically Polluted' or the Project areas likely to come under the 'Aravali Range', (attracting court restrictions for mining operations), should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the SPCB or State Mining Department should be secured and furnished to the effect that the proposed mining activities could be considered.
20. Similarly, for coastal Projects, A CRZ map duly authenticated by one of the authorized agencies demarcating LTL, HTL, CRZ area, location of the mine lease w.r.t CRZ, coastal features such as mangroves, if any, should be furnished. (Note: The Mining Projects falling under CRZ would also need to obtain approval of the concerned Coastal Zone Management Authority).
21. R&R Plan/compensation details for the Project Affected People (PAP) should be furnished. While preparing the R&R Plan, the relevant State/National Rehabilitation & Resettlement Policy should be kept in view. In respect of SCs /STs and other weaker sections of the society in the study area, a need based sample survey, family-wise, should be undertaken to assess their requirements, and action programmes prepared and submitted accordingly, integrating the sectorial programmes of line departments of the State Government. It may be clearly brought out whether the village(s) located in the mine lease area will be shifted or not. The issues relating to shifting of village(s) including their R&R and socio-economic aspects should be discussed in the Report.
22. One season (non-monsoon) [i.e. March-May (Summer Season); October-December (post monsoon season) ; December-February (winter season)] primary baseline data on ambient air quality as per CPCB Notification of 2009, water quality, noise level, soil and flora and fauna shall be collected and the AAQ and other data so compiled presented date-wise in the EIA and EMP Report. Site-specific meteorological data should also be collected. The location of the monitoring stations should be such as to represent whole of the study area and justified keeping in view the pre-dominant downwind direction and location of sensitive receptors. There should be at least one monitoring station within 500 m of the mine lease in the pre-dominant downwind direction. The mineralogical composition of PM10, particularly for free silica, should be given.
23. Air quality modeling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of vehicles for transportation of mineral. The details of the model used and input parameters used for modeling should be provided. The air quality contours may be shown on a location map clearly indicating the location of the site, location of sensitive receptors, if any, and the habitation. The wind roses showing pre-dominant wind direction may also be indicated on the map.



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24. The water requirement for the Project, its availability and source should be furnished. A detailed water balance should also be provided. Fresh water requirement for the Project should be indicated.
25. Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided.
26. Description of water conservation measures proposed to be adopted in the Project should be given. Details of rainwater harvesting proposed in the Project, if any, should be provided.
27. Impact of the Project on the water quality, both surface and groundwater, should be assessed and necessary safeguard measures, if any required, should be provided.
28. Based on actual monitored data, it may clearly be shown whether working will intersect groundwater. Necessary data and documentation in this regard may be provided. In case the working will intersect groundwater table, a detailed Hydro Geological Study should be undertaken and Report furnished. The Report inter-alia, shall include details of the aquifers present and impact of mining activities on these aquifers. Necessary permission from Central Ground Water Authority for working below ground water and for pumping of ground water should also be obtained and copy furnished.
29. Details of any stream, seasonal or otherwise, passing through the lease area and modification / diversion proposed, if any, and the impact of the same on the hydrology should be brought out.
30. Information on site elevation, working depth, groundwater table etc. Should be provided both in AMSL and bgl. A schematic diagram may also be provided for the same.
31. A time bound Progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same will have to be executed up front on commencement of the Project. Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered under plantation and the species to be planted. The details of plantation already done should be given. The plant species selected for green belt should have greater ecological value and should be of good utility value to the local population with emphasis on local and native species and the species which are tolerant to pollution.
32. Impact on local transport infrastructure due to the Project should be indicated. Projected increase in truck traffic as a result of the Project in the present road network (including those outside the Project area) should be worked out, indicating whether it is capable of handling the incremental load. Arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should be covered. Project Proponent shall conduct Impact of Transportation study as per Indian Road Congress Guidelines.
33. Details of the onsite shelter and facilities to be provided to the mine workers should be included in the EIA Report.
34. Conceptual post mining land use and Reclamation and Restoration of mined out areas (with plans and with adequate number of sections) should be given in the EIA report.
35. Occupational Health impacts of the Project should be anticipated and the proposed preventive measures spelt out in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed.
36. Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations.
37. Measures of socio-economic significance and influence to the local community proposed to be provided by the Project Proponent should be indicated. As far as possible, quantitative dimensions may be given with time frames for implementation.
38. Detailed environmental management plan (EMP) to mitigate the environmental impacts which, should inter-alia include the impacts of change of land use, loss of agricultural and grazing land, if any, occupational health impacts besides other impacts specific to the proposed Project.



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39. Public Hearing points raised and commitment of the Project Proponent on the same along with time bound Action Plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the Project.
40. Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.
41. The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.
42. A Disaster management Plan shall be prepared and included in the EIA/EMP Report.
43. Benefits of the Project if the Project is implemented should be spelt out. The benefits of the Project shall clearly indicate environmental, social, economic, employment potential, etc.
44. Besides the above, the below mentioned general points are also to be followed:-
 - a. Executive Summary of the EIA/EMP Report (enclosed as **Annexure – A**).
 - b. All documents to be properly referenced with index and continuous page numbering.
 - c. Where data are presented in the Report especially in Tables, the period in which the data were collected and the sources should be indicated.
 - d. Project Proponent shall enclose all the analysis/testing reports of water, air, soil, noise etc. using the MoEF&CC/NABL accredited laboratories. All the original analysis/testing reports should be available during appraisal of the Project.
 - e. Where the documents provided are in a language other than English, an English translation should be provided.
 - f. The Questionnaire for environmental appraisal of mining projects as devised earlier by the Ministry shall also be filled and submitted.
 - g. While preparing the EIA report, the instructions for the Proponents and instructions for the Consultants issued by MoEF&CC vide O.M. No. J-11013/41/2006-IA.II(I) dated 4th August, 2009, which are available on the website of this Ministry, should be followed.
 - h. Changes, if any made in the basic scope and project parameters (as submitted in Form-I and the PFR for securing the TOR) should be brought to the attention of MoEF&CC with reasons for such changes and permission should be sought, as the TOR may also have to be altered. Post Public Hearing changes in structure and content of the draft EIA/EMP (other than modifications arising out of the P.H. process) will entail conducting the PH again with the revised documentation.
 - i. As per the circular no. J-11011/618/2010-IA.II(I) dated 30.5.2012, certified report of the status of compliance of the conditions stipulated in the environment clearance for the existing operations of the project, should be obtained from the Regional Office of Ministry of Environment, Forest and Climate Change, as may be applicable.
 - j. The EIA report should also include (i) surface plan of the area indicating contours of main topographic features, drainage and mining area, (ii) geological maps and sections and (iii) sections of the mine pit and external dumps, if any, clearly showing the land features of the adjoining area.

B. Additional Terms of Reference

- i. Cluster certificate from the competent authority should be submitted.
- ii. Original Lol along with all subsequent letters of validity-extension from the competent authority should be submitted.
- iii. Taking into consideration the replenishment rates reported in the approved DSR for Purba Bardhaman, both geological and mining reserves for second year (of production) onwards may be re-estimated and the annual production levels may be modified accordingly.

- iv. Means of access and egress between the embankment and the sand quarry may be clearly earmarked. The Project Proponent must commit that no hard toping or paving of any haulage route within the riverbed will be attempted.
- v. A plan on the management and handling of sand during the period of intermediate stockpiling should be submitted.
- vi. A Progressive Greenbelt Plan may be prepared. The project area being entirely on the riverbed, afforestation/ vegetation should be attempted alongside the village roads or other public land. This may be done with prior approval of the local self-governing bodies. If no public land is available for the purpose the Project Proponent shall arrange for land with his personal means. To enhance success/ survival rate the plantation shall be attempted during the first two years of the project life and the plantation so done shall be taken care of during the rest of the project life. Species of the plant selected should be self-sustaining in that particular region.
- vii. A need-based EMP may be prepared in accordance with the MoEF&CC Office Memorandum vide F. No. 22-65/2017.IA.III dated 30.09.2020. Record of communications made in this regard with the identified/ intended beneficiaries (schools/ institutions etc) may also be uploaded.
- viii. A study report on base flow level measured at 5 points with date and supporting photographs may be submitted. It should be committed that mining will be done at least 1m above the base flow level. Accordingly, if required, the excavation plan may also be revised.

The project proponent is requested to submit the final EIA/EMP prepared as per the above-mentioned ToRs and incorporating all the issues raised during Public Hearing / Public Consultation to the SEAC for further consideration of the proposal for environmental clearance.

The PP shall, – while applying for environmental clearance, upload in the PARIVESH portal, the EIA/EMP report along with the documents/ submissions/ clarifications sought hereinabove.



~~XXXXXXXXXX~~

Executive Summary

The Executive summary of the EIA/EMP report in about 8-10 pages should be prepared incorporating the information on following points:

- 1) Project name and location (Village, District, State, Industrial Estate (if applicable).
- 2) Products and capacities. If expansion proposal, then existing products with capacities and reference to earlier EC.
- 3) Requirement of land, raw material, water, power, fuel, with source of supply (Quantitative).
- 4) Process description in brief, specifically indicating the gaseous emission, liquid effluent and solid and hazardous wastes.
- 5) Measures for mitigating the impact on the environment and mode of discharge or disposal.
- 6) Capital cost of the project, estimated time of completion.
- 7) Site selected for the project - Nature of land - Agricultural (single/double crop), barren, Govt./private land, status of its acquisition, nearby (in 2-3 km.) water body, population, within 10km. other industries, forest, eco-sensitive zones, accessibility, (note - in case of industrial estate this information may not be necessary).
- 8) Baseline environmental data - air quality, surface and ground water quality, soil characteristic, flora and fauna, socio-economic condition of the nearby population.
- 9) Identification of hazards in handling, processing and storage of hazardous material and safety system provided to mitigate the risk.
- 10) Likely impact of the project on air, water, land, flora-fauna and nearby population.
- 11) Emergency preparedness plan in case of natural or in plant emergencies.
- 12) Issues raised during public hearing (if applicable) and response given.
- 13) Environment Management Plan (EMP) as per Office Memorandum issued by the MoEF & CC vide F. No. 22-65/2017-IA.III dated 30.09.2020 with proposed expenditure.
- 14) Occupational Health Measures.
- 15) Post project monitoring plan.



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STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY
Pranisampad Bhawan, 5th floor, LB 2, Sector-III, Salt Lake, Kolkata - 700 106
e-mail: environmentwb@gmail.com
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No. 806 / EN / T - II - 1 / 281 / 2023

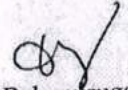
Date: 26th April, 2023

To
Yogendra Singh
Darveshpur, Wayapur, Maner,
Pin-801503

Sub: ToR for doing EIA for the proposed Gohogram Sand Mine over an area of 3.97 ha (9.81 Acres) on River Damodar at Plot No. - 6002(P), J.L. No.-70, Mouza - Gohogram, P.S.-Galsi, Dist -Purba Bardhaman, West Bengal, (proposal no SIA/WB/MIN/74545/2022)

Sir,

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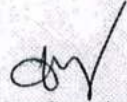

(K Balamurugan)
Member Secretary, SEIAA

Date: 26th April, 2023

No. 806/1/EN/T-II-1/281/2023

Copy forwarded for the information to:

The Secretary, State Level Expert Appraisal Committee, 'Paribesh Bhavan', LA, Salt Lake Sector III, Kolkata- 700106


Member Secretary, SEIAA





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ANNEXURE-I

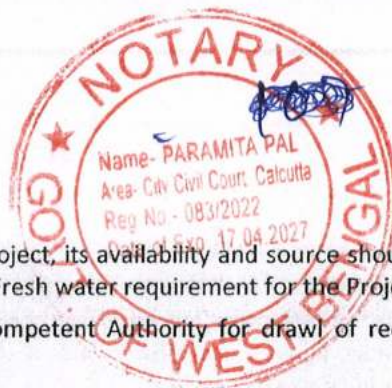
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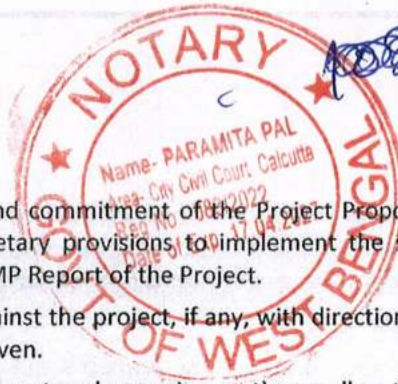


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21. R&R Plan/compensation details for the Project Affected People (PAP) should be furnished. While preparing the R&R Plan, the relevant State/National Rehabilitation & Resettlement Policy should be kept in view. In respect of SCs /STs and other weaker sections of the society in the study area, a need based sample survey, family-wise, should be undertaken to assess their requirements, and action programmes prepared and submitted accordingly, integrating the sectorial programmes of line departments of the State Government. It may be clearly brought out whether the village(s) located in the mine lease area will be shifted or not. The issues relating to shifting of village(s) including their R&R and socio-economic aspects should be discussed in the Report.
22. One season (non-monsoon) [i.e. March-May (Summer Season); October-December (post monsoon season) ; December-February (winter season)] primary baseline data on ambient air quality as per CPCB Notification of 2009, water quality, noise level, soil and flora and fauna shall be collected and the AAQ and other data so compiled presented date-wise in the EIA and EMP Report. Site-specific meteorological data should also be collected. The location of the monitoring stations should be such as to represent whole of the study area and justified keeping in view the pre-dominant downwind direction and location of sensitive receptors. There should be at least one monitoring station within 500 m of the mine lease in the pre-dominant downwind direction. The mineralogical composition of PM10, particularly for free silica, should be given.
23. Air quality modeling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of vehicles for transportation of mineral. The details of the model used and input parameters used for modeling should be provided. The air quality contours may be shown on a location map clearly indicating the location of the site, location of sensitive receptors, if any, and the habitation. The wind roses showing pre-dominant wind direction may also be indicated on the map.



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24. The water requirement for the Project, its availability and source should be furnished. A detailed water balance should also be provided. Fresh water requirement for the Project should be indicated.
25. Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided.
26. Description of water conservation measures proposed to be adopted in the Project should be given. Details of rainwater harvesting proposed in the Project, if any, should be provided.
27. Impact of the Project on the water quality, both surface and groundwater, should be assessed and necessary safeguard measures, if any required, should be provided.
28. Based on actual monitored data, it may clearly be shown whether working will intersect groundwater. Necessary data and documentation in this regard may be provided. In case the working will intersect groundwater table, a detailed Hydro Geological Study should be undertaken and Report furnished. The Report inter-alia, shall include details of the aquifers present and impact of mining activities on these aquifers. Necessary permission from Central Ground Water Authority for working below ground water and for pumping of ground water should also be obtained and copy furnished.
29. Details of any stream, seasonal or otherwise, passing through the lease area and modification / diversion proposed, if any, and the impact of the same on the hydrology should be brought out.
30. Information on site elevation, working depth, groundwater table etc. Should be provided both in AMSL and bgl. A schematic diagram may also be provided for the same.
31. A time bound Progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same will have to be executed up front on commencement of the Project. Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered under plantation and the species to be planted. The details of plantation already done should be given. The plant species selected for green belt should have greater ecological value and should be of good utility value to the local population with emphasis on local and native species and the species which are tolerant to pollution.
32. Impact on local transport infrastructure due to the Project should be indicated. Projected increase in truck traffic as a result of the Project in the present road network (including those outside the Project area) should be worked out, indicating whether it is capable of handling the incremental load. Arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should be covered. Project Proponent shall conduct Impact of Transportation study as per Indian Road Congress Guidelines.
33. Details of the onsite shelter and facilities to be provided to the mine workers should be included in the EIA Report.
34. Conceptual post mining land use and Reclamation and Restoration of mined out areas (with plans and with adequate number of sections) should be given in the EIA report.
35. Occupational Health impacts of the Project should be anticipated and the proposed preventive measures spelt out in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed.
36. Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations.
37. Measures of socio-economic significance and influence to the local community proposed to be provided by the Project Proponent should be indicated. As far as possible, quantitative dimensions may be given with time frames for implementation.
38. Detailed environmental management plan (EMP) to mitigate the environmental impacts which, should inter-alia include the impacts of change of land use, loss of agricultural and grazing land, if any, occupational health impacts besides other impacts specific to the proposed Project.



39. Public Hearing points raised and commitment of the Project Proponent on the same along with time bound Action Plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the Project.
40. Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.
41. The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.
42. A Disaster management Plan shall be prepared and included in the EIA/EMP Report.
43. Benefits of the Project if the Project is implemented should be spelt out. The benefits of the Project shall clearly indicate environmental, social, economic, employment potential, etc.
44. Besides the above, the below mentioned general points are also to be followed:-
 - a. Executive Summary of the EIA/EMP Report (enclosed as Annexure – A).
 - b. All documents to be properly referenced with index and continuous page numbering.
 - c. Where data are presented in the Report especially in Tables, the period in which the data were collected and the sources should be indicated.
 - d. Project Proponent shall enclose all the analysis/testing reports of water, air, soil, noise etc. using the MoEF&CC/NABL accredited laboratories. All the original analysis/testing reports should be available during appraisal of the Project.
 - e. Where the documents provided are in a language other than English, an English translation should be provided.
 - f. The Questionnaire for environmental appraisal of mining projects as devised earlier by the Ministry shall also be filled and submitted.
 - g. While preparing the EIA report, the instructions for the Proponents and instructions for the Consultants issued by MoEF&CC vide O.M. No. J-11013/41/2006-IA.II(I) dated 4th August, 2009, which are available on the website of this Ministry, should be followed.
 - h. Changes, if any made in the basic scope and project parameters (as submitted in Form-I and the PFR for securing the TOR) should be brought to the attention of MoEF&CC with reasons for such changes and permission should be sought, as the TOR may also have to be altered. Post Public Hearing changes in structure and content of the draft EIA/EMP (other than modifications arising out of the P.H. process) will entail conducting the PH again with the revised documentation.
 - i. As per the circular no. J-11011/618/2010-IA.II(I) dated 30.5.2012, certified report of the status of compliance of the conditions stipulated in the environment clearance for the existing operations of the project, should be obtained from the Regional Office of Ministry of Environment, Forest and Climate Change, as may be applicable.
 - j. The EIA report should also include (i) surface plan of the area indicating contours of main topographic features, drainage and mining area, (ii) geological maps and sections and (iii) sections of the mine pit and external dumps, if any, clearly showing the land features of the adjoining area.

B. Additional Terms of Reference

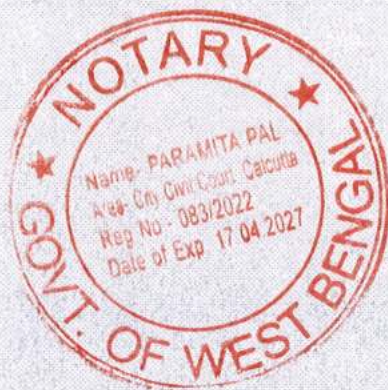
- a) Cluster certificate from the competent authority should be submitted.
- b) Original Lol along with all subsequent letters of validity-extension from the competent authority should be submitted.
- c) Taking into consideration the replenishment rates reported in the approved DSR for Purba Barddhaman, both geological and mining reserves for second year (of production) onwards may be re-estimated and the annual production levels may be modified accordingly.



- d) Means of access and egress between the embankment and the sand quarry may be clearly earmarked. The Project Proponent must commit that no hard toping or paving of any haulage route within the riverbed will be attempted.
- e) A plan on the management and handling of sand during the period of intermediate stockpiling should be submitted.
- f) A Progressive Greenbelt Plan may be prepared. The project area being entirely on the riverbed, afforestation/ vegetation should be attempted alongside the village roads or other public land. This may be done with prior approval of the local self-governing bodies. If no public land is available for the purpose the Project Proponent shall arrange for land with his personal means. To enhance success/ survival rate the plantation shall be attempted during the first two years of the project life and the plantation so done shall be taken care of during the rest of the project life. Species of the plant selected should be self-sustaining in that particular region.
- g) A need-based EMP may be prepared in accordance with the MoEF&CC Office Memorandum vide F. No. 22-65/2017.IA.III dated 30.09.2020. Record of communications made in this regard with the identified/ intended beneficiaries (schools/ institutions etc) may also be uploaded.
- h) A study report on base flow level measured at 5 points with date and supporting photographs may be submitted. It should be committed that mining will be done at least 1m above the base flow level. Accordingly, if required, the excavation plan may also be revised.

The project proponent is requested to submit the final EIA/EMP prepared as per the above-mentioned ToRs and incorporating all the issues raised during Public Hearing / Public Consultation to the SEAC for further consideration of the proposal for environmental clearance.

The PP shall, – while applying for environmental clearance, upload in the PARIVESH portal, the EIA/EMP report along with the documents/ submissions/ clarifications sought hereinabove.



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[Signature]

Executive Summary

The Executive summary of the EIA/EMP report in about 8-10 pages should be prepared incorporating the information on following points:

- 1) Project name and location (Village, District, State, Industrial Estate (if applicable)).
- 2) Products and capacities. If expansion proposal, then existing products with capacities and reference to earlier EC.
- 3) Requirement of land, raw material, water, power, fuel, with source of supply (Quantitative).
- 4) Process description in brief, specifically indicating the gaseous emission, liquid effluent and solid and hazardous wastes.
- 5) Measures for mitigating the impact on the environment and mode of discharge or disposal.
- 6) Capital cost of the project, estimated time of completion.
- 7) Site selected for the project - Nature of land - Agricultural (single/double crop), barren, Govt./private land, status of its acquisition, nearby (in 2-3 km.) water body, population, within 10km. other industries, forest, eco-sensitive zones, accessibility, (note - in case of industrial estate this information may not be necessary).
- 8) Baseline environmental data - air quality, surface and ground water quality, soil characteristic, flora and fauna, socio-economic condition of the nearby population.
- 9) Identification of hazards in handling, processing and storage of hazardous material and safety system provided to mitigate the risk.
- 10) Likely impact of the project on air, water, land, flora-fauna and nearby population.
- 11) Emergency preparedness plan in case of natural or in plant emergencies.
- 12) Issues raised during public hearing (if applicable) and response given.
- 13) Environment Management Plan (EMP) as per Office Memorandum issued by the MoEF & CC vide F. No. 22-65/2017-IA.III dated 30.09.2020 with proposed expenditure.
- 14) Occupational Health Measures.
- 15) Post project monitoring plan.



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Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), WEST BENGAL)

ENVIRONMENTAL
CLEARANCE

To,

The
SATYANAND RAI

At-Near Biscuit Factory more, Near Civil Court Nasriganj, Danapur -
800012

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
in respect of project submitted to the SEIAA vide proposal number
SIA/WB/MIN/456842/2023 dated 29 Dec 2023. The particulars of the environmental
clearance granted to the project are as below.

- | | |
|---|-------------------------|
| 1. EC Identification No. | EC24B001WB120087 |
| 2. File No. | EN/T-II-1/265/2023 |
| 3. Project Type | New |
| 4. Category | B |
| 5. Project/Activity including
Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Gohogram Sand Mine |
| 7. Name of Company/Organization | SATYANAND RAI |
| 8. Location of Project | WEST BENGAL |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page
no 2 onwards.

Date: 01/03/2024

(e-signed)
DHARMDEO RAI, I.F.S.
Member Secretary
SEIAA - (WEST BENGAL)

*Note: A valid environmental clearance shall be one that has EC identification
number & E-Sign generated from PARIVESH. Please quote identification
number in all future correspondence.*

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Environmental Clearance for the proposed Gohogram Sand Mine over an area of 3.84 ha (9.49 Acres) on the Damodar River at Plot No. - 6001(P), J.L. No. - 070, Mouza - Gohogram, P.S. - Galsi, Dist. - Purba Bardhaman, West Bengal by Satyanand Roy.

Background of the project

The proponent made online application vide proposal no. SIA/WB/MIN/456842/2023 dated 29 December 2023 seeking Environment Clearance (EC) under the provisions of the EIA Notification, 2006 for the proposed Gohogram Sand Mine over an area of 3.84 ha (9.49 Acres) on the Damodar River at Plot No. - 6001(P), J.L. No. - 070, Mouza - Gohogram, P.S. - Galsi, Dist. - Purba Bardhaman, West Bengal by Satyanand Roy.

This is a proposal for riverbed sand mining of GALSI-II/GOHOGRAM/6001/C Sand Block over an area of 3.84 ha (9.49 Acres) on the River Damodar at Plot No.6001(P), J.L. No.-070, Mouza - Gohogram, P.S.-Galsi, Dist -Purba Bardhaman, West Bengal.

The project proponent (PP) obtained Terms of Reference (ToR) vide No. 805/EN/T-II-1/265/2023 dated 26.04.2023 issued by SEIAA, WB against proposal no. SIA/WB/MIN/74566/2022.

As required under the West Bengal Minor Mineral Concession Rules, 2016, the PP got a composite 'Mining Plan with Progressive Mine Closure Plan' prepared for riverbed sand mining at the site by an RQP. The revised Mining Plan has been approved by the State Government on 29.03.2017 and the approved plan has been uploaded at the PARIVESH portal by the PP.

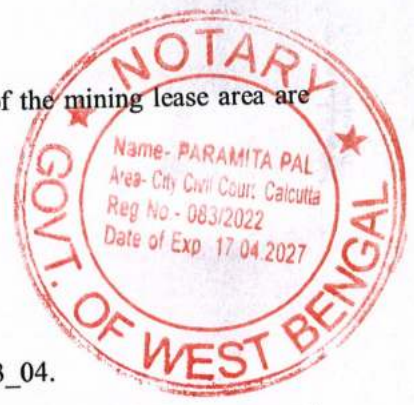
The PP has uploaded pre-feasibility report for the proposed project, copy of valid LoI and cluster certificate from the competent authority. The sand block is forming a cluster with adjacent 2 numbers of sand blocks of Ashok Kumar and Yogendra Kr. Singh.

The PP has submitted need based EMP.

The PP has informed that there is no court case pending against the project.

As per the Mining Plan including Mine Closure Plan, the cardinal points of the mining lease area are given below :-

Point	Latitude	Longitude
A	23°14' 40.07" N	87°37' 53.73" E
B	23°14' 30.82" N	87°37' 54.68" E
C	23°14' 31.04" N	87°37' 49.63" E
D	23°14' 39.80" N	87°37' 49.04" E



The project site falls within the DSR potential zone code PBBD_GL2_DA_03_04.

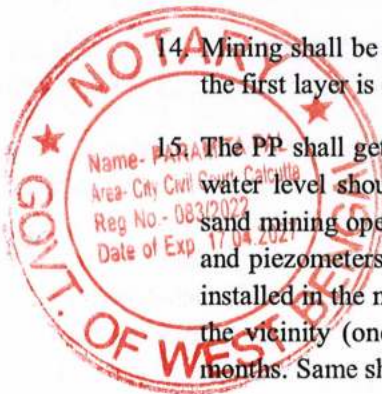
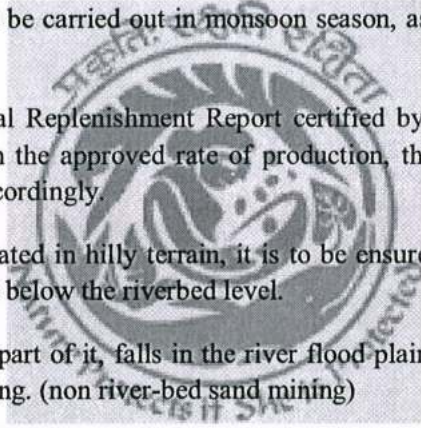
State Level Environment Impact Assessment Authority (SEIAA), West Bengal examined the proposal and also perused recommendations of the State Level Expert Appraisal Committee (SEAC). After due consideration of the project proposal, and after considering the recommendations of the State Level Expert Appraisal Committee (SEAC), the State Level Environment Impact Assessment Authority accords Environmental Clearance to the project as per provisions of the EIA notification no. S.O. 1533 (E) dt. 14th September, 2006 of Ministry of Environment & Forests, GOI and the subsequent amendments, on the basis of above mentioned features along with other details submitted to SEIAA subject to strict compliance of the terms and conditions mentioned below.

General Conditions:

1. In case the mining area or a part thereof is private land not owned by the Project Proponent (PP), then a written permission should be obtained regarding consent of the land owner(s) concerned for carrying out the mining operation before commencement of any mining activity.
2. The PP shall complete all the tasks as per the Action Plan submitted with the budgetary provisions during the Public Hearing, if held.

Environmental Clearance for the proposed Gohogram Sand Mine over an area of 3.84 ha (9.49 Acres) on the Damodar River at Plot No. - 6001(P), J.L. No. - 070, Mouza – Gohogram, P.S. - Galsi, Dist. – Purba Bardhaman, West Bengal by Satyanand Roy.

3. Apart from possessing a valid lease the proponent shall obtain all other necessary permissions before commencement of any mining or allied activity at the lease hold area.
4. The directions given by the Hon'ble Supreme Court of India vide order dated 27.02.2012 in Deepak Kumar case [SLP(C) Nos. 19628-19629 of 2009] and order dated 05.08.2013 of the Hon'ble National Green Tribunal in application No. 171/2013 must be followed strictly.
5. It shall be the responsibility of the PP to abide by and to comply with all the provisions made and restrictions imposed, — particularly those regarding environment management practices, by and under the West Bengal Sand (Mining, Transportation, Storage and Sale) Rules, 2021 and the West Bengal Minor Minerals Concession Rules, 2016, failing which the EC shall be liable to be cancelled.
6. The EC is granted on the condition that the lease area falls under the potential sand mining area earmarked in the District Level Survey Report (DSR). Mining shall be done only in an area/ stretch which has been identified in the DSR as well as in the approved Mining Plan.
7. No river bed mining shall be allowed beneath 3 meters of the river bed.
8. The depth of mining in riverbed shall also not exceed one meter above groundwater (base flow) level.
9. No River sand mining shall be carried out in monsoon season, as declared by the concerned District Authority.
10. The PP shall submit Annual Replenishment Report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased accordingly.
11. If the lease hold area is located in hilly terrain, it is to be ensured by the PP that the mine working depth is limited to 1.0 metre below the riverbed level.
12. In case the lease area, or a part of it, falls in the river flood-plain¹, a buffer of three metre to be left from the river bank for mining. (non river-bed sand mining)
13. In case the lease area, or a part of it, is an agricultural field, a buffer of three metre land shall be left between the mine boundary and the adjacent field. (non river-bed sand mining)
14. Mining shall be done in layers of not more than 1 metre depth to avoid ponding effect and only after the first layer is excavated, the process will be repeated for the second layer and so on.
15. The PP shall get the baseflow and groundwater level (water table) monitored on monthly basis. The water level should be referenced to both the 'mean sea level' and the 'local ground level'. During sand mining operations, a network of existing wells shall be established around the sand mining area and piezometers shall be installed at all sand quarry sites. A minimum of four piezometers shall be installed in the no-mining zone around the sand quarrying area. Monitoring of groundwater quality in the vicinity (one km radius from the sand quarrying site) shall be carried out once in every two months. Same shall be submitted with six monthly compliance report.
16. Any area falling within 7.5 metre or 12.5% of the river width, whichever is more, from the river bank (towards the channel) will be left intact as no mining zone. Subject to above the PP shall identify the

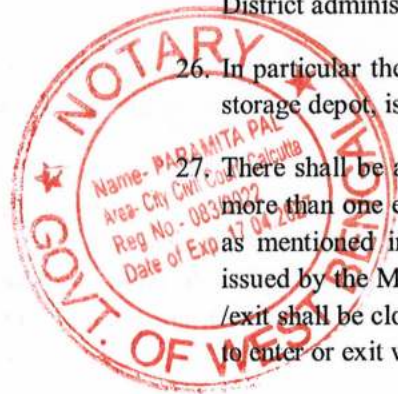
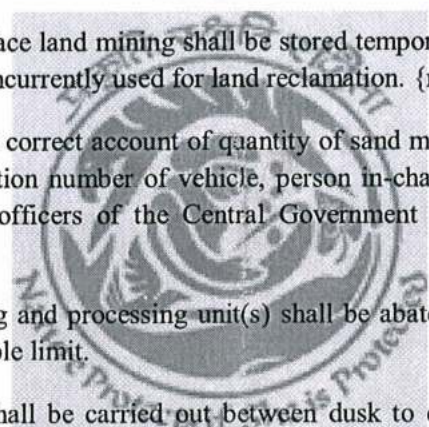


¹ A floodplain is a generally flat area of land next to a river or stream and it stretches from the banks of the river to the outer edges of the valley

Environmental Clearance for the proposed Gohogram Sand Mine over an area of 3.84 ha (9.49 Acres) on the Damodar River at Plot No. - 6001(P), J.L. No. - 070, Mouza – Gohogram, P.S. - Galsi, Dist. – Purba Bardhaman, West Bengal by Satyanand Roy.

central 3/4 part of river on map where there is a deposition of sand and remaining 1/4 part shall be left intact as no mining zone for the protection of the bank.

17. No stream shall be diverted for the purpose of sand mining. No natural water course and/ or water resources shall be obstructed due to mining operations.
18. No blasting shall be resorted to in river bed sand/ gravel mining and no blasting operation shall be carried out without permission at any other place.
19. Irrespective of the location, thickness of sand deposition, agricultural land/ riverbed, the method of mining shall conform to the orders / directions passed by any Court of Law / Tribunal time to time and in compliance with the Sustainable Sand Mining Guidelines 2016 and the Enforcement & Monitoring Guidelines for Sand Mining, 2020.
20. Mining shall begin only after pucca pillars marking the boundary of lease area are erected at the cost of the lease holder at every corner of the lease-hold area. Only after certification in this regard with the geo coordinates of the corner pillars is issued by the district mining officials, mining can commence. The geo coordinates of the corner pillars shall be made available to the District Level Committee.
21. The top soil in case of surface land mining shall be stored temporarily in an earmarked site and shall be, as far as practicable, concurrently used for land reclamation. {non river bed sand mining}
22. The EC holder shall keep a correct account of quantity of sand mined out, dispatched from the mine, mode of transport, registration number of vehicle, person in-charge of vehicle and mine plan. This shall be produced before officers of the Central Government and/ or the State Government for inspection.
23. Noise arising out of mining and processing unit(s) shall be abated and controlled at source to keep noise level within permissible limit.
24. No sand mining activity shall be carried out between dusk to dawn, or as permitted by the local authority.
25. Infrastructure and facilities erected for the mine shall conform to the provisions made for the purpose at the sand ghat designated and demarcated (with geo referencing) and laid out for the purpose by the District administration.
26. In particular the PP shall ensure that the approach road, – from the proposed sand ghat to the sand storage depot, is planned and maintained with prior consent of the local Administration.
27. There shall be a single point of entry and exit point for all vehicles. In case it is necessary to have more than one entry/exit, all such points shall have check points with all digital monitoring facilities as mentioned in the 'Enforcement and Monitoring Guidelines for Sand Mining' (January, 2020) issued by the Ministry of Environment, Forest and Climate Change. All other possible ways of entry /exit shall be closed using barriers. All provisions shall be made to make it impossible for any vehicle to enter or exit without an entry into the computerized system.
28. All such points shall have 24x7 CCTV coverage; the footage of the CCTV coverage shall be submitted to the District Collector by the PP at mutually agreed frequencies (Photographic evidence to be included in 6 monthly compliance report).



Environmental Clearance for the proposed Gohogram Sand Mine over an area of 3.84 ha (9.49 Acres) on the Damodar River at Plot No. - 6001(P), J.L. No. - 070, Mouza - Gohogram, P.S. - Galsi, Dist. - Purba Bardhaman, West Bengal by Satyanand Roy.

29. The PP shall ensure that pollution due to transportation is effectively controlled. The PP shall also ensure regular sprinkling of water.
30. Only potable water may be collected from nearby locality with prior permission of the authority concerned. Water for other purposes shall be taken from the river.
31. It shall be the duty and responsibility of the PP to ensure that air pollution due to dust, exhaust emission or fumes during mining and processing phase are controlled and kept within permissible limits specified under environmental laws.
32. The mineral transportation shall be carried out through covered trucks/ tractors only and the vehicles carrying the mineral shall not be overloaded. Wheel washing facility should be installed and used.
33. The mining operations are to be done in a systematic manner so that the operations shall not create a major visual impact on the site.
34. Restoration of flora affected by mining must be done immediately. Five times the number of trees destroyed by mining shall be planted (preferably of indigenous species) and maintained over the entire lease period.
Irrespective of the above the proponent shall plant and maintain, for the entire lease period, at least five trees per hectare of lease area in areas near the mine.
35. The PP shall ensure that, there is no damage to any fauna and its habitats/ nestings located close to the sand mining site, if any. The PP should receive clearance from the local Biodiversity Management Committee (BMC)² of the district concerned in this regard.
36. No felling of trees in or within the precincts of the mine shall be allowed. If a mining lease area, or a part of it, falls within 10 km from the periphery of any National Park/ Sanctuary or an Eco-Sensitive Zone or a Protected Area, no mining or related activity shall be undertaken without first obtaining a no objection certificate from the Standing Committee of National Board of Wild Life (NBWL), in compliance to the Hon'ble Supreme Court's order in I.A. No. 460 of 2004.
37. The PP shall take all necessary protective measures to ensure that no spring sources are affected due to mining activities.
38. Removal, stacking and utilization of top soil in mining area shall be ensured. Where top soil cannot be used concurrently, it shall be stored properly for future use.
39. No overhangs shall be allowed to be formed due to mining and mining shall not be undertaken in areas where landslide is likely to occur due to unfavourable steep angle of slope.
40. No extraction of stone/ boulder/ sand shall be undertaken in landslide prone areas.
41. If clearance of riparian vegetation is to be undertaken it must be done under the supervision and control of an appropriate government authority. It shall be the responsibility of the project proponent to ensure absolute compliance with the relevant provisions of the West Bengal Trees (Protection and Conservation in Non Forest Areas) Act, 2006, and the Rules framed there under.
42. To reduce visual impact of mining the PP shall ensure tidiness.

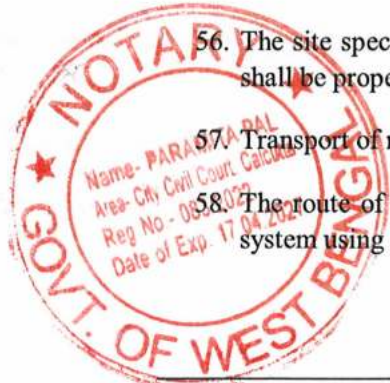
² For all local bodies Biodiversity Management Committees (BMCs) of the WB State Biodiversity Board are constituted under Sec. 41(1) of the Biological Diversity Act, 2002

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Environmental Clearance for the proposed Gohogram Sand Mine over an area of 3.84 ha (9.49 Acres) on the Damodar River at Plot No. - 6001(P), J.L. No. - 070, Mouza - Gohogram, P.S. - Galsi, Dist. - Purba Bardhaman, West Bengal by Satyanand Roy.

43. Dumping of waste, if any, shall be done only in earmarked places as approved in the mining plan.
44. No rubbish shall be disposed in the river bed.
45. The PP shall take all possible precautions for the protection of environment and control of pollution.
46. Effluent discharge should be kept to the minimum and it should meet the standards prescribed.
47. No mining shall be undertaken in a mining lease located within 1 km from bridges, highways and railway lines on both upstream and downstream sides, or five times (5x) of the span (x) of bridge, public civil structure (including water intake point) on upstream side and ten times (10 x) the span of such bridge on downstream side, subjected to a minimum of 250 metres on the upstream and 500 metres on the downstream side.
48. Mining activities shall not be done for mine lease where mining can cause danger to site of flood protection works, places of cultural, religious, historical, and archaeological importance.
49. Only such vehicles as are having valid fitness and PUC Certificates, shall be used for transportation of sand.
50. The PP shall develop proper junction at takeoff points of approach road with main road, with proper width and geometry required for safe movement of traffic, at his own cost.
51. The PP shall ensure that the road may not be damaged due to transportation of the mineral; and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and density.
52. No stacking shall be allowed on road side along State/ National Highways.
53. Suitable sand depots will be located in the vicinity of the sand quarry site to facilitate the sale of sand. While selecting the site for depots, it must be ensured that the site is within 25 km from the sand quarry site and has an area of around 04-06 ha (10-15 acres) with parking facility and proper entry and exit for smooth movement of the vehicles. The depot site shall preferably be a Government poramboke land³.
54. The PP shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and shall complete this work before abandonment of mine.
55. Restoration, reclamation and rehabilitation in cluster should be done systematically and jointly by each EC holder in that cluster.
56. The site specific plan for eco-restoration submitted by the proponent along with the EC application shall be properly implemented.
57. Transport of mineral shall not be done through villages/ habitations.
58. The route of mineral transportation vehicle from source to destination shall be tracked through the system using checkpoints, Radio-frequency identification (RFID) tags, and GPS tracking.

³ the land that doesn't fall under the list of revenue records.



Environmental Clearance for the proposed Gohogram Sand Mine over an area of 3.84 ha (9.49 Acres) on the Damodar River at Plot No. - 6001(P), J.L. No. - 070, Mouza - Gohogram, P.S. - Galsi, Dist. - Purba Bardhaman, West Bengal by Satyanand Roy.

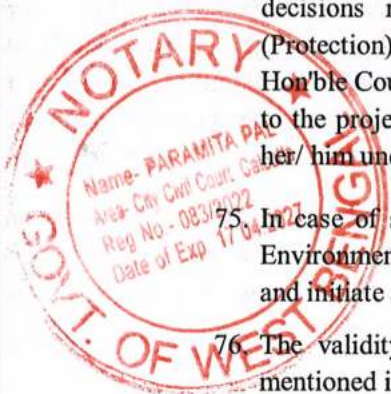
59. The PP shall make arrangement for drinking water, first aid facility (along with species specific anti-venom provisioning) in case of emergency for the workers (Photographic evidence to be included in 6 monthly compliance report).
60. The PP shall implement the Disaster Management Plan if the mine lease area is located in Seismic Zone-IV. The Project Proponent shall appoint a Committee to have a check over any disaster to warn workers well before for the safety of the workers. Emergency helpline number will be displayed at all levels.
61. The PP shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project. Personal Health data like BP ECG, chest X-ray, PFT, smoking habits, blood and urine test etc. shall be undertaken once in six months to take necessary remedial/preventive measures. In this regard recommendations of National Institute of Occupational Health (NIOH) / Central Labour Institute (CLI) / All India Institute of Hygiene and Public Health (AIHH&PH) shall be adopted for ensuring good work-environment for mine workers.
62. The PP shall report monitoring data on replenishment, traffic management, levels of production, river-bank erosion, maintenance of roads etc.
63. A year-wise excavation schedule showing the breakup of pay-mineral (sand) and waste (if any) may be clearly drawn up and areas may be demarcated for waste dumping. Site for intermediate stockpiling of the mineral may also be clearly demarcated and shown in the surface plan.
64. The PP shall review the Progressive Mine Closure Plan every two years from the date of opening of the mine and shall submit the same to the officer authorised by the State Government in this behalf, for its approval under the West Bengal Minor Mineral Concession Rules, 2016. In the event of the progressive mine closure being not approved, or not deemed to be approved, the mining activities shall be discontinued.
65. One year prior to the proposed closure of the mine the proponent shall submit a Final Mine Closure Plan for approval under the West Bengal Minor Mineral Concession Rules, 2016, to the officer authorised by the State Government in this behalf.
66. The PP shall ensure that the protective measures contained in the Mine Closure Plan referred to hereinabove including the reclamation and rehabilitation work are carried out in accordance with the approved Mine Closure Plan or with such modifications as are approved by the officer authorised by the State Government in this behalf under the West Bengal Minor Mineral Concession Rules, 2016.
67. In addition to regular submission of environmental compliance reports as required under the EIA Notification, 2006, the PP shall submit to the Officer authorised by the State Government in this behalf, a yearly report before 1st of July every year setting forth the extent of protective and rehabilitative works carried out as envisaged in the approved Mine Closure Plan, and if there is any deviation, reasons thereof.
68. For the purpose of carrying out mining operation in the area, the PP shall furnish financial assurance. The amount of financial assurance⁴ shall be as laid down in the West Bengal Minor Mineral

⁴ Rupees 15 thousand per hectare of the mining lease area put to use for mining and allied activities or rupees fifty (50)thousand, whichever is higher

Environmental Clearance for the proposed Gohogram Sand Mine over an area of 3.84 ha (9.49 Acres) on the Damodar River at Plot No. - 6001(P), J.L. No. - 070, Mouza - Gohogram, P.S. - Galsi, Dist. - Purba Bardhaman, West Bengal by Satyanand Roy.

Concession Rules, 2016. The financial assurance may be in any of the forms referred to in the said Rules.

69. The PP shall prepare a dust and noise minimization plan with adequate details and shall implement the same.
70. Needs of the locality shall be assessed and the social part of the EMP shall be undertaken as stipulated by MoEF&CC Office Memorandum F. No. 22-65/2017.IA.III dated 30.09.2020. Beneficiary of the social component of EMP should be identified and to be displayed at site. Need based activities for local people is part of the EMP. Details of such activities submitted by the project proponent is given in Annexure-1. The PP shall submit geo-tagged photographs regarding the implementation of CER with actual expenses incurred. The CER and plantation will have to be implemented within first two years of starting of mining operation. Photographic evidence of the activities and relevant bills/vouchers are to be given in 6 monthly compliance report.
71. The PP shall ensure that the provisions every relevant Acts, Rules Guidelines etc. shall be complied in both letter and spirit.
72. In particular, the PP shall ensure compliance with the provisions laid down in the following Acts/ Rules/ Guidelines.
 - a. The West Bengal Minor Minerals Concession Rules, 2016;
 - b. Sustainable Sand Mining Management Guidelines, 2016, issued by the Ministry of Environment, Forest and Climate change, Government of India;
 - c. Sand Mining Framework, 2018, issued by the Ministry of Mines, Government of India;
 - d. Enforcement & Monitoring Guidelines for Sand Mining, 2020, issued by the Ministry of Environment, Forest and Climate change, Government of India;
 - e. The West Bengal Sand Mining Policy, 2021; and,
 - f. The West Bengal Sand (Mining, Transportation, Storage and Sale) Rules, 2021.
73. Non-compliance of any of the terms and conditions mentioned hereinabove may lead to cancellation of the environmental clearance granted.
74. The Environmental Clearance is being issued without prejudice to any action initiated under the Environment (Protection) Act, 1986 or any court case pending in any court of law, and it does not mean that the project proponent has not violated any environmental law in the past, and all future decisions made or directives/ orders/ notifications/ circulars issued under the Environment (Protection) Act, 1986 shall be binding on the Project Proponent. Similarly, all verdicts/ orders of the Hon'ble Court will be binding on the project proponent. Hence, this clearance does not give immunity to the project proponent in the case(s) filed against her/ him, if any, or any action initiated against her/ him under the Environment (Protection) Act, 1986.
75. In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environmental Clearance without any intimation and initiate appropriate legal action under the Environment (Protection) Act, 1986.
76. The validity of this Environmental Clearance would be 5 years as per the scheme of mining mentioned in the approved mining plan. However, the PP may apply for extension of EC with revised scheme of mining plan before expiry of 5 years.





Environmental Clearance for the proposed Gohogram Sand Mine over an area of 3.84 ha (9.49 Acres) on the Damodar River at Plot No. - 6001(P), J.L. No. - 070, Mouza - Gohogram, P.S. - Galsi, Dist. - Purba Bardhaman, West Bengal by Satyanand Roy.

- 77. The EC is granted for the project as proposed. In case any deviation or alteration in the project is contemplated the proponent will apply afresh for Environmental Clearance for the proposed modifications and/ or expansion of the project.
- 78. The stipulations made under other relevant Acts, - in particular the Wild Life (Protection) Act, 1972, the Water (Prevention and Control of Pollution) Act, 1974, the Forest (Conservation) Act, 1980, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, and the Public Liability Insurance Act, 1991, and the rules and regulations made there under, shall be strictly complied with.
- 79. The State Government may, in its own discretion, impose such further conditions as it may deem fit, necessary or expedient. All such conditions will have to be complied with.
- 80. Non-compliance to any of the stipulated terms and conditions may lead to cancellation of the EC.
- 81. If you are aggrieved by the grant of this Environmental Clearance or by any of the terms and conditions imposed herein, you may, in your own discretion, within a period of thirty days from today, prefer an appeal before the National Green Tribunal (Eastern Zonal Bench, Kolkata), HFXC+VR5, Kadampukur Village, Newtown, New Town, West Bengal 700156, under Section 16 of the National Green Tribunal Act, 2010.

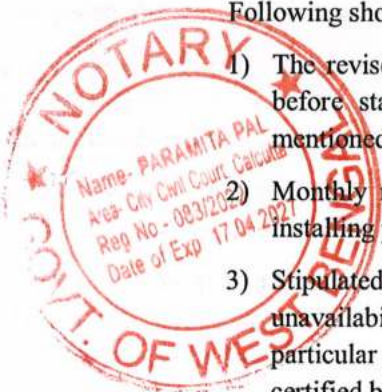
82. The contact details of the proponent and the name of the consultant are given below –

Name of the Contact person with Designation	Shri Satyanand Rai, Owner
Address	At-Near Biscuit Factory more, Near Civil Court Nasriganj, Danapur, Patna – 800012, Bihar.
Email	roymine4@gmail.com
Telephone Number	9800458789
Name of the Environmental Consultant	M/s. Chaitanya Projects Consultancy Private Limited

83. Additional conditions

Following should be submitted along with the six monthly compliance report :-

- 1) The revised reserves as per approved DSR should be incorporated in the approved Mine Plan before starting of mining operations. The revised mine plan incorporating the reserves as mentioned above should be submitted to the WBPCB before applying for the Consent to Operate.
- 2) Monthly monitoring of base flow level at four points of the project should be conducted by installing piezometer and to be reported in the six monthly compliance report.
- 3) Stipulated plantation should preferably be done adjacent to the project. If not possible due to unavailability of suitable land, plantation may be done at other location in the same block. The particular plantation area should be dedicated and marked for the particular project and to be certified by the respective BDO.
- 4) Sieve analysis report for grain size distribution should be provided along with six monthly compliance report.



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Environmental Clearance for the proposed Gohogram Sand Mine over an area of 3.84 ha (9.49 Acres) on the Damodar River at Plot No. - 6001(P), J.L. No. - 070, Mouza - Gohogram, P.S. - Galsi, Dist. - Purba Bardhaman, West Bengal by Satyanand Roy.

Annexure-1

NEED BASED ACTIVITIES FOR LOCAL PEOPLE

Sl. No.	Considerations	CER Cost in Rs.
1.	Health camp and free medicine	75,000/-
2.	Educational support to poor student especially girls	67,000/-
3.	Provide drinking water facility at Gohogram Primary School	88,000/-
Total in Rs.		2,30,000/-



Signature Not Verified

Digitally signed by: SHRI
DHARMDEO RAI, F.S.
Designation: Member Secretary
Date and Time: 3/4/2024 3:18:24 PM

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0200

ENVIRONMENTAL
CLEARANCE



Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), WEST BENGAL)

To,

The
YOGENDRA SINGH
Darveshpur, Wayapur, Maner -801503

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/WB/MIN/456989/2023 dated 29 Dec 2023. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|-------------------------------------|
| 1. EC Identification No. | EC24B001WB185149 |
| 2. File No. | EN/T-II-1/281/2023 |
| 3. Project Type | New |
| 4. Category | B |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Gohogram sand mine on Damodar river |
| 7. Name of Company/Organization | YOGENDRA SINGH |
| 8. Location of Project | WEST BENGAL |
| 9. TOR Date | N/A |

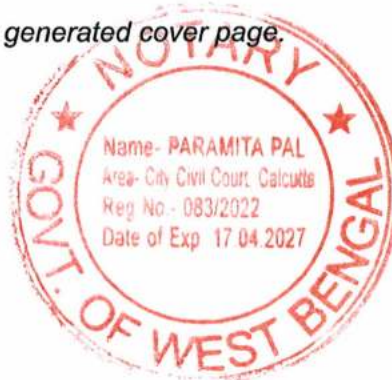
The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 28/02/2024

(e-signed)
DHARMDEO RAI, I.F.S.
Member Secretary
SEIAA - (WEST BENGAL)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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Environmental Clearance for the proposed Gohogram Sand Mine over an area of 3.97 ha (9.81 Acres) on the Damodar River at Plot No. - 6002(P), J.L. No. - 70, Mouza - Gohogram, P.S.- Galsi, Dist - Purba Bardhaman, West Bengal by Yogendra Singh.

Background of the project

The proponent made online application vide proposal no. SIA/WB/MIN/456989/2023 dated 29 December 2023 seeking Environment Clearance (EC) under the provisions of the EIA Notification, 2006 for the proposed Gohogram Sand Mine over an area of 3.97 ha (9.81 Acres) on the Damodar River at Plot No. - 6002(P), J.L. No. - 70, Mouza - Gohogram, P.S.- Galsi, Dist - Purba Bardhaman, West Bengal by Yogendra Singh.

This is a proposal for riverbed sand mining of GALSI-II/GOHOGRAM/6002/D Sand Block over an area of 3.97 ha (9.81 Acres) on the River Damodar at Plot No. - 6002(P), J.L. No.-070, Mouza - Gohogram, P.S.-Galsi, Dist - Purba Bardhaman, West Bengal.

The project proponent (PP) obtained Terms of Reference (ToR) vide No. 806/EN/T-II-1/281/2023 dated 26.04.2023 issued by SEIAA, WB against proposal no. SIA/WB/MIN/74545/2022.

As required under the West Bengal Minor Mineral Concession Rules, 2016, the PP got a composite 'Mining Plan with Progressive Mine Closure Plan' prepared for riverbed sand mining at the site by an RQP. The revised Mining Plan has been approved by the State Government on 29.03.2017 and the approved plan has been uploaded at the PARIVESH portal by the PP.

The PP has uploaded pre-feasibility report for the proposed project, copy of valid LoI and cluster certificate from the competent authority. The sand block is forming a cluster with adjacent 2 numbers of sand blocks of Shri Ashok Kumar and Satyanand Ray.

The PP has submitted need based EMP.

The PP has informed that there is no court case pending against the project.

As per the Mining Plan including Mine Closure Plan, the cardinal points of the mining lease area are given below :-

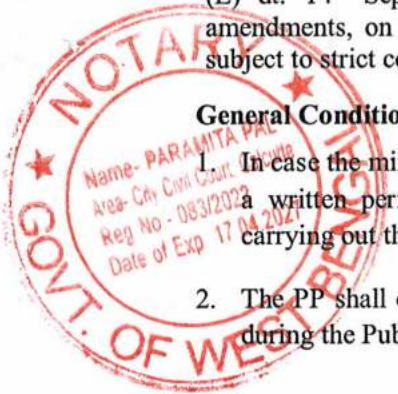
Point	Latitude	Longitude
A	23°14' 40.14" N	87°37' 54.49" E
B	23°14' 40.69" N	87°37' 59.42" E
C	23°14' 31.78" N	87°38' 00.57" E
D	23°14' 31.36" N	87°37' 55.35" E

The project site falls within the DSR potential zone code PBBD_GL2_DA_03_04.

State Level Environment Impact Assessment Authority (SEIAA), West Bengal examined the proposal and also perused recommendations of the State Level Expert Appraisal Committee (SEAC). After due consideration of the project proposal, and after considering the recommendations of the State Level Expert Appraisal Committee (SEAC), the State Level Environment Impact Assessment Authority accords Environmental Clearance to the project as per provisions of the EIA notification no. S.O. 1533 (E) dt. 14th September, 2006 of Ministry of Environment & Forests, GOI and the subsequent amendments, on the basis of above mentioned features along with other details submitted to SEIAA subject to strict compliance of the terms and conditions mentioned below.

General Conditions:

1. In case the mining area or a part thereof is private land not owned by the Project Proponent (PP), then a written permission should be obtained regarding consent of the land owner(s) concerned for carrying out the mining operation before commencement of any mining activity.
2. The PP shall complete all the tasks as per the Action Plan submitted with the budgetary provisions during the Public Hearing, if held.



Environmental Clearance for the proposed Gohogram Sand Mine over an area of 3.97 ha (9.81 Acres) on the Damodar River at Plot No. - 6002(P), J.L. No. - 70, Mouza - Gohogram, P.S.- Galsi, Dist - Purba Bardhaman, West Bengal by Yogendra Singh.

3. Apart from possessing a valid lease the proponent shall obtain all other necessary permissions before commencement of any mining or allied activity at the lease hold area.
4. The directions given by the Hon'ble Supreme Court of India vide order dated 27.02.2012 in Deepak Kumar case [SLP(C) Nos. 19628-19629 of 2009] and order dated 05.08.2013 of the Hon'ble National Green Tribunal in application No. 171/2013 must be followed strictly.
5. It shall be the responsibility of the PP to abide by and to comply with all the provisions made and restrictions imposed, — particularly those regarding environment management practices, by and under the West Bengal Sand (Mining, Transportation, Storage and Sale) Rules, 2021 and the West Bengal Minor Minerals Concession Rules, 2016, failing which the EC shall be liable to be cancelled.
6. The EC is granted on the condition that the lease area falls under the potential sand mining area earmarked in the District Level Survey Report (DSR). Mining shall be done only in an area/ stretch which has been identified in the DSR as well as in the approved Mining Plan.
7. No river bed mining shall be allowed beneath 3 meters of the river bed.
8. The depth of mining in riverbed shall also not exceed one meter above groundwater (base flow) level.
9. No River sand mining shall be carried out in monsoon season, as declared by the concerned District Authority.
10. The PP shall submit Annual Replenishment Report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased accordingly.
11. If the lease hold area is located in hilly terrain, it is to be ensured by the PP that the mine working depth is limited to 1.0 metre below the riverbed level.
12. In case the lease area, or a part of it, falls in the river flood plain¹, a buffer of three metre to be left from the river bank for mining. (non river-bed sand mining)
13. In case the lease area, or a part of it, is an agricultural field, a buffer of three metre land shall be left between the mine boundary and the adjacent field. (non river-bed sand mining)
14. Mining shall be done in layers of not more than 1 metre depth to avoid ponding effect and only after the first layer is excavated, the process will be repeated for the second layer and so on.
15. The PP shall get the baseflow and groundwater level (water table) monitored on monthly basis. The water level should be referenced to both the 'mean sea level' and the 'local ground level'. During sand mining operations, a network of existing wells shall be established around the sand mining area and piezometers shall be installed at all sand quarry sites. A minimum of four piezometers shall be installed in the no-mining zone around the sand quarrying area. Monitoring of groundwater quality in the vicinity (one km radius from the sand quarrying site) shall be carried out once in every two months. Same shall be submitted with six monthly compliance report.
16. Any area falling within 7.5 metre or 12.5% of the river width, whichever is more, from the river bank (towards the channel) will be left intact as no mining zone. Subject to above the PP shall identify the

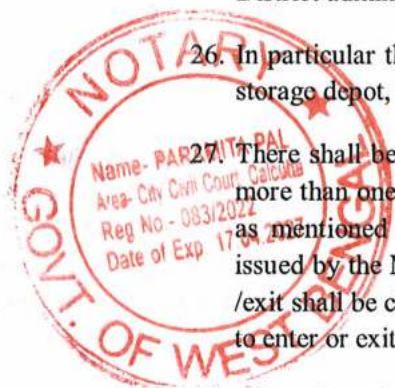
¹ A floodplain is a generally flat area of land next to a river or stream and it stretches from the banks of the river to the outer edges of the valley

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Environmental Clearance for the proposed Gohogram Sand Mine over an area of 3.97 ha (9.81 Acres) on the Damodar River at Plot No. - 6002(P), J.L. No. - 70, Mouza - Gohogram, P.S.- Galsi, Dist - Purba Bardhaman, West Bengal by Yogendra Singh.

central 3/4 part of river on map where there is a deposition of sand and remaining 1/4 part shall be left intact as no mining zone for the protection of the bank.

17. No stream shall be diverted for the purpose of sand mining. No natural water course and/ or water resources shall be obstructed due to mining operations.
18. No blasting shall be resorted to in river bed sand/ gravel mining and no blasting operation shall be carried out without permission at any other place.
19. Irrespective of the location, thickness of sand deposition, agricultural land/ riverbed, the method of mining shall conform to the orders / directions passed by any Court of Law / Tribunal time to time and in compliance with the Sustainable Sand Mining Guidelines 2016 and the Enforcement & Monitoring Guidelines for Sand Mining, 2020.
20. Mining shall begin only after pucca pillars marking the boundary of lease area are erected at the cost of the lease holder at every corner of the lease-hold area. Only after certification in this regard with the geo coordinates of the corner pillars is issued by the district mining officials, mining can commence. The geo coordinates of the corner pillars shall be made available to the District Level Committee.
21. The top soil in case of surface land mining shall be stored temporarily in an earmarked site and shall be, as far as practicable, concurrently used for land reclamation. {non river bed sand mining}
22. The EC holder shall keep a correct account of quantity of sand mined out, dispatched from the mine, mode of transport, registration number of vehicle, person in-charge of vehicle and mine plan. This shall be produced before officers of the Central Government and/ or the State Government for inspection.
23. Noise arising out of mining and processing unit(s) shall be abated and controlled at source to keep noise level within permissible limit.
24. No sand mining activity shall be carried out between dusk to dawn, or as permitted by the local authority.
25. Infrastructure and facilities erected for the mine shall conform to the provisions made for the purpose at the sand ghat designated and demarcated (with geo referencing) and laid out for the purpose by the District administration.
26. In particular the PP shall ensure that the approach road, – from the proposed sand ghat to the sand storage depot, is planned and maintained with prior consent of the local Administration.
27. There shall be a single point of entry and exit point for all vehicles. In case it is necessary to have more than one entry/exit, all such points shall have check points with all digital monitoring facilities as mentioned in the 'Enforcement and Monitoring Guidelines for Sand Mining' (January, 2020) issued by the Ministry of Environment, Forest and Climate Change. All other possible ways of entry /exit shall be closed using barriers. All provisions shall be made to make it impossible for any vehicle to enter or exit without an entry into the computerized system.
28. All such points shall have 24x7 CCTV coverage; the footage of the CCTV coverage shall be submitted to the District Collector by the PP at mutually agreed frequencies (Photographic evidence to be included in 6 monthly compliance report).



Environmental Clearance for the proposed Gohogram Sand Mine over an area of 3.97 ha (9.81 Acres) on the Damodar River at Plot No. - 6002(P), J.L. No. - 70, Mouza - Gohogram, P.S.- Galsi, Dist - Purba Bardhaman, West Bengal by Yogendra Singh.

29. The PP shall ensure that pollution due to transportation is effectively controlled. The PP shall also ensure regular sprinkling of water.
30. Only potable water may be collected from nearby locality with prior permission of the authority concerned. Water for other purposes shall be taken from the river.
31. It shall be the duty and responsibility of the PP to ensure that air pollution due to dust, exhaust emission or fumes during mining and processing phase are controlled and kept within permissible limits specified under environmental laws.
32. The mineral transportation shall be carried out through covered trucks/ tractors only and the vehicles carrying the mineral shall not be overloaded. Wheel washing facility should be installed and used.
33. The mining operations are to be done in a systematic manner so that the operations shall not create a major visual impact on the site.
34. Restoration of flora affected by mining must be done immediately. Five times the number of trees destroyed by mining shall be planted (preferably of indigenous species) and maintained over the entire lease period.
Irrespective of the above the proponent shall plant and maintain, for the entire lease period, at least five trees per hectare of lease area in areas near the mine.
35. The PP shall ensure that, there is no damage to any fauna and its habitats/ nestings located close to the sand mining site, if any. The PP should receive clearance from the local Biodiversity Management Committee (BMC)² of the district concerned in this regard.
36. No felling of trees in or within the precincts of the mine shall be allowed. If a mining lease area, or a part of it, falls within 10 km from the periphery of any National Park/ Sanctuary or an Eco-Sensitive Zone or a Protected Area, no mining or related activity shall be undertaken without first obtaining a no objection certificate from the Standing Committee of National Board of Wild Life (NBWL), in compliance to the Hon'ble Supreme Court's order in I.A. No. 460 of 2004.
37. The PP shall take all necessary protective measures to ensure that no spring sources are affected due to mining activities.
38. Removal, stacking and utilization of top soil in mining area shall be ensured. Where top soil cannot be used concurrently, it shall be stored properly for future use.
39. No overhangs shall be allowed to be formed due to mining and mining shall not be undertaken in areas where landslide is likely to occur due to unfavourable steep angle of slope.
40. No extraction of stone/ boulder/ sand shall be undertaken in landslide prone areas.
41. If clearance of riparian vegetation is to be undertaken it must be done under the supervision and control of an appropriate government authority. It shall be the responsibility of the project proponent to ensure absolute compliance with the relevant provisions of the West Bengal Trees (Protection and Conservation in Non Forest Areas) Act, 2006, and the Rules framed there under.
42. To reduce visual impact of mining the PP shall ensure tidiness.

² For all local bodies Biodiversity Management Committees (BMCs) of the WB State Biodiversity Board are constituted under Sec. 41(1) of the Biological Diversity Act, 2002

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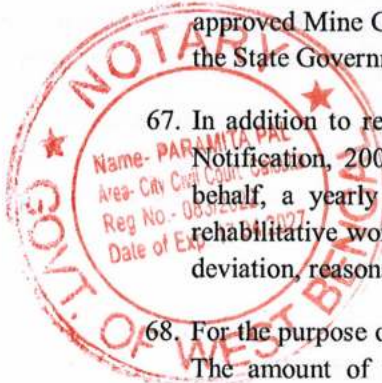
43. Dumping of waste, if any, shall be done only in earmarked places as approved in the mining plan.
44. No rubbish shall be disposed in the river bed.
45. The PP shall take all possible precautions for the protection of environment and control of pollution.
46. Effluent discharge should be kept to the minimum and it should meet the standards prescribed.
47. No mining shall be undertaken in a mining lease located within 1 km from bridges, highways and railway lines on both upstream and downstream sides, or five times (5x) of the span (x) of bridge, public civil structure (including water intake point) on upstream side and ten times (10 x) the span of such bridge on downstream side, subjected to a minimum of 250 metres on the upstream and 500 metres on the downstream side.
48. Mining activities shall not be done for mine lease where mining can cause danger to site of flood protection works, places of cultural, religious, historical, and archaeological importance.
49. Only such vehicles as are having valid fitness and PUC Certificates, shall be used for transportation of sand.
50. The PP shall develop proper junction at takeoff points of approach road with main road, with proper width and geometry required for safe movement of traffic, at his own cost.
51. The PP shall ensure that the road may not be damaged due to transportation of the mineral; and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and density.
52. No stacking shall be allowed on road side along State/ National Highways.
53. Suitable sand depots will be located in the vicinity of the sand quarry site to facilitate the sale of sand. While selecting the site for depots, it must be ensured that the site is within 25 km from the sand quarry site and has an area of around 04-06 ha (10-15 acres) with parking facility and proper entry and exit for smooth movement of the vehicles. The depot site shall preferably be a Government poramboke land³.
54. The PP shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and shall complete this work before abandonment of mine.
55. Restoration, reclamation and rehabilitation in cluster should be done systematically and jointly by each EC holder in that cluster.
56. The site specific plan for eco-restoration submitted by the proponent along with the EC application shall be properly implemented.
57. Transport of mineral shall not be done through villages/ habitations.
58. The route of mineral transportation vehicle from source to destination shall be tracked through the system using checkpoints, Radio-frequency identification (RFID) tags, and GPS tracking.

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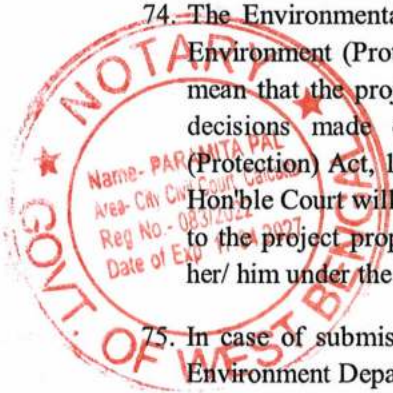
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62. The PP shall report monitoring data on replenishment, traffic management, levels of production, river-bank erosion, maintenance of roads etc.
63. A year-wise excavation schedule showing the breakup of pay-mineral (sand) and waste (if any) may be clearly drawn up and areas may be demarcated for waste dumping. Site for intermediate stockpiling of the mineral may also be clearly demarcated and shown in the surface plan.
64. The PP shall review the Progressive Mine Closure Plan every two years from the date of opening of the mine and shall submit the same to the officer authorised by the State Government in this behalf, for its approval under the West Bengal Minor Mineral Concession Rules, 2016. In the event of the progressive mine closure being not approved, or not deemed to be approved, the mining activities shall be discontinued.
65. One year prior to the proposed closure of the mine the proponent shall submit a Final Mine Closure Plan for approval under the West Bengal Minor Mineral Concession Rules, 2016, to the officer authorised by the State Government in this behalf.
66. The PP shall ensure that the protective measures contained in the Mine Closure Plan referred to hereinabove including the reclamation and rehabilitation work are carried out in accordance with the approved Mine Closure Plan or with such modifications as are approved by the officer authorised by the State Government in this behalf under the West Bengal Minor Mineral Concession Rules, 2016.
67. In addition to regular submission of environmental compliance reports as required under the EIA Notification, 2006, the PP shall submit to the Officer authorised by the State Government in this behalf, a yearly report before 1st of July every year setting forth the extent of protective and rehabilitative works carried out as envisaged in the approved Mine Closure Plan, and if there is any deviation, reasons thereof.
68. For the purpose of carrying out mining operation in the area, the PP shall furnish financial assurance. The amount of financial assurance⁴ shall be as laid down in the West Bengal Minor Mineral



⁴ Rupees 15 thousand per hectare of the mining lease area put to use for mining and allied activities or rupees fifty (50)thousand, whichever is higher

Environmental Clearance for the proposed Gohogram Sand Mine over an area of 3.97 ha (9.81 Acres) on the Damodar River at Plot No. - 6002(P), J.L. No. - 70, Mouza - Gohogram, P.S.- Galsi, Dist - Purba Bardhaman, West Bengal by Yogendra Singh.

- Concession Rules, 2016. The financial assurance may be in any of the forms referred to in the said Rules.
69. The PP shall prepare a dust and noise minimization plan with adequate details and shall implement the same.
70. Needs of the locality shall be assessed and the social part of the EMP shall be undertaken as stipulated by MoEF&CC Office Memorandum F. No. 22-65/2017.IA.III dated 30.09.2020. Beneficiary of the social component of EMP should be identified and to be displayed at site. Need based activities for local people is part of the EMP. Details of such activities submitted by the project proponent is given in Annexure-1. The PP shall submit geo-tagged photographs regarding the implementation of CER with actual expenses incurred. The CER and plantation will have to be implemented within first two years of starting of mining operation. Photographic evidence of the activities and relevant bills/vouchers are to be given in 6 monthly compliance report.
71. The PP shall ensure that the provisions every relevant Acts, Rules Guidelines etc. shall be complied in both letter and spirit.
72. In particular, the PP shall ensure compliance with the provisions laid down in the following Acts/ Rules/ Guidelines.
- The West Bengal Minor Minerals Concession Rules, 2016;
 - Sustainable Sand Mining Management Guidelines, 2016, issued by the Ministry of Environment, Forest and Climate change, Government of India;
 - Sand Mining Framework, 2018, issued by the Ministry of Mines, Government of India;
 - Enforcement & Monitoring Guidelines for Sand Mining, 2020, issued by the Ministry of Environment, Forest and Climate change, Government of India;
 - The West Bengal Sand Mining Policy, 2021; and,
 - The West Bengal Sand (Mining, Transportation, Storage and Sale) Rules, 2021.
73. Non-compliance of any of the terms and conditions mentioned hereinabove may lead to cancellation of the environmental clearance granted.
74. The Environmental Clearance is being issued without prejudice to any action initiated under the Environment (Protection) Act, 1986 or any court case pending in any court of law, and it does not mean that the project proponent has not violated any environmental law in the past, and all future decisions made or directives/ orders/ notifications/ circulars issued under the Environment (Protection) Act, 1986 shall be binding on the Project Proponent. Similarly, all verdicts/ orders of the Hon'ble Court will be binding on the project proponent. Hence, this clearance does not give immunity to the project proponent in the case(s) filed against her/ him, if any, or any action initiated against her/ him under the Environment (Protection) Act, 1986.
75. In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environmental Clearance without any intimation and initiate appropriate legal action under the Environment (Protection) Act, 1986.
76. The validity of this Environmental Clearance would be 5 years as per the scheme of mining mentioned in the approved mining plan. However, the PP may apply for extension of EC with revised scheme of mining plan before expiry of 5 years.



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Environmental Clearance for the proposed Gohogram Sand Mine over an area of 3.97 ha (9.81 Acres) on the Damodar River at Plot No. - 6002(P), J.L. No. - 70, Mouza - Gohogram, P.S.- Galsi, Dist - Purba Bardhaman, West Bengal by Yogendra Singh.

- 77. The EC is granted for the project as proposed. In case any deviation or alteration in the project is contemplated the proponent will apply afresh for Environmental Clearance for the proposed modifications and/ or expansion of the project.
- 78. The stipulations made under other relevant Acts, - in particular the Wild Life (Protection) Act, 1972, the Water (Prevention and Control of Pollution) Act, 1974, the Forest (Conservation) Act, 1980, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, and the Public Liability Insurance Act, 1991, and the rules and regulations made there under, shall be strictly complied with.
- 79. The State Government may, in its own discretion, impose such further conditions as it may deem fit, necessary or expedient. All such conditions will have to be complied with.
- 80. Non-compliance to any of the stipulated terms and conditions may lead to cancellation of the EC.
- 81. If you are aggrieved by the grant of this Environmental Clearance or by any of the terms and conditions imposed herein, you may, in your own discretion, within a period of thirty days from today, prefer an appeal before the National Green Tribunal (Eastern Zonal Bench, Kolkata), HFXC+VR5, Kadampukur Village, Newtown, New Town, West Bengal 700156, under Section 16 of the National Green Tribunal Act, 2010.

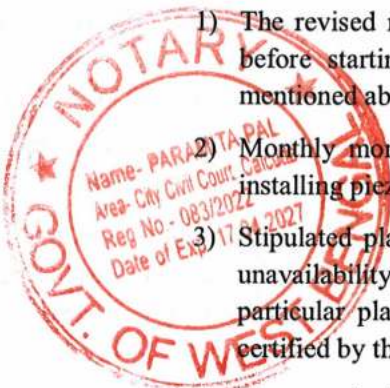
82. The contact details of the proponent and the name of the consultant are given below -

Name of the Contact person with Designation	Shri Yogendra Singh, Owner
Address	Darveshpur, Wayapur, Maner, Patna, Bihar - 801503, West Bengal.
Email	yogendramine@gmail.com
Telephone Number	9800458789
Name of the Environmental Consultant	M/s. Chaitanya Projects Consultancy Private Limited

83. Additional conditions

Following should be submitted along with the six monthly compliance report :-

- 1) The revised reserves as per approved DSR should be incorporated in the approved Mine Plan before starting of mining operations. The revised mine plan incorporating the reserves as mentioned above should be submitted to the WBPCB before applying for the Consent to Operate.
- 2) Monthly monitoring of base flow level at four points of the project should be conducted by installing piezometer and to be reported in the six monthly compliance report.
- 3) Stipulated plantation should preferably be done adjacent to the project. If not possible due to unavailability of suitable land, plantation may be done at other location in the same block. The particular plantation area should be dedicated and marked for the particular project and to be certified by the respective BDO.
- 4) Sieve analysis report for grain size distribution should be provided along with six monthly compliance report.



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Environmental Clearance for the proposed Gohogram Sand Mine over an area of 3.97 ha (9.81 Acres) on the Damodar River at Plot No. - 6002(P), J.L. No. - 70, Mouza - Gohogram, P.S.- Galsi, Dist - Purba Bardhaman, West Bengal by Yogendra Singh.

- 5) Status of the need-based activities to be reported during six monthly progress report.
- 6) Basic amenities, safety and occupational health examinations for labourers to be provided along with six monthly compliance reports.
- 7) To enhance success/ survival rate the plantation shall be done during the first two years of the project life and the plantation so done shall be taken care of during the rest of the project life. Species of the plant selected should be local species and self-sustaining in that particular region. Geotagged photographs of actual plantation done to be submitted along with six monthly compliance reports.
- 8) Studies on the biotic components of the river and the impact of sand mining on these components should be submitted. The study should be done by some reputed institute.
- 9) Bank line monitoring report should be submitted along with the six monthly progress reports.



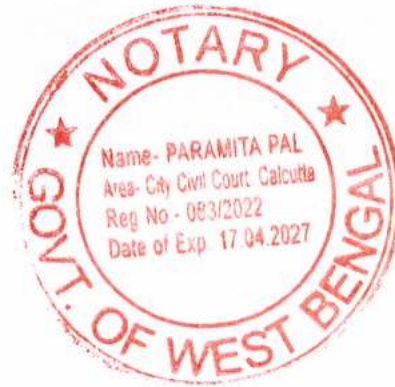
-128-
- 0802 -

Environmental Clearance for the proposed Gohogram Sand Mine over an area of 3.97 ha (9.81 Acres) on the Damodar River at Plot No. - 6002(P), J.L. No. - 70, Mouza - Gohogram, P.S.- Galsi, Dist – Purba Bardhaman, West Bengal by Yogendra Singh.

Annexure-1

NEED BASED ACTIVITIES FOR LOCAL PEOPLE

Sl. No.	Considerations	CER Cost in Rs.
1.	Health camp and free medicine	75,000/-
2.	Educational support to poor student especially girls	82,000/-
3.	Provide drinking water facility at Gohogram Primary School	81,000/-
Total in Rs.		2,38,000/-



Signature Not Verified

Digitally signed by: SHRI DHARMDEO
RAI, I.F.S.
Designation: Member Secretary
Date and Time: 2/28/2024 3:41:15 PM



WEST BENGAL POLLUTION CONTROL BOARD

Paribesh Bhawan, 10A, Block LA, Sertor III, Salt Lake

Kolkata 700 098,INDIA; Ph 335 9088,& Fax: (0091) (33) 335 8073

Application for Consent to Establish (NOC) for Red & Orange Category Industries

Application for Consent to Establish for discharge of effluent, under Section 25 and Section 26 of Water (Prevention and Control of Pollution) Act, 1974 and emission/continuation of emission under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981.

Application No. : 5783244

Date of Submission : 12/09/2024

Category : RED

Industry Type : Mining and ore beneficiation

From : Gohogram Sand Mine,

Mouza- Gohogram, P.S.- Galsi, Plot No.- 6001(P), J.L. No.- 070

(Name and Address of the Unit)

To

The

.....

.....

Sir,

- 1. I/We hereby apply in the application form for consent to Establish for both (i) under sub-section (2) of Section 25 and Section 26 of Water (Prevention and Control of Pollution) Act, 1974 to make discharge from land/premises and (ii) under sub-section (2) of section 21 of the Air (Prevention and Control of pollution) Act, 1981 to make emission from a proposed industrial plant owned by Satyanand Ray
2. The Annexure, Appendices, other particulars and plans are attached .
3. I/We further declare that the information furnished in the application form, Annexure/Appendices and plans is correct the best of my/our knowledge.
4. I/We undertake to furnish any other information within seven days of its being called for by the State Board.
5. I/We enclose agree to submit to the West bengal Pollution Control Board, application for Consent to Operate one month before commencement of the unit.
6. I/We enclose herewith Challan of Rs. deposited at Branch on in favour of West Bengal Pollution Control Board being the 'Consent to Establish application fee'.

Date:.....

(Signature.....)

Seal.....

Name of the applicant : Satyanand Ray

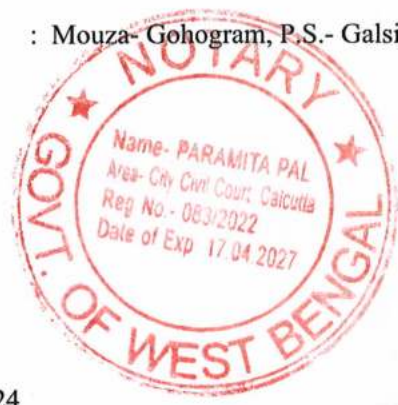
Designation : Owner

Application on behalf of : Gohogram Sand Mine
Address of applicant : Mouza- Gohogram, P.S.- Galsi, Plot No.- 6001(P), J.L. No.- 070

PART - A : (GENERAL INFORMATION)

01. Full address of the proposed factory (mentioning Post Office, :
Mouza- Gohogram, P.S.- Galsi, Plot No.- 6001(P), J.L. No.- 070 Police Station, local body with Ward No. etc.)
Telephone : 0-9800458789 Fax : -
Police Station : Galsi P. O. & Pin Code : Gohogram 713428
LocalBody : Gohogram Ward No : NA
J.L. No : 070 Plot No. & Dag No. : 6001(P)

02. Full address of the Registered Office/City Office/Correspondence : Mouza- Gohogram, P.S.- Galsi, Plot
No.- 6001(P), J.L. No.- 070
Telephone : 0-9800458789 Fax : -
E-mail : roymine4@gmail.com Website :



03. a) Size of industry (Large / Small[]) : Small
b) Power Supply Agency at the factory premises
[viz, C.E.S.C/W.B.S.E.B/Others /specify] : WBSEDCL

04. Proposed date of commissioning of industry September / 2024

05. Gross capital investment of the unit on land, building, plant & Lakhs. 482 machinery excluding
capital investment on pollution control system [project report to be submitted]

(To be supported an undertaking affidavit, annual report or certificate from a Chartered Accountant).

06. Give the list of raw materials (including fuel) with consumption per month
*(if the space provided below is for inadequate, please attach :
separate sheet giving information using the same format).*

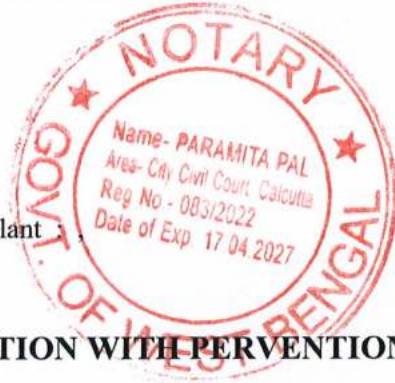
S.No.	Name of Raw Materials(including fuel)	Quantity per Month
1	Riverbed Sand	0 Metric Tonnes/Day

07. List of products and by-products manufactured :
*(if the space provided below is for inadequate, please attach separate sheet giving information using the same
format).*

Name	Production Capacity (Per Month)	Average Production (Per Month)
Riverbed Sand 1st year as per Approved DSR	93312 Cubic Meters/Year	388.8 Cubic Meters/Day

Riverbed Sand 2nd year & onwards as per Approved DSR	69312 Cubic Meters/Year	288.8 Cubic Meters/Day
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- 08 (i). Name and Details of Processing technology :
- 08 (ii). Type and quality of waste to be processed per day :
- 08 (iii). Measures to be taken for safety of workers working in the plant :



PART - B : INFORMATION REQUIRED IN CONNECTION WITH PERVENTION AND CONTROL OF WATER POLLUTION

09. Expected water consumption for different uses

Type of Use	Sources of supply (Strike out which if/are not applicable)	Quantity (M3/day)
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10. Information regarding liquid waste.

Nature(Industry/Domestic/Mixed)	Quantity(M3/day)	Place of discharge)
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11. Indicate available information on process waste water characteristics (before treatment).

PHYSICAL

TREATMENT TYPE	TREATMENT	pH COLOUR	TOTAL SUSPENDED SOLIDS(mg/l)	ODOUR
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CHEMICAL

TREATMENT TYPE	Oil & Grease(mg/L)	SULPHATES METALS	B.O.D. (mg/L)	C.O.D. (mg/L)
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12. Proposed facility for liquid waste treatment if yes. :

- (a) Industry(attach detailed proposal) :
- (b) Domestic(attach detailed proposal) :

PART - C : INFORMATION REQUIRED IN CONNECTION WITH PERVENTION AND CONTROL OF Air POLLUTION

13. Emission sources

Emission Type	Stack Attached To	Height of the Stack	Stack Diameter	Fuel Consumption	Quantity	Gas Quantity(m ³ /hr)	Fuel	SMF	Plant Capacity	Consp-Unit	Stack Draft Type	Remarks	Pollution Control Equipments
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- 132 -
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14. Diesel Generator Sets

No. of DG sets	Capacity of each DG sets	Height of the stack above DG sets	Height of the DG room
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15. Noise pollution control measures

Acoustic enclosure/acoustic treatment of DG room	Exhaust mufflet
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PART - D : OTHER INFORMATION

16. Solid Waste/Hazardous :

Generated From	Qty./day	Composition	Treatment and disposal method proposed
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Type Of Waste	Quantity	Method proposed for treatment and disposal (Incineration/ landfill/ city pickup/ sale/Any other method)	Composition/Characteristics of Solid waste
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17. Hazardous Substance :

(a) Hazardous Chemicals to be handled [Refer-Manufacture, Storage and import of Hazardous Chemicals Rules, 1989 (MSIHC)] (Attach separate sheet if necessary)
:

(b) Maximum quantity of Hazardous Chemicals to be stored at a time [Refer-Manufacture, Storage and import of Hazardous Chemicals Rules, 1989 (MSIHC)] (Attach separate sheet if necessary) :

18. Pollution Control Management :

- (a) Specify Environmental Management Plan including Monitoring :
- (b) Give brief organizational set up as per declaration given above. :
- (c) Expenditure to be incurred for implementation of Environmental Management Plan (Capital Investment) :

”

19. Other relevant information, if any :



Seal

Signature of Applicant.....

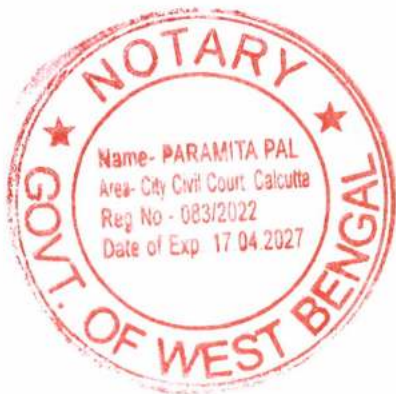
Check-list of accompaniments: [Please put tick mark (-)as applicable]

- The THIRD PART of the challan (in original) as prof of deposition of consent application fee
- Undertaking/Affidavit/Andull Report/certificate from a Chartered Accountant (Item No.05)
- Additional sheet against Item No.07
- Additional sheet against Item No.08
- Additional sheet against Item No.12 (a) & 12 (b)
- Additional sheet against Item No.13
- Additional sheet against Item No.16 (a) & 16 (b)
- Additional sheet against Item No.18

Notes : => All enclosures, documents and analysis reports of Board's recognised laboratories must be signed/counted-signed by the applicant with official seat.

=> All subsequent conection in the applietion form and enclosures should be signed by the applicant or any person authorised by the applicant.

=> The form is to be filled prefenbly in by type written or logical hand writing



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WEST BENGAL POLLUTION CONTROL BOARD
Paribesh Bhawan, 10A, Block LA, Sertor III, Salt Lake
Kolkata 700 098,INDIA; Ph 335 9088,& Fax: (0091) (33) 335 8073

Application for Consent to Establish (NOC) for Red & Orange Category Industries

Application for Consent to Establish for discharge of effluent, under Section 25 and Section 26 of Water (Prevention and Control of Pollution) Act, 1974 and emission/continuation of emission under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981.

Application No. : 5778991

Date of Submission : 12/09/2024

Category : RED

Industry Type : Mining and ore beneficiation

From : Gohogram Sand Mine,

Mouza- Gohogram, P.S.- Galsi, Plot No.- 6002(P), J.L. No.- 070

(Name and Address of the Unit)

To

The

Sir,

- I/We hereby apply in the application form for consent to Establish for both (i) under sub-section (2) of Section 25 and Section 26 of Water (Prevention and Control of Pollution) Act, 1974 to make discharge from land/premises and (ii) under sub-section (2) of section 21 of the Air (Prevention and Control of pollution) Act, 1981 to make emission from a proposed industrial plant owned by Yogendra Kumar Singh
- The Annexure, Appendices, other particulars and plans are attached .
- I/We further declare that the information furnished in the application form, Annexure/Appendices and plans is correct the best of my/our knowledge.
- I/We undertake to furnish any other information within seven days of its being called for by the State Board.
- I/We enclose agree to submit to the West bengal Pollution Control Board, application for Consent to Operate one month before commencement of the unit.
- I/We enclose herewith Challan of Rs. deposited at Branch on in favour of West Bengal Pollution Control Board being the 'Consent to Establish application fee'.

Date:.....

(Signature.....)

Seal.....

Name of the applicant : Yogendra Kumar Singh

Designation : Owner



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Application on behalf of : Gohogram Sand Mine
Address of applicant : Mouza- Gohogram, P.S.- Galsi, Plot No.- 6002(P), J.L. No.- 070

PART - A : (GENERAL INFORMATION)

01. Full address of the proposed factory (mentioning Post Office, :
Mouza- Gohogram, P.S.- Galsi, Plot No.- 6002(P), J.L. No.- 070 Police Station, local body with Ward No. etc.)
Telephone : 0-9800458789 Fax : -
Police Station : Galsi P. O. & Pin Code : Gohogram 713428
LocalBody : Gohogram Ward No : NA
J.L. No : 070 Plot No. & Dag No. : 6002(P)

02. Full address of the Registered Office/City Office/Correspondence : Mouza- Gohogram, P.S.- Galsi, Plot
No.- 6002(P), J.L. No.- 070
Telephone : 0-9800458789 Fax : -
E-mail : yogendramine@gmail.com Website :

03. a) Size of industry (Large / Small[]) : Small
b) Power Supply Agency at the factory premises
[viz, C.E.S.C/W.B.S.E.B/Others /specify] : WBSEDCL

04. Proposed date of commissioning of industry September / 2024

05. Gross capital investment of the unit on land, building, plant & Lakhs. 513 machinery excluding
capital investment on pollution control system [project report to be submitted]

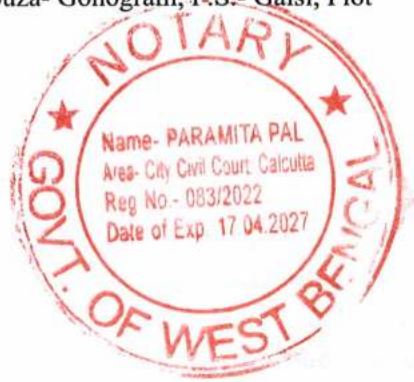
(To be supported an undertaking affidavit, annual report or certificate from a Chartered Accountant).

06. Give the list of raw materials (including fuel) with consumption per month
*(if the space provided below is for inadequate, please attach :
separate sheet giving information using the same format).*

S.No.	Name of Raw Materials(including fuel)	Quantity per Month
1	Riverbed Sand	0 Metric Tonnes/Day

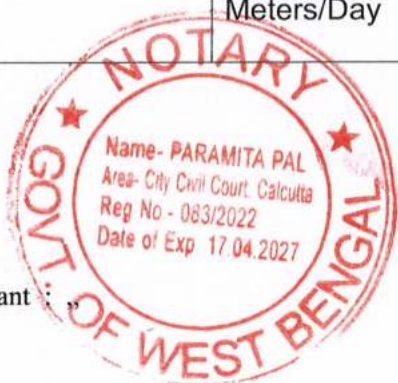
07. List of products and by-products manufactured :
*(if the space provided below is for inadequate, please attach separate sheet giving information using the same
format).*

Name	Production Capacity (Per Month)	Average Production (Per Month)
Riverbed Sand 2nd year & onwards as per Approved DSR	72576 Cubic Meters/Year	302.4 Cubic Meters/Day





Riverbed Sand 1st year as per Approved DSR	96768 Cubic Meters/Year	403.2 Cubic Meters/Day
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- 08 (i). Name and Details of Processing technology :
- 08 (ii). Type and quality of waste to be processed per day :
- 08 (iii). Measures to be taken for safety of workers working in the plant :

PART - B : INFORMATION REQUIRED IN CONNECTION WITH PERVENTION AND CONTROL OF WATER POLLUTION

09. Expected water consumption for different uses

Type of Use	Sources of supply (Strike out which if/are not applicable)	Quantity (M3/day)
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10. Information regarding liquid waste.

Nature(Industry/Do mestic/Mixed)	Quantity(M3/day)	Place of discharge)
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11. Indicate available information on process waste water characteristics (before treatment).

PHYSICAL

TREATMENT TYPE	TREATMENT	pH COLOUR	TOTAL SUSPENDED SOLIDS(mg/l)	ODOUR
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CHEMICAL

TREATMENT TYPE	Oil & Grease(mg/L)	SULPHATES METALS	B.O.D. (mg/L)	C.O.D. (mg/L)
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12. Proposed facility for liquid waste treatment if yes. :

- (a) Industry(attach detailed proposal) :
- (b) Domestic(attach detailed proposal) :

PART - C : INFORMATION REQUIRED IN CONNECTION WITH PERVENTION AND CONTROL OF Air POLLUTION

13. Emission sources

Emission Type	Stack Attached To	Height of the Stack	Stack Diameter	Fuel Consumption	Quantity	Gas Quantity(m ³ /hr)	Fuel	SMF	Plant Capacity	Consp-Unit	Stack Draft Type	Remarks	Pollution Control Equipments
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14. Diesel Generator Sets

No. of DG sets	Capacity of each DG sets	Height of the stack above DG sets	Height of the DG room
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15. Noise pollution control measures

Acoustic enclosure/acoustic treatment of DG room	Exhaust mufflet
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PART - D : OTHER INFORMATION

16. Solid Waste/Hazardous :

Generated From	Qty./day	Composition	Treatment and disposal method proposed
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Type Of Waste	Quantity	Method proposed for treatment and disposal (Incineration/ landfill/ city pickup/ sale/Any other method)	Composition/Characteristics of Solid waste
---------------	----------	---	--

17. Hazardous Substance :

(a) Hazardous Chemicals to be handled [Refer-Manufacture, Storage and import of Hazardous Chemicals Rules, 1989 (MSIHC)] (Attach separate sheet if necessary) :

(b) Maximum quantity of Hazardous Chemicals to be stored at a time [Refer-Manufacture, Storage and import of Hazardous Chemicals Rules, 1989 (MSIHC)] (Attach separate sheet if necessary) :

18. Pollution Control Management :

- (a) Specify Environmental Management Plan including Monitoring :
- (b) Give brief organizational set up as per declaration given above. :
- (c) Expenditure to be incurred for implementation of Environmental Management Plan (Capital Investment) :

”

19. Other relevant information, if any :

Seal

Signature of Applicant.....

Check-list of accompaniments: [Please put tick mark (-)as applicable]

- The THIRD PART of the challan (in original) as prof of deposition of consent application fee
- Undertaking/Affidavit/Andull Report/certificate from a Chartered Accountant (Item No.05)
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=> All subsequent conection in the aplication form and enclosures should be signed by the applicant or any person authorised by the applicant.

=> The form is to be filled prefenbly in by type written or logical hand writing



-139-



Government of West Bengal

This document having UDIN **24-G-GA000004-C-1730891805551** has been created by **WEST BENGAL POLLUTION CONTROL BOARD** with authorised person's Aadhaar no XXXXXXXX7589 on **04:46PM, November 06, 2024.**

This document is available at UDIN platform till 04:46PM, November 06, 2031.



Sibansu Mukherjee

Authorised Signatory
(E-signed)
Department of IT&E



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WEST BENGAL POLLUTION CONTROL BOARD
 Paribesh Bhawan, 10A, Block LA, Sector III
 Salt Lake City, Bidhan Nagar, Kolkata – 700 106, INDIA
 Website : www.wbpcb.gov.in, e-mail : wbpcbnet@wbpcb.gov.in

Validity Period :06/11/2024 To 31/10/2031

Category: RED

Application Type: CTE

CTE No.: WBPCB/5783244/2024

Date: 06/11/2024

Sub : Consent to Establish (CTE) under Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

Ref.: Application No. 5783244

To,

M/s Gohogram Sand Mine

Proponent Name : Satyanand Roy

at Plot No. – 6001(P), J.L No.- 70, Mouza – Gohogram, PS – Galsi, District – Purba Bardhaman, West Bengal

The West Bengal Pollution Control Board (hereinafter referred to as the State Board) hereby grants Consent to Establish (CTE) from environmental point under Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended and rules and orders made thereunder for proposed new unit of **Gohogram Sand Mine at Plot No. – 6001(P), J.L No.- 70, Mouza – Gohogram, PS – Galsi, District – Purba Bardhaman, West Bengal.** for the following activities :

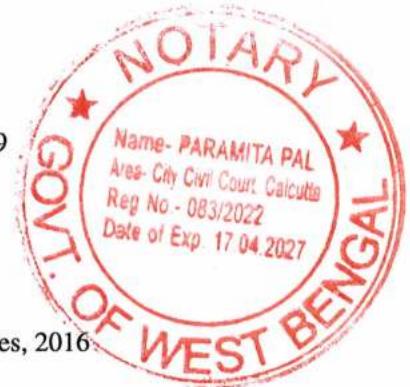
Sl.No.	Name of Activity, Product and/or By-Product	Production Capacity
1	Riverbed Sand 1st year as per Approved DSR	93312 Cubic Meters/Year
2	Riverbed Sand 2nd year & onwards as per Approved DSR	69312 Cubic Meters/Year

Total cost of the Project (in Lakhs)

482.0

(A) General Conditions :

- (1) The quality of sewage and industrial effluent to be discharged from the factory shall satisfy the permissible limits as per norms and Environment (Protection) Rules 1986.
- (2) The unit shall apply to the State Board for Consent to operate according to the provisions of the Water (Prevention & Control of Pollution) Act, 1974 as amended and the Air (Prevention & Control Pollution) Act, 1981 as amended prior to commencement of activities of the unit.
- (3) The unit shall comply with the following Environmental Acts and Rules and its amendment as applicable
 - (i) The Water (Prevention and Control of Pollution) Act, 1974 .
 - (ii) The Air (Prevention and Control of Pollution) Act, 1981
 - (iii) The Environment (Protection) Act, 1986
 - (iv) The Public Liability Insurance Act, 1991
 - (v) The Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989
 - (vi) The Ozone Depleting Substances (Regulation and Control) Rules, 2000
 - (vii) The Batteries (Management and Handling) Rules, 2022
 - (viii) The Noise Pollution (Regulation and Control) Rules, 2000
 - (ix) The Bio-medical Wastes Management Rules, 2016
 - (x) The Hazardous Wastes (Management and Transboundary Movement) Rules, 2016.



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WBPCB/5783244/2024

Page 1



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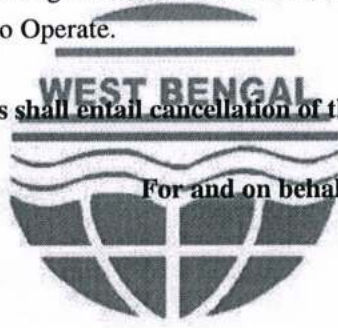
= [Signature]

- (xi) The Plastic Waste Management Rules, 2016
 - (xii) The Solid Waste Management Rules, 2016
 - (xiii) The E-Waste (Management Rules), 2022
 - (xiv) The Construction and Demolition Waste Management Rules, 2016
- (4) The State Board reserves the right to review, amend, suspend, revoke etc. this consent for establishment and the same shall be binding on the unit.
- (5) The unit shall obtain permission/clearance from the other competent authorities, as applicable and such permissions may be required at the time of submitting application for Consent to operate.
- (6) The unit shall abide by the stipulations as may be prescribed by any authority / local body / government departments etc.
- (7) Suitable measures to treat the effluent and emission shall be adopted in order to reduce the pollution load so that the quality of the effluent and emission from the unit always conforms to the relevant permissible standards.
- (8) No equipment/machinery, emission and effluent generation/discharge source etc. shall be installed/modified without prior approval of the State Board.

(B) Special Conditions:

1. Refer to annexure attached herewith.
2. This NOC is valid for the proposed Gohogram Sand Mine over an area of 3.84 Hectare (9.49 Acres) on the Damodar River at Plot No. - 6001(P), J.L No.- 70, Mouza - Gohogram, PS - Galsi, District - Purba Bardhaman, West Bengal by Satyanand Roy (Application no. - 5783244).
3. Revised reserves as per approved DSR should be incorporated in the approved Mine Plan before starting of mining operations. The revised mine plan incorporating the revised reserves as mentioned above should be submitted to the WBPCB before applying for the Consent to Operate.

Any Violation of the aforesaid Conditions shall entail cancellation of this Consent to Establish



For and on behalf of West Bengal Pollution Control Board

06/11/2024

**Chief Engineer
Environment Impact Management Cell**



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WBPCB/5783244/2024

Page2



Annexure to CTE No. – **WBPCB/5783244/2024**

Special conditions issued for the proposed Gohogram Sand Mine over an area of 3.84 Hectare (9.49 Acres) on the Damodar River at Plot No. – 6001(P), J.L No.- 70, Mouza – Gohogram, PS – Galsi, District – Purba Bardhaman, West Bengal by Satyanand Roy (Application no. - 5783244).

As per the Mining Plan including Mine Closure Plan, the cardinal points of the mining lease area are given below: -

Boundary Point	Latitude	Longitude
BP1	23° 14' 40.07"N	87° 37' 53.73" E
BP2	23° 14' 30.82"N	87° 37' 54.68" E
BP3	23° 14' 31.04"N	87° 37' 49.63" E
BP4	23° 14' 39.80"N	87° 37' 49.04" E

▪ **Emission:**

1. All vehicular movement for transportation of sand to be under covered condition.
2. Water sprinkling arrangement to be provided for suppression of fugitive emission.
3. Mined sand to be kept under moist condition to avoid emission.


▪ **Effluent:** Nil

▪ **Solid waste:** Nil

▪ **General Conditions:**

1. All conditions given in Environmental Clearance issued by SEIAA, WB vide EC Identification No. -EC24B001WB120087, File No. - EN/T-II-1/265/2023 dated 01/03/2024 to be strictly complied with.
2. If the proposed project falls within 10 km from the periphery of a National Park/ Sanctuary/ Eco-Sensitive Zone/ Protected Area, the Project Proponent shall obtain a **No objection certificate** from the Standing Committee of National Board of Wild Life (NBWL) before commencement of project activity, in compliance to the Hon'ble Supreme Court's order in I.A. No. 460 of 2004.
3. Sustainable Sand Management Guidelines, 2016 and Enforcement and Monitoring Guidelines for Sand Mining 2020 of MoEF &CC, GoI should be strictly followed.
4. The Mines and Minerals (Development and Regulation) Act, 1957 of GoI and its subsequent amendments should be strictly followed.
5. West Bengal Sand (Mining, Transportation, Storage and Sale) Rules, 2021 and the West Bengal Minor Minerals Concession Rules, 2016 should strictly be complied with.



Annexure to CTE No. – **WBPCB/5783244/2024** - 143- 

Special conditions issued for the proposed Gohogram Sand Mine over an area of 3.84 Hectare (9.49 Acres) on the Damodar River at Plot No. – 6001(P), J.L No.- 70, Mouza – Gohogram, PS – Galsi, District – Purba Bardhaman, West Bengal by Satyanand Roy (Application no. - 5783244).

6. Ground water should not be abstracted without the permission of the Competent Authority as per the West Bengal Ground Water Resources (Management, Control and Regulation) Act, 2005.
7. Steps are to be taken so that the flora and fauna are not affected during the operation phase.
8. The proponent should maintain a display board at the site, providing detailed information on the salient features of the proposed project.
9. No activity to be undertaken beyond area mentioned in the mining lease.
10. All statutory licenses/permission, as applicable, should be obtained from the Competent Authority.
11. Mining activity to be carried out strictly as per District Survey Report of the concerned district.



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Government of West Bengal

This document having UDIN **24-G-GA000004-C-1730210796679** has been created by **WEST BENGAL POLLUTION CONTROL BOARD** with authorised person's Aadhaar no XXXXXXXX7589 on **07:36PM, October 29, 2024.**

This document is available at UDIN platform till 07:36PM, October 29, 2031.



Gibansa Mukherjee

Authorised Signatory
(E-signed)
Department of IT&E

- 145 -

10008



WEST BENGAL POLLUTION CONTROL BOARD
Paribesh Bhawan, 10A, Block LA, Sector III
Salt Lake City, Bidhan Nagar, Kolkata – 700 106, INDIA
 Website : www.wbpcb.gov.in, e-mail : wbpcbnet@wbpcb.gov.in

Validity Period :29/10/2024 To 31/10/2029

Category: RED

Application Type: CTE

CTE No.: WBPCB/5778991/2024

Date: 29/10/2024

Sub : Consent to Establish (CTE) under Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

Ref.: Application No. 5778991

To,

M/s Gohogram Sand Mine

Proponent Name : Yogendra Singh

Plot No. – 6002(P), J.L No.- 70, Mouza – Gohogram, PS – Galsi, District – Purba Bardhaman, West Bengal.

The West Bengal Pollution Control Board (hereinafter referred to as the State Board) hereby grants Consent to Establish (CTE) from environmental point under Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended and rules and orders made thereunder for proposed new unit of **Gohogram Sand Mine at Plot No. – 6002(P), J.L No.- 70, Mouza – Gohogram, PS – Galsi, District – Purba Bardhaman, West Bengal** for the following activities :

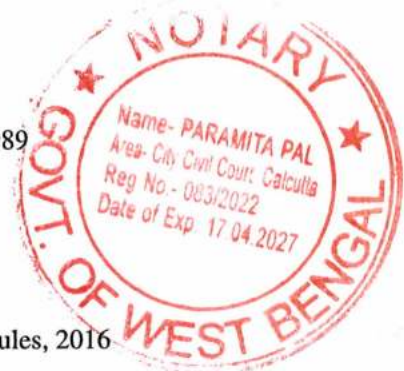
Sl.No.	Name of Activity, Product and/or By-Product	Production Capacity
1	Riverbed Sand 2nd year & onwards as per Approved DSR	72576 Cubic Meters/Year
2	Riverbed Sand 1st year as per Approved DSR	96768 Cubic Meters/Year

Total cost of the Project (in Lakhs)

513.0

(A) General Conditions :

- (1) The quality of sewage and industrial effluent to be discharged from the factory shall satisfy the permissible limits as per norms and Environment (Protection) Rules 1986.
- (2) The unit shall apply to the State Board for Consent to operate according to the provisions of the Water (Prevention & Control of Pollution) Act, 1974 as amended and the Air (Prevention & Control Pollution) Act, 1981 as amended prior to commencement of activities of the unit.
- (3) The unit shall comply with the following Environmental Acts and Rules and its amendment as applicable
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 - (iii) The Environment (Protection) Act, 1986
 - (iv) The Public Liability Insurance Act, 1991
 - (v) The Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989
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 - (vii) The Batteries (Management and Handling) Rules, 2022
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 - (ix) The Bio-medical Wastes Management Rules, 2016
 - (x) The Hazardous Wastes (Management and Transboundary Movement) Rules, 2016



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WBPCB/5778991/2024

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- (xi) The Plastic Waste Management Rules, 2016
 (xii) The Solid Waste Management Rules, 2016
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 (xiv) The Construction and Demolition Waste Management Rules, 2016
- (4) The State Board reserves the right to review, amend, suspend, revoke etc. this consent for establishment and the same shall be binding on the unit.
- (5) The unit shall obtain permission/clearance from the other competent authorities, as applicable and such permissions may be required at the time of submitting application for Consent to operate.
- (6) The unit shall abide by the stipulations as may be prescribed by any authority / local body / government departments etc.
- (7) Suitable measures to treat the effluent and emission shall be adopted in order to reduce the pollution load so that the quality of the effluent and emission from the unit always conforms to the relevant permissible standards.
- (8) No equipment/machinery, emission and effluent generation/discharge source etc. shall be installed/modified without prior approval of the State Board.

(B) Special Conditions:

1. Refer to annexure attached herewith.
2. This NOC is valid for the proposed Gohogram Sand Mine over an area of 3.79 Hectare (9.81 Acres) on the Damodar River at Plot No. – 6002(P), J.L No.- 70, Mouza – Gohogram, PS – Galsi, District – Purba Bardhaman, West Bengal by Yogendra Singh (Application no. - 5778991).
3. Revised reserves as per approved DSR should be incorporated in the approved Mine Plan before starting of mining operations. The revised mine plan incorporating the reserves as mentioned above should be submitted to the WBPCB before applying for the Consent to Operate.

Any Violation of the aforesaid Conditions shall entail cancellation of this Consent to Establish



For and on behalf of West Bengal Pollution Control Board

29/10/2024

**Chief Engineer
 Environment Impact Management Cell**



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WBPCB/5778991/2024

Page2



Annexure to CTE No. – WBPCB/5778991/2024 - 147 - 00500

Special conditions issued for the proposed Gohogram Sand Mine over an area of 3.79 Hectare (9.81 Acres) on the Damodar River at Plot No. – 6002(P), J.L No.- 70, Mouza – Gohogram, PS – Galsi, District – Purba Bardhaman, West Bengal by Yogendra Singh (Application no. - 5778991).

As per the Mining Plan including Mine Closure Plan, the cardinal points of the mining lease area are given below: -

Boundary Point	Latitude	Longitude
BP1	23° 14' 40.14"N	87° 37' 54.49" E
BP2	23° 14' 40.69"N	87° 37' 59.42" E
BP3	23° 14' 31.78"N	87° 37' 00.57" E
BP4	23° 14' 31.36"N	87° 37' 55.35" E

▪ **Emission:**

1. All vehicular movement for transportation of sand to be under covered condition.
2. Water sprinkling arrangement to be provided for suppression of fugitive emission.
3. Mined sand to be kept under moist condition to avoid emission.

▪ **Effluent:** Nil

▪ **Solid waste:** Nil

▪ **General Conditions:**

1. All conditions given in Environmental Clearance issued by SEIAA, WB vide EC Identification No. -EC24B001WB185149, File No. - EN/T-II-1/281/2023 dated 28/02/2024 to be strictly complied with.
2. If the proposed project falls within 10 km from the periphery of a National Park/ Sanctuary/ Eco-Sensitive Zone/ Protected Area, the Project Proponent shall obtain a **No objection certificate** from the Standing Committee of National Board of Wild Life (NBWL) before commencement of project activity, in compliance to the Hon'ble Supreme Court's order in I.A. No. 460 of 2004.
3. Sustainable Sand Management Guidelines, 2016 and Enforcement and Monitoring Guidelines for Sand Mining 2020 of MoEF &CC, GoI should be strictly followed.
4. The Mines and Minerals (Development and Regulation) Act, 1957 of GoI and its subsequent amendments should be strictly followed.
5. West Bengal Sand (Mining, Transportation, Storage and Sale) Rules, 2021 and the West Bengal Minor Minerals Concession Rules, 2016 should strictly be complied with.



Page 1 of 2



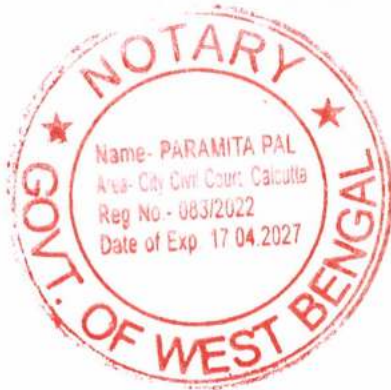
Annexure to CTE No. – **WBPCB/5778991/2024**

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Special conditions issued for the proposed Gohogram Sand Mine over an area of 3.79 Hectare (9.81 Acres) on the Damodar River at Plot No. – 6002(P), J.L No.- 70, Mouza – Gohogram, PS – Galsi, District – Purba Bardhaman, West Bengal by Yogendra Singh (Application no. - 5778991).

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9. No activity to be undertaken beyond area mentioned in the mining lease.
10. All statutory licenses/permission, as applicable, should be obtained from the Competent Authority.
11. Mining activity to be carried out strictly as per District Survey Report of the concerned district.



K.M. Hossain

Advocate
HIGH COURT, CALCUTTA
BAR ASSOCIATION, ROOM No. 15 (2nd Floor)
Ph. No.: 9830114465 (M)
Email ID: kmhossainlaw@gmail.com

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19.11.24 - 149-

Amexu-D
Chamber :
14/1/B, L.N. Motilal Road,
Malirmath, Behala, Kolkata - 61
(behind MalirmathRikshow Stand)
High Court:
7, Old Post Office Street, 1st Floor,
Room No.15E (Mezzanine)
Pin - 700001.

Dated 14.11.2024

To,

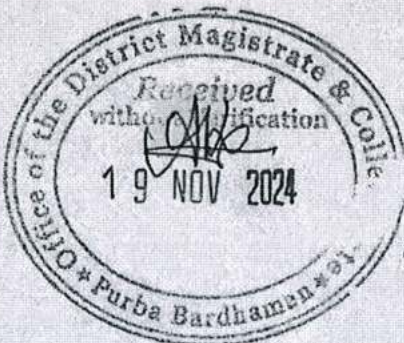
1. The Secretary,
Ministry of Environment and Forest and Climate
Change The Union of India, Indira Pragma Bhawan,
Jorbag Road, New Delhi-110003.
2. The Addl. Secretary,
State Level Environment Impact Assessment
Authority, Government of West Bengal, Department of
Environment, Pranisampad Bhawan, Block-LB-II, Salt
Lake, Sector-III, Biddhannagar, Calcutta-700106.
3. The Member Secretary,
State Level Environment Impact Assessment
Authority, Department of Environment, Government of
West Bengal, Pranisampad Bhawan, Block-LB-II, Salt
Lake, Sector-III, Biddhannagar, Calcutta-700106.
4. The District Magistrate,
Purba Bardhaman, P.O. + P.S. Burdwan, Dist. Purba
Bardhaman-713101.
5. The Additional District Magistrate and District Land &
Land Reforms Officer,
Purba Bardhaman, having its office at Burdwan
Rajbati, Post Office -Burdwan, District-Purba
Bardhaman, PIN-713104.



Sub: Prayer for taking appropriate steps
restraining excavation of sand pit from
river bed of Damodar causing serious
environmental pollution and imbalance
affecting cultivation by farmers due to
flood every year.

My Clients: 1. Sayed Sarafat Ali, son of Late Sayed
Sujad Ali, residing at Ramgopalpur,
Purba Bardhaman, Pin- 713403.

2. Dilip Mondal, residing at Bharatpur,
Bankura, Pin- 722154.



RECEIVED
But Contents are not Verified
N. Pal
19.11.24
ADM & DL & LRO
Purba Bardhaman

K.M. Hossain

Advocate
HIGH COURT, CALCUTTA
BAR ASSOCIATION, ROOM No. 15 (2nd Floor)
Ph. No. : 9830114465 (M)
Email ID: kmhossainlaw@gmail.com

Chamber :
14/1/B, L.N. Motilal Road,
Malirmath, Behala, Kolkata - 61
(behind MalirmathRikshaw Stand)

High Court:
7, Old Post Office Street, 1st Floor,
Room No.15E (Mezzanine)
Pin - 700001.

2

Sir/Madam,

Under instruction from and on behalf of my above named clients this is to address you as follows :-

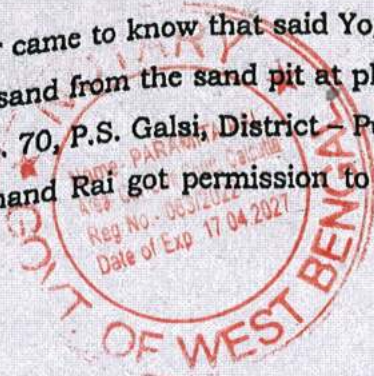
1. That my clients are residents of different villages within Galsi area District- Purba Barddhaman. Those villages are situated beside Damodar River. Most of the villages are farmers and they earn their livelihood by cultivating the agricultural land situated beside Damodar River.

2. Some of the miscreants having nexus with Government officials are illegally excavating sand from the river bed causing damage to environmental balance and increasing possibility, of flood which may wash out the agricultural land as well as the residences belonging to the villagers.

3. My clients came to know that the authority without causing field enquiry granted permission to the following influential persons to excavate sand from the river bed. Being armed with the said illegally granted permissions these persons are extracting sand from river bed by using heavy machineries causing severe damage to the environment. The names of those two persons who are extracting sand are as follows:-

- I. Yogendra Kumar Singh, son of Sachidanand Singh, P.O. Jew Rakhil Tola, Patna, Bihar, Pin- 801503,
- II. Satyanand Rai, son of Nirushal Rai, resident of Biscuit Factory, near Civil Court, Nabarganj, Danapur, Patna, Bihar, Pin- 800012.

4. My clients further came to know that said Yogendra Kumar Singh got permission to excavate sand from the sand pit at plot no. 6002 (part) under Mouza Gohgram J.L. no. 70, P.S. Galsi, District - Purba Barddhaman, area- 9.81 acres. Said Satyanand Rai got permission to excavate sand from the



(Handwritten signature)

K.M. Hossain

Advocate

HIGH COURT, CALCUTTA
BAR ASSOCIATION, ROOM No. 15 (2nd Floor)

Ph. No.: 9830114465 (M)

Email ID: kmhossainlaw@gmail.com

Chamber :
14/1/B, L.N. Motilal Road,
Malirmath, Behala, Kolkata - 61
(behind MalirmathRikshow Stand)

High Court:
7, Old Post Office Street, 1st Floor,
Room No.15E (Mezzanine)
Pin - 700001.

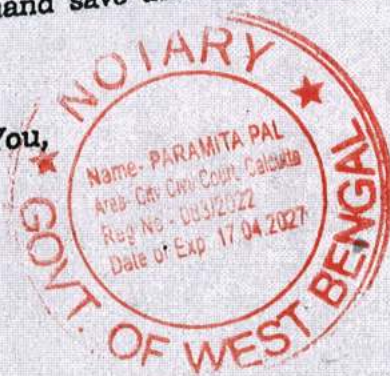
sand pit at plot no. 6001 (part) under Mouza Gohgram, J.L. no. 70, P.S. Galsi, District - Purba Barddhaman, area- 9.89 acres.

5. Those persons without having any environment clearance from the competent authority, are illegally excavating sand from said sand pits causing serious breach of environmental balance. Moreover, due to such illegal excavation of sand the river dam is gradually becoming weak and there is high possibility of breaking the dam during rainy season which may cause flood in the area washing out the agricultural lands and the residences of the local villagers.

6. The villagers time and again approached the appropriate authority praying for taking appropriate steps against such illegal excavation of sand but none paid heed. None is bothered about the environmental imbalances causing due to rampant excavation of sand from the river bed for business purpose.

7. Under such circumstance I on behalf of my clients do hereby give you this notice calling upon you to take appropriate steps against such rampant illegal excavation of sand from the river bed of Damodar river causing serious environmental imbalances immediately. It is expected that you being the appropriate authority will take proper measure restraining rampant illegal excavation of sand from the river bed of Damodar within Galsi area, Purba Barddhaman and save the environment. Your early action is highly solicited.

Thanking You,



Yours faithfully

(Handwritten signature)

Advocate

VAKALATNAMA
BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
IN THE HIGH COURT AT CALCUTTA

Sayed Sarafat Ali
Delip Mandal

District : _____

O.A. No. _____ of 2024

SAYED SARAFAT ALI & ANS

{ Appellant
Petitioner

-VERSUS-

THE UNION OF INDIA & ORS

Respondent
Opposite Party

Vakalatnama on behalf of _____ : the petitioner

Knows all men by these presents that by this Vakalatnama. I/We appoint the Advocates noted below or any one of them my/our lawful Advocate or Advocates.

for filling the memorandum of appeal or petition or entering appearance in the above matter for appearing and conducting and arguing the same for depositing or withdrawing any money in connecting therewith, for moving the Court in any matter connected therewith, for preparing the Paper Book in the case and for putting in papers, petitions, etc. on my/our behalf for filing taking back any documents for withdrawing suits or appears or petitions with permission to institute fresh suits, appeals, petition etc. for signing and filing petitions of compromise in connections with the said matter and for taking copies of paper from the Record and I/We further say that any act done by my/our said Advocate or Advocates or by any one of them after accepting this Vakalatnama, shall be considered as my/our own true and lawful act.

And I/We further hereby agree and undertake to pay the said Advocates his or their fees as settled and all others sums that may be necessary to carry out the requisitions of the Court and otherwise to enable the said Advocates to conduct the case properly, failing which the said Advocates after notice to me/us will be at liberty to withdraw from the further conduct of the case.

IN WITNESS WHEREOF I/We sign and execute this Vakalatnama, on this the 25th day on ... November 2024

NAME OF THE ADVOCATE

Mrs. Kazi Ardan Ali
Advocate
High Court Calcutta
Bar Association Room No-15
ph. No - 8240078161

I have received the
valcalatnema from my client
and is satisfied and accept the
same.

Kazi Ardan Ah
Advocate

**BEFORE THE NATIONAL GREEN
TRIBUNAL,
(EASTERN ZONE BENCH), KOLKATA**
(Under Section 18(1) read with Sections 14
of the National Green Tribunal Act, 2010)

ORIGINAL APPLICATION
NO. OF 2024/EZ.

BETWEEN

Sayed Sarafat Ali & Anr.

....Applicants

VERSUS

The Union of India & Ors.

....Respondents



APPLICATION

Advocate on Record:
K. M. Hossain, Advocate
Bar association room no-15
High Court, Calcutta.
Mobile- 9830114465
Enrolment No. F-366/2002

Us-b

26 SEP 2024